

**LOK SABHA**

**BULLETIN—PART I**

[Brief Record of Proceedings]

*Monday, May 22, 1967/Jyaistha 1, 1889 (Saka)*

**No. 18**

**1. Oath or Affirmation**

Seven Members made and subscribed the oath or affirmation as follows and took their seats in the House:—

4 in English and

3 in Hindi.

**2. Obituary Reference**

The Speaker made a reference to the passing away of Shri Lotan Ram, who was a member of the First Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

**3. Starred Questions**

Starred Questions Nos. 1—3 and 23 were orally answered. Replies to remaining questions were laid on the Table.

**4. Unstarred Questions**

Replies to Unstarred Questions Nos. 1—3, 5—33, 36—79, 81—91, 93 and 94 were laid on the Table.

**5. Calling Attention to Matter of Urgent Public Importance**

Shri S. M. Banerjee called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the serious food situation and reported starvation deaths in various parts of the country.

The Minister of Food, Agriculture, Community Development and Cooperation laid on the Table a statement in regard thereto.

[P.T.O.]

## ✓6. Adjournment Motion

The Speaker gave his consent to the moving of the adjournment motion given notice of by Shri S. M. Banerjee and others regarding food situation in the country. ✓

✓ Shri S. M. Banerjee then asked for leave of the House to the moving of the motion. The Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 p.m. ✓

## 7. Papers Laid on the Table

The following papers were laid on the Table:—

(1) A copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the period April, 1965 to March, 1966.

\* (2) A copy each of the following Notifications under sub-section (3) of section 8 of the Cinematograph Act, 1952:—

(i) The Cinematograph (Censorship) Amendment Rules, 1967, published in Notification No. G.S.R. 279 in Gazette of India dated the 4th March, 1967.

(ii) The Cinematograph (Censorship) Second Amendment Rules, 1967, published in Notification No. G.S.R. 405 in Gazette of India dated the 25th March, 1967.

✓ (3) A copy of the Report of the Committee on Broadcasting and Information Media on Co-ordination of the Media of Mass Commission.

(4) A copy each of the following Ordinances under provisions of article 123(2)(a) of the Constitution:—

(i) The Anti-corruption Laws (Amendment) Ordinance, 1967 (No. 3 of 1967) promulgated by the President on the 5th May, 1967.

(ii) The Passports Ordinance, 1967 (No. 4 of 1967) promulgated by the President on the 5th May, 1967.

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\*The notifications were previously laid on the Table on the 3rd April, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

**\*\* (5) A copy each of the following Notifications under section 185 of the Navy Act, 1957:—**

- (i) The Indian Naval Reserve and the Indian Naval Volunteer Reserve (Amendment) Regulations, 1967, published in Notification No. S.R.O. 55 in Gazette of India dated the 18th February, 1967.
  - (ii) The Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 56 in Gazette of India dated the 18th February, 1967.
  - (iii) The Naval Ceremonial Conditions of Service and Miscellaneous (Amendment) Regulations, 1967, published in Notification No. S.R.O. 76 in Gazette of India dated the 4th March, 1967.
- (6) A copy of the National Co-operative Development Corporation (Amendment) Rules, 1967, published in Notification No. G.S.R. 637 in Gazette of India dated the 6th May, 1967, under sub-section (3) of section 22 of the National Co-operative Development Corporation Act, 1962.
- (7) A copy of the Proclamation issued by the President on the 26th April, 1967, revoking the Proclamation issued by him on the 13th March, 1967, in relation to the State of Rajasthan, published in Notification No. G.S.R. 624 in Gazette of India dated the 26th April, 1967, under clause (3) of article 356 of the Constitution.

#### **8. Resignation by Member**

The Speaker informed the House that Dr. Basant Narain Singh had resigned his seat in Lok Sabha with effect from the 13th May, 1967.

#### **9. Report of Committee of Privileges**

Shri R. K. Khadilkar presented the First Report of the Committee of Privileges.

#### **10. Statements by Ministers**

(i) The Minister of Railways made a statement regarding the derailment of No. 26 UP Express at Kuppam Station on the Southern Railway on the 21st May, 1967.

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**\*\*The notifications were previously laid on the Table on the 27th March, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.**

[P.T.O.]

(ii) The Minister of External Affairs laid on the Table a statement on his visits to Kuwait, Iran, Geneva, Malaysia and Singapore.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

#### 11. The Budget (Railways) 1967-68

Shri C. M. Poonacha presented a statement of the estimated receipts and expenditure of the Government of India for the year 1967-68 in respect of Railways.

#### 12. Government Bill—introduced

The Government (Liability in Tort) Bill, 1967.

#### 13. Motion

Shri Vidya Charan Shukla moved the following motion:—

“That this House takes note of the Fifteenth Report of the Union Public Service Commission for the period 1st April, 1964 to 31st March, 1965, together with the Government’s Memorandum thereon, laid on the Table of the Third Lok Sabha on the 2nd March, 1966.”

The following members took part in the debate:—

- (1) Shri C. C. Desai
- (2) Chaudhari Randhir Singh
- (3) Shri Shri Chand Goyal
- (4) Shri P. Ramamurti

The discussion was interrupted by Adjournment Motion.

#### 14. Adjournment Motion

At 4 P.M. Shri S. M. Banerjee moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Shri Piloo Mody
- (2) Shrimati Tarkeshwari Sinha
- (3) Shri A. K. Gopalan
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Bibhuti Mishra
- (6) Shri S. A. Dange
- (7) Shri Sant Bux Singh
- (8) Shri K. Rajaram



- (9) Shri Madhu Limaye
- (10) Shri Samar Guha
- (11) Shri Jagjivan Ram

Shri S. M. Banerjee replied to the debate.

✓ On the motion the House divided, Ayes 69; Noes 126.

The motion was accordingly negatived. ✓

✓ 15. **Report of Business Advisory Committee**

Dr. Ram Subhag Singh presented the First Report of the Business Advisory Committee. ✓

16. **Motion**

Discussion on the following motion was resumed:—

“That this House takes note of the Fifteenth Report of the Union Public Service Commission for the period 1st April, 1964 to 31st March, 1965, together with the Government's Memorandum thereon, laid on the Table of the Third Lok Sabha on the 2nd March, 1966.”

Shri Diwan Chand Sharma took part in the debate. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th May, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

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## BULLETIN—PART I [Brief Record of Proceedings]

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*Wednesday, May 24, 1967/Jyaistha 3, 1889 (Saka)*

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**No. 19**

### **1. Oath or Affirmation**

Shri Viswasarai Narasimha Rao made and subscribed the oath in English and took his seat in the House.

### **2. Starred Questions**

Starred Questions Nos. 31 and 33—36 were orally answered. Replies to remaining questions were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Questions Nos. 95—109, 111, 113—125, 127—227 and 229—255 were laid on the Table.

### **4. Short Notice Question**

Short Notice Question No. 1 addressed to the Minister of Education regarding Admission in Delhi Colleges was orally answered and supplementary questions were also answered thereon.

### **5. Calling Attention to Matter of Urgent Public Importance**

Shri S. M. Banerjee called the attention of the Minister of Information and Broadcasting to the refusal by All India Radio authorities at Calcutta to Labour Minister West Bengal to broadcast on 1st May, 1967 on May Day.

[P.T.O.]

The Deputy Minister of Information and Broadcasting made a statement in regard thereto.

## 6. Adjournment Motion

The Speaker gave his consent to the moving of the adjournment motion given notice of by Shri Ram Sewak Yadav and Dr. Ram Manohar Lohia regarding agitation by Delhi Police.

Dr. Ram Manohar Lohia then asked for leave of the House to the moving of the motion. As no objection was taken, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M.

## 7. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of 'Economic Survey, 1966-67'.
- (2) A copy of the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1964-65, along with the Annual Accounts and the Audit Report thereon.
- (3) Following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Lok Sabha:—

### *Fourth Lok Sabha*

- |                                     |                     |
|-------------------------------------|---------------------|
| 1. Supplementary Statement<br>No. I | First Session, 1967 |
|-------------------------------------|---------------------|

### *Third Lok Sabha*

- |  |                          |
|--|--------------------------|
| 2. Supplementary Statement<br>No. III  | Sixteenth Session, 1966  |
| 3. Supplementary Statement<br>No. VI   | Fifteenth Session, 1966  |
| 4. Supplementary Statement<br>No. X    | Fourteenth Session, 1966 |
| 5. Supplementary Statement<br>No. XI   | Thirteenth Session, 1965 |
| 6. Supplementary Statement<br>No. XXVI | Seventh Session, 1964    |

- (4) A copy of Report of Enquiry on the fatal accident at Sri Venkateshwara Mica and Beryl Mine in Hassan district occurred on the 25th December, 1966.

(5) A copy each of the following Notifications under sub-section (3) of section 191 of the Delhi Land Reforms Act, 1954:—

\*(i) The Delhi Land Reforms (Amendment) Rules, 1966, published in Notification No. F. (3)/L.R.O./66 in Delhi Gazette dated the 8th July, 1966.

\*(ii) The Delhi Land Reforms (Amendment) Rules, 1966, published in Notification No. F.(4)/L.R.O./66, in Delhi Gazette dated the 30th June, 1966.

(6) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

\*(i) The Indian Forest Service (Fixation of Cadre Strength) Regulations, 1966, published in Notification No. G.S.R. 1672 in Gazette of India dated the 31st October, 1966.

\*(ii) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1966, published in Notification No. G.S.R. 1673 in Gazette of India dated the 31st October, 1966.

\*(iii) The Indian Forest Service (Appointment by Promotion) Regulations, 1966, published in Notification No. G.S.R. 1774 in Gazette of India dated the 26th November, 1966.

\*(iv) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1966, published in Notification No. G.S.R. 17 in Gazette of India dated the 7th January, 1967.

\*\* (v) The Indian Forest Service (Recruitment) Amendment Rules, 1967, published in Notification No. G.S.R. 387 in Gazette of India dated the 25th March, 1967.

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\*The notifications were previously laid on the Table on the 29th March, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

\*\*The notification was previously laid on the Table on the 5th April, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

\*\*\* (vi) G.S.R. 26 published in Gazette of India dated the 7th January, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

\*\*\* (vii) G.S.R. 347 published in Gazette of India dated the 18th March, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1951.

\*\*\* (viii) G.S.R. 348 published in Gazette of India dated the 18th March, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(7) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 422, published in Gazette of India dated the 1st April, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(ii) G.S.R. 423 published in Gazette of India dated the 1st April, 1967, making certain amendments to Schedule III to the Indian Police Service (Pay) Rules, 1954.

(iii) G.S.R. 424 published in Gazette of India dated the 1st April, 1967, containing corrigendum to G.S.R. 1993 published in Gazette of India dated the 31st December, 1966.

(iv) G.S.R. 472 published in Gazette of India dated the 8th April, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(v) G.S.R. 541 published in Gazette of India dated the 22nd April, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.

(vi) The Indian Administrative Service (Regulation of Seniority) Amendment Rules, 1967, published in Notification No. G.S.R. 564 in Gazette of India dated the 22nd April, 1967.

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\*\*\*The notifications were previously laid on the Table on the 7th April, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

(vii) The Indian Police Service (Regulation of Seniority) Amendment Rules, 1967, published in Notification No. G.S.R. 565 in Gazette of India dated the 22nd April, 1967.

(8) A copy of the Interim Report of the Administrative Reforms Commission on Machinery for Planning.

(9) A copy of the Arms (Amendment) Rules, 1967, published in Notification No. S.O. 1461 in Gazette of India dated the 29th April, 1967, under sub-section (3) of section 44 of the Arms Act, 1959.

£(10) A copy of the Ancient Monuments and Archaeological Sites and Remains (Amendment) Rules, 1966, published in Notification No. S.O. 3520 in Gazette of India dated the 20th November, 1966, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

#### ✓ 8. Parliamentary Committees—Summary of Work

Secretary laid on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1966 to 3rd March, 1967. ✓

#### 9. President's assent to Bills

(i) Secretary laid on the Table following three Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 3rd April, 1967:—

(1) The Constitution (Twenty-first Amendment) Bill, 1967.

(2) The Mineral Products (Additional Duties of Excise and Customs) Amendment Bill, 1967.

(3) The Finance Bill, 1967.

(ii) Secretary also laid on the Table copies, duly authenticated by the Secretary of Rajya Sabha, of the following four Bills passed by the Houses of Parliament during the last Session and assented to by the President since a report was last made to the House on the 3rd April, 1967:—

(1) The Armed Forces (Special Powers) Continuance Bill, 1967.

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£ The notification was previously laid on the Table on the 5th April, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

[P.T.O.]

- (2) The Representation of the People (Amendment) Bill, 1967.
- (3) The Land Acquisition (Amendment and Validation) Bill, 1967.
- (4) The Essential Commodities (Amendment) Bill, 1967.

#### 10. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the First Report of the Committee on Private Members' Bills and Resolutions.

#### 11. Statement by Minister

The Minister of Commerce laid on the Table a statement on U.K.'s renewed application for entry into E.C.M.

[Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.]

#### 12. Motion for Election to Committee

Shri Bhagwat Jha Azad moved the following motion:—

"That in pursuance of Sections 31(2)(k) and 32(1) and (4) of the Institutes of Technology Act, 1961, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council established under Section 31(1) of the said Act, for the triennium commencing from the date of election."

✓ The motion was adopted.

#### ✓ 13. Motion re: First Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

"That this House agrees with the First Report of the Business Advisory Committee presented to the House on the 22nd May, 1967."

The motion was adopted. ✓

#### 14. Government Bill—introduced

The Anti-Corruption Laws (Amendment) Bill, 1967.

#### 15. Statement re: Ordinance—laid on the Table

A copy of the explanatory statement giving reasons for immediate legislation by the Anti-Corruption Laws (Amendment) Ordinance, 1967, was laid on the Table under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

## 16. Motion

Discussion on the following motion moved on the 22nd May, 1967, continued:—

“That this House takes note of the Fifteenth Report of the Union Public Service Commission for the period 1st April, 1964 to 31st March, 1965, together with the Government’s Memorandum thereon, laid on the Table of the Third Lok Sabha on the 2nd March, 1966.”

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri Amiya Kumar Kisku
- (3) Shri Era Sezhiyan (*Speech unfinished*).

The discussion was interrupted by Adjournment Motion.

## ✓ 17. Adjournment Motion

At 4 P.M. Dr. Ram Manohar Lohia moved the following motion:—

“That the House do now adjourn.” ✓

The following members took part in the debate:—

- (1) Shri Indrajit Gupta
- (2) Shri Krishna Kumar Chatterji
- (3) Shri Viren Shah
- (4) Shri Bal Raj Madhok
- (5) Chaudhari Randhir Singh
- (6) Shri N. C. Chatterjee
- (7) Shri R. K. Sinha
- (8) Shri Prakash Vir Shastri
- (9) Shri E. K. Nayanar
- (10) Shri Bhola Nath Master
- (11) Shri Samarendra Kundu
- (12) Shri Sheo Narain
- (13) Shri Kanwar Lal Gupta
- (14) Shri M. L. Sondhi
- ✓ (15) Shri Y. B. Chavan

✓ Dr. Ram Manohar Lohia replied to the debate. ✓

✓ The motion was negatived. ✓

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th May, 1967).

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, May 25, 1967/Jyaistha 4, 1889 (Saka)*

**No. 20**

### **1. Starred Questions**

Starred Questions Nos. 61—65 and 67 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 257—301, 303—333, 335—340, 342—352, 354—407 and 409—470 were laid on the Table.

### **3. Calling Attention to matter of Urgent Public Importance**

Shri Atal Bihari Vajpayee called the attention of the Minister of Defence to firing by Pakistani forces on the Indian border patrol South-West of Akhnoor on the 19th May, 1967 and concentration of Pakistani forces in Daggar area.

The Minister of Defence made a statement in regard thereto.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.).

### **4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Post Office Savings Certificates (First Amendment) Rules, 1967, published in Notification No. G.S.R. 566 in Gazette of India dated the 14th April, 1967, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959.

[P.T.O.]

(2) A copy each of the following Notifications under section 58 of the Delhi Development Act, 1957:—

\*(i) The Delhi Development Authority (Employees Provident Fund and Gratuity) Rules, 1966, published in Notification No. G.S.R. 1859 in Gazette of India dated the 10th December, 1966.

\*\* (ii) The Delhi Development Authority (Committee Meetings) Regulations, 1966, published in Notification No. S.O. 3619 in Gazette of India dated the 3rd December, 1966.

\*(3) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F.4(92)/66-Finance (E)(I) in Delhi Gazette dated the 16th March, 1967, under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.

(4) G.S.R. 394 published in Gazette of India dated the 17th March, 1967, issued under the Income-tax Act, 1961 to give effect to the Agreement between the Government of India and the Government of Greece for the avoidance of double taxation of Income.

(5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) S.O. 1129 published in Gazette of India dated the 1st April, 1967.

(ii) G.S.R. 584 published in Gazette of India dated the 29th April, 1967.

(iii) G.S.R. 586 published in Gazette of India dated the 29th April, 1967.

(iv) G.S.R. 630 published in Gazette of India dated the 6th May, 1967.

(v) G.S.R. 659 published in Gazette of India dated the 3rd May, 1967.

(vi) G.S.R. 707 published in Gazette of India dated the 9th May, 1967.

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\*The notifications were previously laid on the Table on the 30th March, 1967 and were re-laid under Rule 234(2) of the Rules of Procedure.

\*\*The notification was previously laid on the Table on the 6th April, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 581 in Gazette of India dated the 29th April, 1967.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Twenty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 582 in Gazette of Indian dated the 29th April, 1967.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) Twenty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 583 in Gazette of India dated the 29th April, 1967.
  - (iv) G.S.R. 585 published in Gazette of India dated the 29th April, 1967, containing corrigenda to G.S.R. 1478 dated the 24th September, 1966.
- (7) A copy each of the following Notifications under section 38 of the Central Excise and Salt Act, 1944:—
- (i) The Central Excise (Fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 492 in Gazette of India dated the 8th April, 1967.
  - (ii) The Central Excise (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 544 in Gazette of India dated the 22nd April, 1967.
  - (iii) The Central Excise (Sixth Amendment) Rules, 1967, published in Notification No. G.S.R. 587 in Gazette of India dated the 29th April, 1967.
  - (iv) The Central Excise (Seventh Amendment) Rules, 1967, published in Notification No. G.S.R. 702 in Gazette of India dated the 13th May, 1967.
- (8) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
- (i) The Kerosene (Fixation of Ceiling Prices) Amendment Order, 1967, published in Notification No. G.S.R. 464 in Gazette of India dated the 1st April, 1967.

[P.T.O.]

- (ii) The Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1967, published in Notification No. G.S.R. 498 in Gazette of India dated the 7th April, 1967.
- (iii) The Kerosene (Fixation of Ceiling Prices) Third Amendment Order, 1967, published in Notification No. G.S.R. 535 in Gazette of India dated the 12th April, 1967.
- (9) A copy of the Annual Report of the Permanent Indus Commission for the year ended on 31st March, 1967.
- (10) A copy of the Annual Statement of Accounts of the All India Institute of Medical Sciences, New Delhi, for the year 1965-66, together with the Audit Report thereon, under sub-section (4) of section 18 of the All India Institute of Medical Sciences Act, 1956.

#### **5. Statement by Minister**

The Minister of External Affairs made a statement on recent developments in West Asia.

(Lok Sabha adjourned at 3-50 P.M. and re-assembled at 5 P.M.).

#### **6. The Budget (General) 1967-68**

Shri Morarji R. Desai presented a statement of estimated receipts and expenditure of the Government of India for the year 1967-68.

#### **7. Government Bill—introduced**

The Finance (No. 2) Bill, 1967.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th May, 1967).

**S. L. SHAKDHER,**

Secretary.

# **LOK SABHA**

## **BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Friday, May 26, 1967/Jyaistha 5, 1889 (Saka)**

**No. 21**

### **1. Starred Questions**

Starred Questions Nos. 91—97, 105 and 118 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 471—477, 480—496, 498—525, 527, 530—582, 584—589, 591—614, 616—628, 630—664, 666—688 and 690—698 were laid on the Table.

### **3. Calling Attention to Matter of Urgent Public Importance**

Shri Jagannathrao Joshi called the attention of the Minister of Home Affairs to the ambush by Mizo rebels of a mobile unit of Indian Security Forces on the Silchar-Aijal Road resulting in the reported death of nine security men and injuries to five others.

The Minister of Home Affairs made a statement in regard thereto.

### **4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the National Newsprint and Paper Mills Limited, Nepanagar, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

**[P.T.O.]**

- (2) (i) A copy of the Annual Report of the Heavy Electricals (India) Limited, Bhopal, for the year 1965-66, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (3) A copy of the Notification No. S.O. 1556 dated the 1st May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- \* (4) A copy of the Mineral Concession (First Amendment) Rules, 1967, published in Notification No. G.S.R. 369 in Gazette of India dated the 18th March, 1967, under sub-section (1) of section 28 of the Mines and Mineral (Regulation and Development) Act, 1957.
- (5) A copy each of the following Notifications under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—
- (i) The Export of Rubber Hoses (Inspection) Rules, 1967, published in Notification No. S.O. 1005 in Gazette of India dated the 23rd March, 1967.
- (ii) The Export of Organic Chemicals (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 1718-C in Gazette of India dated the 10th May, 1967.
- (iii) The Export of Gum Karaya (Inspection) Amendment Rules, 1967, published in Notification No. S.O. 1719-A in Gazette of India dated the 12th May, 1967.
- ✓ (6) A copy of the Report of the Forward Markets Review Committee.
- (7) A copy of Audit Report on the Accounts of the Tea Board for the year 1964-65.
- (8) A copy of the following Notifications under sub-section (3) of section 48 of the Coffee Act, 1942:—
- (i) The Coffee (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 482 in Gazette of India dated the 8th April, 1967.
- (ii) The Coffee (Third Amendment) Rules, 1967, published in Notification No. G.S.R. 517 in Gazette of India dated the 15th April, 1967.

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\*The notification was previously laid on the Table on the 31st March, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

(iii) The Coffee (Fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 551 in Gazette of India dated the 22nd April, 1967.

(9) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) The Cotton and Staple Fibre Textiles Mills (Regulation of Working) Amendment Order, 1967, published in Notification No. S.O. 1275 in Gazette of India dated the 11th April, 1967.

(ii) The Cotton Control (Amendment) Order, 1967, published in Notification No. S.O. 1390 in Gazette of India dated the 22nd April, 1967.

#### **5. Statement re: Demands for Excess Grants (Railways) for 1964-65**

Shri Parimal Ghosh presented a statement showing Demands for Excess Grants in respect of the Budget (Railways) for 1964-65.

#### **6. Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 29th May, 1967.

#### **7. Motions for Elections to Committees**

(i) Shri Jaganath Rao moved the following motion:—

“That in pursuance of sub-section (1) (d) of section 4 of the Rajghat Samadhi Act, 1951, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rajghat Samadhi Committee, subject to the other provisions of the said Act.”

The motion was adopted.

(ii) Shri Jaganath Rao moved the following motion:—

“That in pursuance of sub-section (2) (h) of section 5 of the Delhi Development Act, 1957, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority.”

The motion was adopted.

[P.T.O.]

## ✓ 8. Matter under Rule 377

Shri D. K. Kunte raised a matter arising out of the proceedings of the House on the 24th May, 1967 regarding disposal of the adjournment motion by the Deputy Speaker on that day. ✓

*(Lok Sabha adjourned at 1-25 P.M. and re-assembled at 2-30 P.M.)*

## 9. The Budget (Railways) 1967-68

General Discussion on the Budget (Railways) for 1967-68 commenced.

The following members took part in the debate:—

- (1) Shri J. M. Imam
- (2) Shrimati Jayaben Shah

The discussion was not concluded.

## 10. Motion re: First Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the First Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 24th May, 1967.”

The motion was adopted.

## 11. Private Members' Bills—Introduced

- (1) The Hindu Marriage (Amendment) Bill, 1967 (*Amendment of section 13*) by Shri N. C. Chatterjee.
- (2) The Constitution (Amendment) Bill, 1967 (*Amendment of articles 80 and 171*) by Shri C. K. Bhattacharyya.
- (3) The Constitution (Amendment) Bill, 1967 (*Amendment of articles 124 and 220*) by Shri C. K. Bhattacharyya.
- (4) The Constitution (Amendment) Bill, 1967 (*Amendment of article 48 and Seventh Schedule*) by Mahant Digvijai Nath.
- (5) The Indian Penal Code (Amendment) Bill, 1967 (*Amendment of sections 324, 326, etc.*) by Shri C. K. Bhattacharyya.
- (6) The Constitution (Amendment) Bill, 1967 (*Amendment of article 343*) by Shri C. K. Bhattacharyya.
- (7) The Constitution (Amendment) Bill, 1967 (*Amendment of Eighth Schedule*) by Shri Yamuna Prasad Mandal.



- (8) *The Recognition of Trade Unions Bill, 1967* by Shri Madhu Limaye.
- (9) *The Constitution (Amendment) Bill, 1967 (Amendment of article 31)* by Shri Madhu Limaye.
- (10) *The Constitution (Amendment) Bill, 1967 (Omission of article 152, etc.)* by Shri Kanwar Lal Gupta.
- (11) *The Salaries and Allowances of Ministers (Amendment) Bill, 1967 (Amendment of sections 3, 4, 5, etc.)* by Shri Kanwar Lal Gupta.
- (12) *The Representation of the People (Amendment) Bill, 1967 (Amendment of sections 14 and 15)* by Shri Nath Pai.

## 12. Private Member's Bill—Negatived

*The Constitution (Amendment) Bill, 1967 (Amendment of articles 15 and 16)* by Shri Era Sezhiyan.

Discussion on the motion for consideration of the Bill moved by Shri Era Sezhiyan on the 7th April, 1967, continued.

— Shri Vidya Charan Shukla took part in the debate.

Shri Era Sezhiyan replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes 51; Noes 70.

The motion was declared as not carried in accordance with Rule 157 of the Rules of Procedure and in accordance with the Constitution.

## 13. Private Member's Bill—Motion for circulation—under consideration

*The Constitution (Amendment) Bill, 1967 (Amendment of articles 37, 45, etc.)* by Shri Madhu Limaye.

The motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1967, was moved by Shri Madhu Limaye.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Samarendra Kundu
- (3) Chaudhari Randhir Singh
- (4) Shri Narendrasingh Mahida
- (5) Shri J. B. Kripalani.

The discussion was not concluded.

[P.T.O.]

**14. Half-an-hour discussion on Matters arising out of Answers to Question**

Shrimati Tarkeshwari Sinha raised a half-an-hour discussion on points arising out of the answer given on the 27th March, 1967, to Starred Question No. 58 regarding purchase of tyres by Ministry of Defence.

Shri Bali Ram Bhagat replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th May, 1967).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

*Monday, May 29, 1967/Jyaistha 8, 1889 (Saka)*

### No. 22

#### 1. Starred Questions

Starred Questions Nos. 121—123 and 125 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 701—741, 743—751, 753—763 and 765—768 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of Petroleum and Chemicals regarding Strike in Trombay Fertilizer Factory was orally answered and supplementary questions were also answered thereon.

#### 4. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of Home Affairs to the alleged interference by the Union Minister for Home Affairs in regard to "Gheraos" in West Bengal, as reported in the Press.

The Minister of Home Affairs made a statement in regard thereto.

#### 5. Motions

(i) Shri Hardayal Devgun moved the following motion:—

"That the First Report of the Committee of Privileges presented to the House on the 22nd May, 1967, be taken into consideration."

[P.T.O.]

The following members took part in the debate:—

(1) Babu Shri Chand Goyal

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Shri Anand Narain Mulla

(3) Shri Bal Raj Madhok

(4) Shri P. Ramamurti

(5) Shri Vidya Charan Shukla

The motion was adopted.

(ii) Shri Anand Narain Mulla moved the following motion:—

“That this House agrees with the First Report of the Committee of Privileges presented to the House on the 22nd May, 1967.”

The motion was adopted.

#### **6. The Budget (Railways) 1967-68**

General Discussion on the Budget (Railways) for 1967-68 continued.

The following members took part in the debate:—

(1) Shri K. Rajaram

(2) Shri Bishwanath Roy

(3) Shri J. M. Biswas

(4) Shri Rajendranath Barua

(5) Shri Tenneti Viswanathan

(6) Shri Sitaram Kesri

(7) Shri George Fernandes

(8) Shri Bimalkanti Ghosh

(9) Shri Jyotirmoy Bosu

(10) Shri S. Supakar

(11) Shri Nuggehalli Shivappa

The discussion was not concluded.

#### **7. Half-an-hour discussion on Matters arising out of Answers to Question**

Shri S. M. Banerjee raised a half-an-hour discussion on points arising out of the answer given on the 22nd May, 1967 to Starred Question No. 12 regarding Supply of U.S. arms to Pakistan.

Shri M. C. Chagla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th May, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, May 30, 1967/Jyaistha 9, 1889 (Saka)*

**No. 23**

### **1. Starred Questions**

Starred Questions Nos. 151 and 152 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 769-773, 775-853, 855-859 and 861-959 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 3 addressed to the Minister of Communications regarding Non-payment of Money Orders was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri S. M. Banerjee called the attention of the Prime Minister to the reported news about some of the Central Ministers being on the pay roll of Birlas.

The Prime Minister made a statement in regard thereto.

### **5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Civil), 1967 on Revenue Receipts, under article 151(1) of the Constitution.

[P.T.O.]

167. ✓ \* (2) A copy of the Annual Accounts of the Cochin Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

4/67. (3) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

\*\* (i) The Delhi Motor Vehicles (Third Amendment) Rules, 1966, published in Notification No. F.3(13)/65-66—Transport in Delhi Gazette dated the 22nd December, 1966.

167. \*\*\* (ii) Notification No. 158/66/F. No. 68-332/66-Pub. published in Andaman and Nicobar Gazette dated the 5th December, 1966, making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.

@ (iii) Notification No. 166/66/F. No. 68-261/66-Pub. published in Andaman and Nicobar Gazette dated the 27th December, 1966, making certain amendments to the Andaman and Nicobar Islands Motor Vehicles Rules, 1939.

(4) A copy each of the following papers under sub-section (2) of section 103 of the Major Port Trusts Act, 1963:—

✓ (i) Annual Accounts of the Visakhapatnam Port Trust for the year 1964-65 and the Audit Report thereon.

✓ (ii) Annual Accounts of the Mormugao Port Trust for the year 1964-65 and the Audit Report thereon.

✓ (5) A copy of the Annual Report of the Central Road Transport Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(6) A copy each of the following Notifications under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—

✓ (i) The Mormugao Port Trust (Payment of Fees and Allowances to Trustees) Amendment Rules, 1966, published in Notification No. G.S.R. 1977 in Gazette of India dated the 24th December, 1966.

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\*The accounts were previously laid on the Table on the 28th March, 1967.

\*\*The notification was previously laid on the Table on the 28th March, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

\*\*\*The notification was previously laid on the Table on the 4th April, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

@The notification was previously laid on the Table on the 4th April, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (ii) The Major Port Trusts (Payment of Fees and Allowances to Trustees) Amendment Rules, 1966, published in Notification No. G.S.R. 2027 in Gazette of India dated the 31st December, 1966.
- (7) A copy of the Bengali Script of the Labour Minister of West Bengal Shri Subodh Banerji's proposed talk on the All India Radio on the 1st May, 1967 along with its English translation.
- (8) A copy each of the following Notifications under section 14-A of the Aircraft Act, 1934, together with Explanatory Note:—
  - (i) The Aircraft (Amendment) Rules, 1967, published in Notification No. G.S.R. 484 in Gazette of India dated the 8th April, 1967.
  - (ii) The Aircraft (Second Amendment) Rules, 1967, published in Notification No. G.S.R. 511 in Gazette of India dated the 15th April, 1967.
  - (iii) The Aircraft (Third Amendment) Rules, 1967, published in Notification No. G.S.R. 548 in Gazette of India dated the 22nd April, 1967.
- (9) A copy of the Rice-Milling Industry (Regulation and Licensing) Amendment Rules, 1967, published in Notification No. G.S.R. 187 in Gazette of India dated the 11th February, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (10) A copy of the Rice-Milling Industry (Regulation and Licensing) Second Amendment Rules, 1967, published in Notification No. G.S.R. 735 in Gazette of India dated the 20th May, 1967, under sub-section (4) of section 22 of the Rice-Milling Industry (Regulation) Act, 1958.
- (11) A copy each of the following Notifications, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (a) G.S.R. 497 published in Gazette of India dated the 5th April, 1967, making certain amendment to Notification No. G.S.R. 153 dated the 1st February, 1967. ✓
  - (b) G.S.R. 499 published in Gazette of India dated the 10th April, 1967, rescinding the West Bengal Essential Commodities (Restrictions on Movement) Control Order, 1965. ✓

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†The notification was previously laid on the Table on the 21st March, 1967 and was re-laid under Rule 234(2) of the Rules of Procedure.

- (c) The Rajasthan Foodgrains (Restrictions on Border Movement) Second Amendment Order, 1967, published in Notification No. G.S.R. 561 in Gazette of India dated the 22nd April, 1967.
- (d) The Inter-Zonal Wheat and Wheat Products (Movement Control) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 562 in Gazette of India dated the 22nd April, 1967.
- (e) G.S.R. 563 published in Gazette of India dated the 22nd April, 1967, rescinding the Gujarat Roller Mills Mixed Atta (Price Control) Order, 1966.
- (f) The Inter-Zonal Wheat and Wheat Products (Movement Control) Third Amendment Order, 1967, published in Notification No. G.S.R. 567 in Gazette of India dated the 15th April, 1967.
- (g) The Delhi Specified Food Articles (Movement Control) Amendment Order, 1967, published in Notification No. G.S.R. 568 in Gazette of India dated the 15th April, 1967.
- (h) The Northern Inter-Zonal Rice (Movement Control) Order, 1967, published in Notification No. G.S.R. 573 in Gazette of India dated the 18th April, 1967.
- (i) G.S.R. 574 published in Gazette of India dated the 18th April, 1967, rescinding the Northern Zone Paddy (Restriction of Export) Order, 1959.
- (j) The Northern Inter-Zonal Gram (Movement Control) Order, 1967, published in Notification No. G.S.R. 575 in Gazette of India dated the 18th April, 1967.
- (k) The Northern Inter-Zonal Maize (Movement Control) Order, 1967, published in Notification No. G.S.R. 658 in Gazette of India dated the 3rd May, 1967.
- (l) G.S.R. 708 published in Gazette of India dated the 10th May, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.
- (m) The Rajasthan Foodgrains (Restrictions on Border Movement) Third Amendment Order, 1967, published in Notification No. G.S.R. 736 in Gazette of India dated the 20th May, 1967.
- ) A copy of the Annual Accounts of the Animal Welfare Board, Madras for the year 1965-66 along with the Audit Report thereon.



(13) A copy each of the following Orders of the Election Commission, under sub-section (2) of section 11 of the Delimitation Commission Act, 1962:—

(i) Order No. 5C published in Notification No. S.O. 147 in Gazette of India dated the 11th January, 1967, making certain amendments in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.

(ii) Order No. 15A published in Notification No. S.O. 352 in Gazette of India dated the 27th January, 1967, making certain corrections in the Delimitation Commission's Order No. 15 dated the 23rd May, 1966, relating to the State of Uttar Pradesh.

(iii) Order No. 5D published in Notification No. S.O. 420 in Gazette of India dated the 31st January, 1967, making certain corrections in the Delimitation Commission's Order No. 5 dated the 2nd June, 1966, relating to the State of Bihar.

(14) A copy of the Delimitation of Council Constituencies (Mysore) Amendment Order, 1967, published in Notification No. G.S.R. 626 in Gazette of India dated the 26th April, 1967, under sub-section (3) of section 13 of the Representation of the People Act, 1950.

(15) A copy of the Registration of Electors (Amendment) Rules, 1967, published in Notification No. S.O. 1127, in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 28 of the Representation of the People Act, 1950.

(16) A copy of the Conduct of Elections (Amendment) Rules, 1967, published in Notification No. S.O. 1542 in Gazette of India dated the 25th April, 1967, under sub-section (3) of section 169 of the Representation of the People Act, 1951.

#### 6. Presentation of Petition

Shri George Fernandes presented a petition from Shri Vasant Vasudeo Kulkarni and other citizens of Ahmednagar regarding the proposed shifting of the Vehicle Research Development Establishment from Ahmednagar to Avadi.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P. M.)*

[P.T.O.]

## **7. Statement under Direction 115**

Shri P. K. Vasudevan Nair made a statement regarding certain information given by the Minister of Food, Agriculture, Community Development and Cooperation in the House on the 22nd May, 1967, about the quantity of foodgrains supplied to Kerala.

The Minister of Food, Agriculture, Community Development and Cooperation made a statement in reply thereto.

## **8. Motions for Elections to Committees**

(i) Shri Jagjivan Ram moved the following motion:—

“That in pursuance of Rule 3(13) of the Rules of the Indian Council of Agricultural Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research.”

The motion was adopted.

(ii) Shri Annasahib P. Shinde moved the following motion:—

“That in pursuance of sub-section (2)(a) of section 4 of the Merchant Shipping Act, 1958, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Shipping Board to be reconstituted with effect from the 8th June, 1967.”

The motion was adopted.

(iii) Shri Annasahib P. Shinde moved the following motion:—

“That in pursuance of the Ministry of Food, Agriculture, Community Development and Cooperation Resolution No. F-10-1/65 FAIT, dated the 9th September, 1966, as subsequently amended, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the National Food and Agriculture Organisation Liaison Committee for a term of three years, subject to the other provisions of the said Resolution.”

The motion was adopted.

## **9. The Budget (Railways) 1967-68**

General Discussion on the Budget (Railways) for 1967-68 continued.

The following members took part in the debate:—

- (1) Shri Atal Bihari Vajpayee
- (2) Shri Krishna Kumar Chatterji
- (3) Shri Ram Charan
- (4) Shri N. K. Sanghi
- (5) Shri P. A. Saminathan
- (6) Shri Hem Raj
- (7) Shri D. K. Kunte
- (8) Shri Parimal Ghosh
- (9) Shri Raghuvir Singh Shastri
- (10) Shri N. P. C. Naidu
- (11) Shri H. Ajmal Khan
- (12) Shrimati Savitri Shyam.

The discussion was not concluded.

#### 10. Personal Explanations under Rule 357

Sarvashri Satya Narayan Sinha and Krishna Chandra Pant made personal explanations regarding certain statements about them made by Shri S. M. Banerjee in the House today.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 31st May, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Wednesday, May 31, 1967/Jyaistha 10, 1889 (Saka)*

**No. 24**

### 1. Starred Questions

Starred Questions Nos. 181—188 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 960-61, 963—965, 967—995, 997—1001, 1003—1034, 1036—1045 and 1048—1086 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 4 addressed to the Minister of Steel, Mines and Metals regarding Fast by Labour Leader at Bhilai Steel Plant was orally answered and supplementary questions were also answered thereon.

### 4. Calling attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Food, Agriculture, Community Development and Co-operation to the result of the recent talks between him and the Chief Minister of Kerala regarding serious food situation in Kerala and steps to be taken to prevent collapse of rationing system there.

The Minister of Food, Agriculture, Community Development and Co-operation made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Passports Rules, 1967, published in Notification No. G.S.R. 709 in Gazette of India dated the 10th May, 1967, under sub-section (3) of section 23 of the Passports Ordinance, 1967.

[P.T.O.]

- (2) A copy of the Annual Report of the National Council of Educational Research and Training, New Delhi, for the year 1965-66, along with the Annual Accounts and the Audit Report thereon.
- (3) A copy each of the following papers under sub-section (4) of section 23 of the Institutes of Technology, 1961:—
  - (i) Certified Accounts of the Indian Institute of Technology, Madras for the year 1965-66, along with the Audit Report thereon.
  - (ii) Certified Accounts of the Indian Institute of Technology, Bombay for the year 1965-66, along with the Audit Report thereon.
- (4) A copy of the Annual Report of the Indian Telephone Industries Limited, Bangalore, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (5) A copy of Notification No. G.S.R. 437 published in Gazette of India dated the 1st April, 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952, adding 'Linoleum Industry' and 'Indoleum Industry' to Schedule I to the said Act.
- (6) A copy of the Employees' Provident Funds (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 553 in Gazette of India dated the 22nd April, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (7) (i) A copy each of the following Notifications under sub-section (3) of section 47 of the Delhi Shops and Establishment Act, 1954:—
  - (a) The Delhi Shops and Establishments (Amendment) Rules, 1961, published in Notification No. F.20(17)/60-I&L in Delhi Gazette dated the 15th June, 1961.
  - (b) The Delhi Shops and Establishments (Amendment) Rules, 1964, published in Notification No. F.20(40)/63-Lab. in Delhi Gazette dated the 20th August, 1964.
- (ii) A statement showing reasons for delay in laying the above Notifications.

- (8) A copy of the Minister's (Allowances, Medical Treatment and Other Privileges) Amendment Rules, 1967, published in Notification No. G.S.R. 576 in Gazette of India dated the 20th April, 1967, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952.
- (9) A copy of the Police-Forces (Restriction of Rights) Amendment Rules, 1967, published in Notification No. G.S.R. 537 in Gazette of India dated the 14th April, 1967, under sub-section (2) of section 6 of the Police Forces (Restriction of Rights) Act, 1966.
- (10) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Appointment by Competitive Examination) Regulations, 1967 published in Notification No. G.S.R. 535 in Gazette of India dated the 11th April, 1967.
- (ii) G.S.R. 657 published in Gazette of India dated the 6th May, 1967, making certain amendments to Schedule III to the Indian Administrative Service Pay Rules, 1954.
- (11) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) The Indian Forest Service (Fixation of Cadre Strength) Amendment Regulations, 1967, published in Notification No. G.S.R. 653 in Gazette of India dated the 6th May, 1967.
- (ii) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 1967, published in Notification No. G.S.R. 654 in Gazette of India dated the 6th May, 1967.
- (iii) The Indian Forest Service (Initial Recruitment) Amendment Regulations, 1967, published in Notification No. G.S.R. 660 in Gazette of India dated the 5th May, 1967.
- (iv) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations, 1967, published in Notification No. G.S.R. 689 in Gazette of India dated the 13th May, 1967.

[P.T.O.]

## ✓ 6. Ruling by the Speaker

The Speaker gave his ruling regarding procedure to be followed for inquiry into the conduct of Members. ✓

## 7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Second Report of the Committee on Private Members' Bills and Resolutions.

## 8. Statement under Direction 115

Shri Shiva Chandra Jha made a statement regarding certain information given by the Minister of Food, Agriculture, Community Development and Cooperation in the House on the 22nd May, 1967, about the quantity of foodgrains supplied to Bihar.

The Minister of Food, Agriculture, Community Development and Cooperation made a statement in reply thereto.

## 9. Motion for Election to Committee

Dr. Triguna Sen moved the following motion:—

“That in pursuance of sub-section (1)(xii) of section 19 of the Visva-Bharati Act, 1951, read with clause (5) of Statute 10 of the First Statutes of the University, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Samsad (Court) of the Visva-Bharati.”

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

## 10. Government Bill—Introduced

The Unlawful Activities (Prevention) Bill, 1967.

The motion for leave to introduce the Bill moved by Shri Y. B. Chavan was opposed. On the motion the House divided, Ayes 162; Noes 131. The motion was accordingly adopted and the Bill was introduced.

## 11. The Budget (Railways) 1967-68

General Discussion on the Budget (Railways) for 1967-68 continued.

The following members took part in the debate:—

- (1) Mahant Digvijai Nath
- (2) Shri G. M. Bakhshi
- (3) Shri S. C. Jamir
- (4) Shri J. B. Kripalani
- (5) Shri M. N. Naghnoor
- (6) Shri Gunanand Thakur
- (7) Shri Ramshekhar Prasad Singh.

The discussion was not concluded.

**12. Half-An-Hour Discussion on Matters Arising out of Answers to Question**

Shri P. Ramamurthi raised a half-an-hour discussion on points arising out of the answer given on the 22nd May, 1967 to Starred Question No. 17 regarding Nuclear non-proliferation treaty.

Shri M. C. Chagla replied to the discussion.

**13. Report of Business Advisory Committee**

Dr. Ram Subhag Singh presented the Second Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 1st June, 1967).

**S. L. SHAKDHER,**  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 1, 1967/Jyaistha 11, 1889 (Saka).

No. 25

### 1. Starred Questions

Starred Questions Nos. 211—213 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1087—1108, 1110—1111, 1113—1115, 1117—1136, 1138—1139, 1141—1158, 1160—1171, 1173—1197 and 1199—1250 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 5 addressed to the Minister of Parliamentary Affairs regarding Use of Staff Cars for Presidential Election Purposes was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. M. Banerjee called the attention of the Minister of Defence to the proposed retrenchment of more than two thousand Defence workers in various Defence establishments at Delhi, Bangalore, Poona and other places from 1st June, 1967.

The Minister of Defence made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(i) G.S.R. 728 published in Gazette of India dated the 20th May, 1967.

[P.T.O.]

- (ii) G.S.R. 729 published in Gazette of India dated the 20th May, 1967.
  - (iii) G.S.R. 754 published in Gazette of India dated the 20th May, 1967.
  - (iv) G.S.R. 778 published in Gazette of India dated the 25th May, 1967.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Twenty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 730 in Gazette of India dated the 20th May, 1967.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Thirtieth Amendment Rules, 1967, published in Notification No. G.S.R. 731 in Gazette of India dated the 20th May, 1967.
  - (iii) G.S.R. 732 published in Gazette of India dated the 20th May, 1967, containing corrigendum to G.S.R. 1557 dated the 8th October, 1966.
- (3) A copy of the Central Excise (Eighth Amendment) Rules, 1967, published in Notification No. G.S.R. 747 in Gazette of India dated the 16th May, 1967, under section 38 of the Central Excises and Salt Act, 1944.

#### 6. Motion Re: Second Report of Business Advisory Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Second Report of the Business Advisory Committee presented to the House on the 31st May, 1967.”

The motion was adopted.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

#### 7. The Budget (Railways) 1967-68

General Discussion on the Budget (Railways) for 1967-68 continued.

The following members took part in the debate:—

- (1) Shri Anirudha Dipa
- (2) Shri J. K. Choudhury
- (3) Seth Achal Singh
- (4) Shri N. S. Sharma
- (5) Shri Sheo Narain
- (6) Shri Tulsiram Dashrath Kamble
- (7) Shri K. Ananda Nambiar
- (8) Shri Ganpat Sahai
- (9) Chaudhari Randhir Singh
- (10) Shri N. Dandekar
- (11) Shrimati Tarkeshwari Sinha
- (12) Shri Erasmode Sequeira
- (13) Shri Sarjoo Pandey
- (14) Shri Vishwa Nath Pandey
- (15) Shri G. Kuchelar

The discussion was not concluded.

#### **8. Half-An-Hour Discussion on Matters Arising out of Answers to Question**

Shri K. M. Abraham raised a half-an-hour discussion on points arising out of the answer given on the 26th May, 1967 to Unstarred Question No. 639 regarding Import of Rubber.

Shri Mohammad Shafi Qureshi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 2nd June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

*Friday, June 2, 1967/Jyaistha 12, 1889 (Saka)*

**No. 26**

### **1. Starred Questions**

Starred Questions Nos. 241, 243—245 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1251—1253, 1255—1273, 1275—1310, 1312—1322, 1325—1364 and 1366—1420 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 6 addressed to the Minister of Steel, Mines and Metals regarding National Coal Development Corporation was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri S. M. Banerjee called the attention of the Minister of Finance to Government's refusal to raise dearness allowance in respect of Central Government employees in spite of average rise of ten points in the cost of living index.

The Minister of Finance made a statement in regard thereto.

### **5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Cost Account Records (Cycles) Rules, 1967, published in Notification No. G.S.R. 311 in Gazette of India dated the 11th March, 1967, under sub-section (3) of section 642 of the Companies Act, 1956.

[P.T.O.]

- (2) (i) A copy of the Annual Report of the Singareni Collieries Company Limited, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (3) A copy of the Annual Report of the Coal Board, Calcutta for the year 1964-65.
- (4) A copy of the Audit Report on the Accounts of the Textile Committee for the year 1965-66, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (5) A copy of the Textiles Committee (Amendment) Rules, 1967, published in Notification No. G.S.R. 438 in Gazette of India, dated the 1st April, 1967, under sub-section (3) of section 22 of the Textiles Committee Act, 1963.
- (6) A copy of Notification No. S.O. 1722 published in Gazette of India, dated the 15th May, 1967, under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951.
- (7) A copy of the Textiles (Production by Powerlooms) Control Amendment Order, 1967, published in Notification No. S.O. 1475 in Gazette of India, dated the 29th April, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (8) A copy of the Central Silk Board (Amendment) Rules, 1967, published in Notification No. G.S.R. 740 in Gazette of India, dated the 20th May, 1967, under sub-section (3) of section 13 of the Central Silk Board Act, 1948.
- (9) A copy of the Coir Industry (Amendment) Rules, 1967, published in Notification No. S.O. 1744 in Gazette of India, dated the 20th May, 1967, under sub-section (3) of section 26 of the Coir Industry Act, 1953.

#### **6. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing 5th June, 1967.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

## **7. The Budget (Railways) 1967-68**

General Discussion on the Budget (Railways) for 1967-68 continued.

The following members took part in the debate:—

- (1) Shri C. Dass
- (2) Shri Mudrika Sinha
- (3) Shri Samarendra Kundu
- (4) Shri V. Y. Tamaskar
- (5) Shri Balgovind Verma
- (6) Shri Ramji Ram
- (7) Shri Janardan Jagannath Shinkre
- (8) Shri B. N. Shastri

The discussion was not concluded.

## **8. Motion Re: Second Report of Committee on Private Members' Bills and Resolutions**

Shri Samarendra Kundu moved the following motion:—

“That this House agrees with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 31st May, 1967.”

The motion was adopted.

## **9. Private Member's Resolution—Negatived**

Discussion on the following Resolution and the amendments thereto moved on the 31st March, 1967, continued:—

“In view of the crisis in textile industry resulting in continued closure of mills and large scale unemployment of weavers, this House recommends to the Government to take over all the closed mills immediately.”

Shri P. P. Esthose concluded his speech.

The following members took part in the debate:—

- (1) Shri Surendra Kumar Tapuriah
- (2) Shri Hukam Chand Kachwai
- (3) Shri Bedabrata Barua
- (4) Shri S. Kandappan

[P.T.O.]

- (5) Shri Abdul Ghani Dar
- (6) Shri Narendrasingh Mahida
- (7) Shri S. M. Banerjee
- (8) Shri George Fernandes
- (9) Chaudhari Randhir Singh
- (10) Shri S. A. Dange
- (11) Shri K. Ananda Nambiar
- (12) Shri Dinesh Singh

Shri P. P. Esthose replied to the debate.

The amendments were negatived.

The Resolution was also negatived.

#### 10. Private Member's Resolution—Under Consideration

Shri K. Ananda Nambiar moved the following Resolution:—

"This House disapproves the action taken by the Government  
in decontrolling steel and thereby causing steep rise in  
the price of steel."

His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 5th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, June 5, 1967/Jyaistha 15, 1889 (Saka).*

**No. 27**

### 1. Starred Questions

Starred Questions Nos. 271—274 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1421—1423, 1425—1432, 1434—1437, 1439—1457, 1460—1470, 1472—1481 and 1483—1492 were laid on the Table.

Three statements by the Minister of Information and Broadcasting correcting the replies given to the following Questions were also laid on the Table:—

- (i) Unstarred Question No. 1 on the 25th July, 1966 regarding Television;
- (ii) Unstarred Question No. 2 on the 25th July, 1966 regarding Television; and
- (iii) Unstarred Question No. 2883 on the 22nd August, 1966 regarding expansion of Television.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Yashwant Singh Kushwah called the attention of the Minister of Defence to the recent air violations by Pakistan on Rajasthan border and heavy concentration of Pakistani troops there.

The Minister of Defence made a statement in regard thereto.

(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2 P.M.)

[P.T.O.]



#### ✓ 4. Question of Privilege

The Deputy Speaker gave his consent to the raising of a question of privilege given notice of by Shri Madhu Limaye against the Editor of the "Hindustan" in respect of the Editorial of the said daily dated the 2nd June, 1967 allegedly casting reflections on Members of Parliament with reference to the discussion in Parliament on the Hazari Report.

Shri Madhu Limaye then asked for leave of the House to the raising of the question of privilege. As no objection was taken, the Deputy Speaker informed the House that the leave was granted.

On a motion moved by Shri Madhu Limaye, the matter was referred to the Committee of Privileges.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (2) A copy of the Annual Report of the Garden Reach Workshops Limited, Calcutta for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

#### 6. Motion regarding Constitution of the Joint Committee on Offices of Profit

Shri P. Govinda Menon moved the following motion:—

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst members of each House according to the principle of proportional representation by means of the single transferable vote;

That the functions of the Joint Committee shall be—

- (i) to examine the composition and character of all existing 'committees' and all 'committees' that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;

(ii) to recommend in relation to the 'committees' examined by it what offices should disqualify and what offices should not disqualify;

(iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule; whether by way of addition, omission or otherwise;

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and communicate to this House the names of members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

#### **7. The Budget (Railways) 1967-68**

Shri C. M. Poonacha replied to the debate on the General Discussion on the Budget (Railways) for 1967-68.

The discussion was concluded.

#### **8. The Budget (General) 1967-68**

General Discussion on the Budget (General) for 1967-68 commenced.

The following members took part in the debate:—

(1) Shri M. R. Masani

(2) Shrimati Sucheta Kripalani

(3) Shri Hardayal Devgun (*Speech unfinished*).

The discussion was not concluded.

[P.T.O.]

**9. Half-an-hour discussion on Matters arising out of Answers to Question**

Shri C. K. Chakrapani raised a half-an-hour discussion on points arising out of the answer given on the 22nd May, 1967 to Starred Question No. 3 regarding purchase of islands in the Indian Ocean by the British Government.

Shri M. C. Chagla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 6th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, June 6, 1967/Jyaistha 16, 1889 (Saka).*

**No. 28**

### **1. Starred Questions**

Starred Questions Nos. 301—307 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1493—1596 and 1598—1639 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 7 addressed to the Minister of Transport and Shipping regarding Employees of R.S.N. Co. was orally answered and supplementary questions were also answered thereon.

### **4. Question of Privilege**

The Speaker withheld his consent to the raising of a question of privilege given notice of by Shri Sant Bux Singh, Dr. Ram Manohar Lohia and Shri Rabi Ray against Shri Sheel Bhadra Yajee, Member of Rajya Sabha, in respect of certain allegations made by him in that House on the 30th May, 1967 against Dr. Ram Manohar Lohia. ✓

### **5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Report of the Dearness Allowance Commission on the question of the grant of Dearness Allowance to Central Government Employees in future. ✓

[P.T.O.]

- (2) A copy of the Annual Accounts of the Bombay Port Trust for the year 1965-66 and the Audit Report thereon under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.
- (3) A copy of the Navy (Discipline and Miscellaneous Provisions) (Amendment) Regulations, 1967, published in Notification No. S.R.O. 15/E in Gazette of India dated the 22nd May, 1967, under section 185 of the Navy Act, 1957.
- (4) A copy of the Solvent-Extracted Oil, De-oiled Meal and Edible Flour (Control) (Amendment) Order, 1967, published in Notification No. G.S.R. 536 in Gazette of India dated the 12th April, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- ✓ (5) A copy of the Report of the Advocates Act Review Committee.

#### 6. The Budget (General) 1967-68

General Discussion on the Budget (General) for 1967-68 continued,  
The following members took part in the debate:—

- (1) Shri Hardayal Devgun
  - (2) Shri S. R. Rane
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*
- (3) Shri P. Ramamurthi
  - (4) Shri P. Venkatasubbaiah
  - (5) Shri S. A. Dange
  - (6) Shri K. Hanumanthaiya (*Speech unfinished*).

The discussion was not concluded.

#### 7. \*Statement by Prime Minister

The Prime Minister made a statement on the present situation in West Asia.

Members stood in silence for a short while to pay homage to the five Indian soldiers of the Indian UNEF contingent in Gaza.

*(Lok Sabha adjourned till 11 A.M. on Wednesday, the 7th June, 1967.)*

S. L. SHAKDHER,  
Secretary.

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\*Made at 4-10 P.M.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

*Wednesday, June 7, 1967/Jyaistha 17, 1889 (Saka)*

No. 29

### 1. Oath or Affirmation

Shri Vikram Chand made and subscribed the oath in English and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 331, 334—337 and 341 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 1640—1669, 1671—1750, 1752—1788 and 1790—1792 were laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 8 addressed to the Minister of Food and Agriculture regarding Supply of Paddy Seeds to Bihar was orally answered and supplementary questions were also answered thereon.

### 5. Question of Privilege

The Speaker gave his consent to the raising of a question of privilege given notice of by Shri Madhu Limaye against the Columnist, Editor, Publisher, Printer and the Proprietor of the "Hindustan Times" in respect of an article under the caption 'Shades of the Star Chamber' published in the said Daily dated the 4th June, 1967 allegedly casting reflections on Parliament and its Members.

[P.T.O.]

✓ Shri Madhu Limaye then asked for leave of the House to the raising of the question of privilege. As no objection was taken, the Speaker informed the House that the leave was granted. ✓

✓ On a motion moved by Shri Madhu Limaye, the matter was referred to the Committee of Privileges. ✓

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. S.O. 1776 published in Gazette of India dated the 20th May, 1967, under sub-section (3) of section 40 of the Industrial Disputes Act, 1947, adding 'Service in any oil-field' to First Schedule to the said Act.
- (2) A copy of the Annual Report of the Indian Institute of Science, Bangalore, for the year 1964-65.
- (3) A copy of the Displaced Persons (Compensation and Rehabilitation) Amendment Rules, 1967, published in Notification No. G.S.R. 435 in Gazette of India dated the 1st April, 1967, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954.
- (4) A copy of the Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 of the Employees' State Insurance Corporation, under section 36 of the Employees' State Insurance Act, 1948.
- ✓ (5) A copy of Government Resolution No. WB-2(3)/67, dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Iron Ore Mining Industry.
- ✓ (6) A copy of Government Resolution No. WB-2(4)/67, dated the 3rd June, 1967, publishing Government's decisions on the recommendations made by the Central Wage Board for Limestone and Dolomite Mining Industries.
- (7) A copy of Notification No. G.S.R. 696 published in Gazette of India dated the 13th May, 1967, making certain amendment to Schedule III to the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (8) A copy of the Defence of India (Amendment) Rules, 1967, published in Notification No. G.S.R. 781 in Gazette of India dated the 26th May, 1967, under section 41 of the Defence of India Act, 1962.

## **7. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Third Report of the Committee on Private Members' Bills and Resolutions.

## **8. Motions for Elections to Committees**

(i) Dr. Triguna Sen moved the following motion:—

"That in pursuance of paragraph 3(2) (d) of the late Department of Education, Health and Lands Resolution No. F.122-3/35-E, dated the 8th August, 1935, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Advisory Board of Education, subject to the other provisions of the said Resolution."

The motion was adopted.

(ii) Dr. Triguna Sen moved the following motion:—

"That in pursuance of sub-clause (e) of clause 9(1) of the Scheme for the Administration and Management of the properties and funds of the Indian Institute of Science, Bangalore, read with regulations 3.1 and 3.1.1. of the Regulations of the Institute, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Council of the Institute for the term ending on the 31st December, 1969."

The motion was adopted.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

## **9. The Budget (General) 1967-68**

General Discussion on the Budget (General) for 1967-68 continued.

The following members took part in the debate:—

(1) Shri K. Hanumanthaiya

(2) Dr. Ram Manohar Lohia

(3) Shrimati Tarkeshwari Sinha

(4) Shri Surendranath Dwivedy

(5) Shri Ram Kishan

(6) Shri Amiya Nath Bose

(7) Chaudhari Randhir Singh (*Speech unfinished*).

The discussion was not concluded.

[P.T.O.]



10. **Half-an-hour discussion on Matters Arising out of Answer to Question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 21st March, 1967 to Starred Question No. 20 regarding National Food Budget.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 8th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, June 8, 1967/Jyaistha 18, 1889 (Saka)

No. 30

### 1. Starred Questions

Starred Questions Nos. 361—364 and 366 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 1793—1811, 1813—1853, 1855—1880, 1882—1917, 1919—1944 and 1946—1949 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 9 addressed to the Minister of Petroleum and Chemicals regarding Supply of Oil to Bihar was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the reported refusal by the Central Government to make available to the Orissa State Government the report of the CBI on the dealings of certain undertakings in which Shri B. Patnaik, the former Chief Minister of Orissa, has a controlling interest.

The Minister of Home Affairs made a statement in regard thereto.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification, dated the 8th June, 1967, issued under rule 8(1) of the Central Excise Rules, 1944.

[P.T.O.]

- ✓ (2) A copy of the Report of the Commissioner for Scheduled Castes and Scheduled Tribes for the year 1965-66, under article 338(2) of the Constitution.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) The Crew Baggage Rules, 1967, published in Notification No. G.S.R. 758 in Gazette of India, dated the 27th May, 1967.
  - (ii) The Passengers (Non-Tourist) Baggage (Amendment) Rules 1967, published in Notification No. G.S.R. 759 in Gazette of India, dated the 27th May, 1967.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-first Amendment Rules, 1967, published in Notification No. G.S.R. 760 in Gazette of India, dated the 27th May, 1967.
  - (ii) G.S.R. 761 published in Gazette of India dated the 27th May, 1967, containing corrigendum to G.S.R. 446 dated the 1st April, 1967.
- (5) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Central Excise (Ninth Amendment) Rules, 1967, published in Notification No. G.S.R. 779 in Gazette of India dated the 25th May, 1967.
  - (ii) The Central Excise (Tenth Amendment) Rules, 1967, published in Notification No. G.S.R. 780 in Gazette of India dated the 25th May, 1967.
- (6) (i) A copy of the Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

(7) (i) A copy of the Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

#### **6. Motions for Elections to Committees**

(i) Dr. S. Chandrasekhar moved the following motion:—

“That in pursuance of clause 3(vii) of the Rules and Regulations of the Tuberculosis Association of India, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Committee of the Tuberculosis Association of India.”

The motion was adopted.

(ii) Dr. S. Chandrasekhar moved the following motion:—

“That in pursuance of items (xiii) and (xiv) of rule 20 of the Rules and Regulations of the Indian Council of Medical Research, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Governing Body of the Indian Council of Medical Research.”

The motion was adopted.

#### **7. The Budget (General) 1967-68**

General Discussion on the Budget (General) for 1967-68 continued.

The following members took part in the debate:—

- (1) Chaudhari Randhir Singh
- (2) Shri Charanjit Rai
- (3) Pandit D. N. Tiwary
- (4) Shri Krishnan Manoharan

[P.T.O.]

- (5) Shri Shantilal Shah
- (6) Shri M. Narayan Reddy
- (7) Shri B. Bhagavati
- (8) Shri S. S. Kothari
- (9) Shri Krishna Chandra Pant (*Speech unfinished*).

The discussion was not concluded.

**8. Statement by Minister**

The Minister of External Affairs made a statement regarding further developments in West Asia situation.

(Lok Sabha adjourned till 11 A.M. on Friday, the 9th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, June 9, 1967/Jyaistha 19, 1889 (Saka)*

**No. 31**

### **1. Starred Questions**

Starred Questions Nos. 391, 393—397 and 405 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 1950—1957, 1959—1976, 1978—2010, 2012—2021, 2023—2098 and 2100—2120 were laid on the Table.

A statement by the Minister of State in the Ministry of Steel, Mines and Metals correcting the reply given on the 26th May, 1967 to Unstarred Question No. 525 regarding conversion of Joint Plant Committee into Statutory Body was also laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 10 addressed to the Minister of Irrigation and Power regarding Narmada Project was orally answered and supplementary questions were also answered thereon.

### **4. Papers laid on the Table**

The following papers were laid on the Table:—

(1) A copy each of the following Notifications under sub-section (3) of section 620A of the Companies Act, 1956:—

(i) G.S.R. 607 published in Gazette of India, dated the 29th April, 1967.

(ii) G.S.R. 608 published in Gazette of India, dated the 29th April, 1967.

[P.T.O.]

- (2) A copy of the Annual Report on the activities of the Rubber Board for the year 1965-66.
- (3) A copy of the Audit Report on the Accounts of the Rubber Board for the year 1965-66.
- (4) A copy of the Cotton Control (Second Amendment) Order, 1967, published in Notification No. S.O. 1665 in Gazette of India, dated the 13th May, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

#### **5. Report of the Rules Committee—laid on the Table**

Dr. Ram Subhag Singh laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha the First Report of the Rules Committee.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 6th June, 1967, Rajya Sabha passed a motion referring the Central Industrial Security Force Bill, 1966, to a Joint Committee of the Houses consisting of 45 members, 15 members from Rajya Sabha, namely:—

- (1) Shrimati Violet Alva
- (2) Shri K. S. Ramaswamy
- (3) Shri M. P. Bhargava
- (4) Shri M. Govinda Reddy
- (5) Shri Nand Kishore Bhatt
- (6) Shri Akbar Ali Khan
- (7) Shri B. K. P. Sinha
- (8) Shri M. M. Dharia
- (9) Shri Krishan Kant
- (10) Shri Bhupesh Gupta
- (11) Shri K. Sundaram
- (12) Shri Rajnarain
- (13) Shri Banka Behary Das
- (14) Shri D. Thengari
- (15) Shri A. P. Chatterjee

and 30 members from Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

## **7. Statement by Minister**

The Minister of Food, Agriculture, Community Development and Cooperation laid on the Table a statement regarding delay in the arrival of food ships in India due to closure of Suez Canal.

## **8. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing 12th June, 1967.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

## **9. The Budget (General) 1967-68**

General Discussion on the Budget (General) for 1967-68 continued.

The following members took part in the debate:—

- (1) Shri Krishna Chandra Pant
- (2) Shri N. Dandekar
- (3) Shri Syed Ahmed Aga (*Speech unfinished*).

The discussion was not concluded.

## **10. Motion Re: Third Report of Committee on Private Members' Bills and Resolutions**

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Third Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 7th June, 1967.”

The motion was adopted.

## **11. Private Members' Bills—Introduced**

- (1) The Managing Council Bill, 1967 by Shri Ram Kishan Gupta.
- (2) The Investigation Commission Bill, 1967 by Shri Ram Kishan Gupta.
- (3) The Subsidiary Banks Merger Bill, 1967 by Shri Ram Kishan Gupta.
- (4) The Treason Bill, 1967 by Shri Yashpal Singh.
- (5) The Indian Penal Code (Amendment) Bill, 1967 (*Amendment of sections 405 and 406*) by Shri Ram Kishan Gupta.

[P.T.O.]



- (6) The Representation of the People (Amendment) Bill, 1967 (*Amendment of section 77*) by Shri Yashpal Singh.
- (7) The Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill, 1967 by Shri Yashpal Singh.
- (8) The Hire-Purchase Bill, 1967 by Shri Yashpal Singh.
- (9) The Payment of Wages (Amendment) Bill, 1967 (*Amendment of sections 1 and 15 and Insertion of new section 15A*) by Shri S. C. Samanta.
- (10) The Delivery of Books and Newspapers (Public Libraries) Amendment Bill, 1967 (*Amendment of sections 2 and 3*) by Shri S. C. Samanta.
- (11) The Companies (Amendment) Bill, 1967 (*Insertion of new sections 43B and 250AA and amendment of sections 224, 237, etc.*) by Shri Diwan Chand Sharma.
- (12) The Gift-Tax (Amendment) Bill, 1967 (*Amendment of sections 22, 23, etc.*) by Shri Diwan Chand Sharma.
- (13) The Foreign Exchange Regulation (Amendment) Bill, 1967 (*Amendment of sections 2 and 23 etc.*) by Shri Diwan Chand Sharma.
- (14) The Prevention of Corruption (Amendment) Bill, 1967 (*Omission of section 6*) by Shri Vishwa Nath Pandey.
- (15) The Code of Criminal Procedure (Amendment) Bill, 1967 (*Amendment of sections 127, 128 and 129*) by Shri Vishwa Nath Pandey.
- (16) The Code of Criminal Procedure (Amendment) Bill, 1967 (*Amendment of section 252*) by Shri Vishwa Nath Pandey.
- (17) The Constitution (Amendment) Bill, 1967 (*Amendment of article 134*) by Shri Vishwa Nath Pandey.
- (18) The Constitution (Amendment) Bill, 1967 (*Amendment of article 13 and insertion of new article 19A etc.*) by Shri K. R. Ganesh.
- (19) The Constitution (Amendment) Bill, 1967 (*Amendment of article 102*) by Shri K. R. Ganesh.

## **12. Private Member's Bill—Motion for Circulation—Negatived**

*The Constitution (Amendment) Bill, 1967 (Amendment of articles 37, 45 etc.) by Shri Madhu Limaye.*

Discussion on the motion for circulation of the Bill for the purpose of eliciting opinion thereon by the 31st August, 1967, moved by Shri Madhu Limaye on the 26th May, 1967, continued.

The following members took part in the debate:—

(1) Dr. Ram Manohar Lohia.

(2) Shri Bhagwat Jha Azad

Shri Madhu Limaye replied to the debate.

On the motion for circulation, the House divided, Ayes 59; Noes 85. The motion was accordingly negatived.

## **13. Private Member's Bill—Motion for Reference to Select Committee—Under Consideration**

*The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai.*

The motion for reference of the Bill to a Select Committee was moved by Shri Nath Pai.

The following members took part in the debate:—

(1) Shri Diwan Chand Sharma

(2) H. H. Maharaja Pratap Keshari Deo

(3) Shri J. B. Kripalani

The discussion was not concluded.

## **14. Government Bill—Introduced**

*The Tea (Amendment) Bill, 1967.*

[Lok Sabha adjourned till 11 A.M. on Monday, the 12th June, 1967].

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, June 12, 1967/ Jyaishta 22, 1889 (Saka).*

**No. 32**

### **1. Starred Questions**

Starred Questions Nos. 422, 423, 426—429, 439 and 445 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2121—2126, 2128—2164, 2166—2171 and 2173—2185 were laid on the Table.

### **3. Calling Attention to Matter of Urgent Public Importance**

Shri M. L. Sondhi called the attention of the Minister of Health and Family Planning to the communique issued by the Indian Embassy in Rome allegedly giving a wrong statement of facts relating to the views expressed by the Pope when the Minister had an audience with the Pope on the 26th May, 1967.

The Minister of Health and Family Planning made a statement in regard thereto.

### **4. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the explanatory statement giving reasons for immediate legislation by the Passports Ordinance, 1967, under rule 71(1) of the Rules of Procedure and Conduct of Business in Lok Sabha.

[P.T.O.]

(2) A copy each of the following Agreement/Contracts entered into by the Indian Refineries Limited (now Indian Oil Corporation Limited) in connection with construction of Haldia-Barauni-Kanpur pipeline, in pursuance of an undertaking given by the Minister of Planning, Petroleum and Chemicals and Social Welfare on the 1st June, 1967 while answering supplementaries on Starred Questions Nos. 211 and 212:—

- (i) Agreement with SNAM Progetti.
- (ii) Contract with SNAM Saipem.
- (iii) Contract with Bechtel Asian Corporation Limited.
- (iv) Contract with Bechtel International Corporation.
- (v) Contract with Bechtel International Limited.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 8th June, 1967, Rajya Sabha passed the Passports Bill, 1967.

#### **6. Bill passed by Rajya Sabha—laid on the Table**

Secretary laid on the Table a copy of the Passports Bill, 1967, as passed by Rajya Sabha.

#### **7. Ruling by the Speaker**

The Speaker gave his ruling regarding the right of the Government to refuse to disclose the contents of or lay on the Table of the House any document in their possession claimed by them to be confidential.

#### **8. Motion for Election to Committee**

Sardar Swaran Singh moved the following motion:—

“That in pursuance of sub-section (1) of Section 12 of the National Cadet Corps Act, 1948, as amended by the National Cadet Corps (Amendment) Act, 1952, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Central Advisory Committee for the National Cadet Corps for a term of one year, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

## **9. The Budget (General) 1967-68**

General Discussion on the Budget (General) for 1967-68 continued.

The following members took part in the debate:—

(1) Shri Syed Ahmed Aga

(2) Shri J. B. Kripalani

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(3) Shrimati T. Lakshmi Kanthamma

(4) Shri G. S. Dhillon

(5) Shrimati Suseela Gopalan

(6) Shri Narendra Kumar Salve

(7) Shri Humayun Kabir

(8) Shri Asoka Mehta

(9) Shri G. Viswanathan

(10) Shrimati Sushila Rohatgi

(11) Shri Erasmo de Sequeira

The discussion was not concluded.

## **10. Half-an-hour discussion on matters arising out of Answer to Question**

Shrimati Suseela Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 24th May, 1967 to Starred Question No. 41 regarding 'Shiv Sena'.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 13th June, 1967).

S. L. SHAKDHER,  
Secretary.

# **LOK SABHA**

## **BULLETIN—PART I**

[Brief Record of Proceedings]

*Tuesday, June 13, 1967/Jyaistha 23, 1889 (Saka)*

**No. 33**

### **1. Starred Questions**

Starred Questions Nos. 451—455, 457 and 458 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2186, 2188—2198, 2200—2268, 2270—2294, 2296, 2297 and 2299—2308 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 11 addressed to the Minister of Education regarding Copyright Conference at Stockholm was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matters of Urgent Public Importance**

(i) Shri Yashpal Singh called the attention of the Minister of Home Affairs to the charges levelled by the Deputy Chief Minister of West Bengal against the Union Minister of Home Affairs that the latter encouraged officers to revolt against the Government of West Bengal.

The Minister of Home Affairs made a statement in regard thereto.

\*(ii) Shri S. S. Kothari called the attention of the Minister of External Affairs to detention of Indian diplomats by China.

The Minister of External Affairs made a statement in regard thereto.

### **5. Paper laid on the Table**

A copy of the Annual Accounts of the Visakhapatnam Port Trust for the year 1965-66 and the Audit Report thereon was laid on the Table under sub-section (2) of section 103 of the Major Port Trusts Act, 1963.

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\*Was taken up at 4-30 P.M.

[P.T.O.]

#### 6. Statement by Minister

The Deputy Minister of External Affairs made a statement regarding India-Burma boundary agreement. He also laid on the Table a copy of the Boundary Agreement between the Government of India and the Government of Burma which was signed in Rangoon on the 10th March, 1967 along with its attached maps.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

#### 7. The Budget (General) 1967-68

General Discussion on the Budget (General) for 1967-68 continued.

The following members took part in the debate:—

- (1) Dr. Sushila Nayar
- (2) Dr. A. G. Sonar
- (3) Shri Beni Shanker Sharma
- (4) Shri Chandrajeet Yadava
- (5) Shri Chintamani Panigrahi
- (6) Shri R. K. Amin
- (7) Shri Bakar Ali Mirza
- (8) Maulana Ishaq Sambhali
- (9) Shri Prabhu Dayal Himatsingka (*Speech unfinished*).

The discussion was not concluded.

#### 8. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the reported formation of a parallel Government in Nexalbari and Kharibari areas in West Bengal and training of guerillas through Indian Security Forces.

The following members took part in the debate:—

- (1) Shri Tridib Chaudhuri
- (2) Shri Bibhuti Mishra
- (3) Shri Samar Guha
- (4) Dr. Ram Manohar Lohia
- (5) Raja Kamakhya Prasad Singh Deo Mahindra Bahadur
- (6) Shri C. K. Bhattacharyya
- (7) Shri H. N. Mukerjee
- (8) Shri P. Ramamurthi
- (9) Shri J. B. Kripalani

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 14th June, 1967).

S. L. SHAKDHER.

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 14, 1967/Jyaishta 24, 1889 (Saka)

No. 34

### 1. Oath or Affirmation

Shri Prasannavadan Manilal Mehta made and subscribed the oath in English and took his seat in the House.

### 2. Starred Questions

Starred Questions Nos. 481, 484, 485 and ~~488~~—490 were orally answered. Replies to remaining questions were laid on the Table.

### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 2309—2330, 2332—2356, 2358—2433, 2435—2459, 2462—2467, 2469—2473, 2475, 2476 and 2479—2483 were laid on the Table.

### 4. Short Notice Question

Short Notice Question No. 12 addressed to the Minister of Education regarding Admission in Delhi Colleges was orally answered and supplementary questions were also answered thereon.

### 5. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Madhu Limaye and Dr. Ram Manohar Lohia regarding the alleged failure of the Government to protect the Indian diplomatic personnel in Communist China and sever diplomatic relations with a regime which fails to observe even elementary decencies in its international relations and diplomatic behaviour.


Shri Madhu Limaye then asked for leave of the House to the moving of the motion. As no objection was taken, the Speaker informed the House that the leave was granted and directed that the motion be taken up at about 4 P.M. ✓

[P.T.O.]



## 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Indian Institute of Technology, Bombay, for the year 1965-66.
- (2) A copy of the Annual Report of the Employees' State Insurance Corporation for the year 1965-66, under section 36 of the Employees' State Insurance Act, 1948.
- (3) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
  - (i) The Andhra Pradesh Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 743 in Gazette of India dated the 20th May, 1967.
  - (ii) The Rajasthan Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 744 in Gazette of India dated the 20th May, 1967.
  - (iii) The Neyveli Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 745 in Gazette of India dated the 20th May, 1967.
  - (iv) The Coal Mines Provident Fund (First Amendment) Scheme, 1967, published in Notification No. G.S.R. 777 in Gazette of India dated the 27th May, 1967.
- (4) A copy each of the following papers under article 323(1) of the Constitution:—
  - (i) Sixteenth Report of the Union Public Service Commission for the period 1st April, 1965 to 31st March, 1966.
  - (ii) Memorandum explaining the reasons for non-acceptance by Government of the Commission's advice in the case referred to in para 33 of the above Report.
- (5) A copy of the All India Services (Medical Attendance) Amendment Rules, 1967, published in Notification No. G.S.R. 824 in Gazette of India dated the 3rd June, 1967, under sub-section (2) of section 3 of the All India Services Act, 1951.

## 7. Report of Committee on Private Members' Bills and Resolutions.

Shri R. K. Khadilkar presented the Fourth Report of the Committee on Private Members' Bills and Resolutions.

## 8. Motion for Election to Committee

Dr. Triguna Sen moved the following motion:—

“That in pursuance of clause i(f) of paragraph 3 of the Ministry of Education Resolution No. F. 16-10/44-E. III, dated the 30th November, 1945, as amended from time to time, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Council for Technical Education for the term ending on the 29th April, 1970, subject to the other provisions of the said resolution”.

The motion was adopted.

## 9. The Budget (General) 1967-68

General Discussion on the Budget (General) for 1967-68 continued.

The following members took part in the debate:—

- (1) Shri Prabhu Dayal Himatsingka
- (2) Shri M. Mohammad Ismail
- (3) Shri Kashi Nath Pandey

Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.

- (4) Shri Bal Raj Madhok
- (5) Shri Yashwant Singh Kushwah
- (6) Shri B. Narayanan
- (7) Shri Sheo Narain

Shri Morarji R. Desai replied to the debate.

The discussion was concluded.

## 10. Adjournment Motion

At 4-10 P.M. Shri Madhu Limaye moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Dr. Ram Manohar Lohia
- (2) Shri M. R. Masani
- (3) Shri M. L. Sondhi
- (4) Shri R. K. Sinha
- (5) Shri H. N. Mukerjee

[P.T.O.]

- (6) Shrimati Tarkeshwari Sinha
- (7) Shri P. Ramamurthi
- (8) Shri R. D. Bhandare
- (9) Shri Hem Barua
- (10) Shri Bedabrata Barua
- (11) Shri G. G. Swell
- (12) Dr. Sushila Nayar
- (13) Shri J. B. Kripalani
- (14) Shri Yashpal Singh
- (15) Shri M. C. Chagla

Shri Madhu Limaye replied to the debate.

The motion was negatived.

**11. Government Bill—under consideration**

*The Anti-Corruption Laws (Amendment) Bill, 1967*

The motion for consideration of the Bill was moved by Shri Vidya Charan Shukla. His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 15th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, June 15, 1967/Jyaistha 25, 1889 (Saka)*

No. 35

### 1. Starred Questions

Starred Questions Nos. 511—515 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2484—2521, 2523—2551, 2553—2571, 2574—2622, 2624—2627, 2629—2649, 2651 and 2652 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 13 addressed to the Ministry of Works, Housing and Supply regarding Revolving Restaurant was orally answered and supplementary questions were also answered thereon.

### 4. Statement by Minister

The Minister of Home Affairs made a statement regarding the newspaper report that an Indian official inquiry has revealed that the CIA as well as Embassies of some Communist countries had given substantial sums of money to certain political Parties and individuals in India during the last general election.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report on the working of the Deposit Insurance Corporation for the year ended 31st December, 1966 along with the Audited Accounts, under sub-section (2) of section 32 of the Deposit Insurance Corporation Act, 1961.

[P.T.O.]

- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 782 published in Gazette of India dated the 26th May, 1967.
  - (ii) G.S.R. 783 published in Gazette of India dated the 26th May, 1967.
  - (iii) G.S.R. 784 published in Gazette of India dated the 26th May, 1967.
  - (iv) G.S.R. 785 published in Gazette of India dated the 26th May, 1967.
  - (v) G.S.R. 786 published in Gazette of India dated the 26th May, 1967.
  - (vi) G.S.R. 787 published in Gazette of India dated the 26th May, 1967.
  - (vii) G.S.R. 829 published in Gazette of India dated the 3rd June, 1967.
  - (viii) G.S.R. 830 published in Gazette of India dated the 3rd June, 1967.
  - (ix) G.S.R. 833 published in Gazette of India dated the 3rd June, 1967.
  - (x) G.S.R. 834 published in Gazette of India dated the 3rd June, 1967.
- (3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
- (i) The Customs and Central Excise Duties Export Draw-back (General) thirty-second Amendment Rules, 1967, published in Notification No. G.S.R. 831 in Gazette of India dated the 3rd June, 1967.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) thirty-third Amendment Rules, 1967, published in Notification No. G.S.R. 832 in Gazette of India dated the 3rd June, 1967.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) thirty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 835 in Gazette of India dated the 3rd June, 1967.
  - (iv) The Customs and Central Excise Duties Export Draw-back (General) thirty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 836 in Gazette of India dated the 3rd June, 1967.

- (v) The Customs and Central Excise Duties Export Draw-back (General) thirty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 837 in Gazette of India dated the 3rd June, 1967.
- (vi) The Customs and Central Excise Duties Export Draw-back (General) thirty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 838 in Gazette of India dated the 3rd June, 1967.
- (4) A copy of the Central Excise (Eleventh Amendment) Rules, 1967, published in Notification No. G.S.R. 788 in Gazette of India dated the 26th May, 1967, under section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy of the Insurance (Amendment) Rules, 1967, published in Notification No. G.S.R. 826 in Gazette of India dated the 3rd June, 1967, under sub-section (3) of section 114 of the Insurance Act, 1938.
- (6) A copy of the Income-tax (Third Amendment) Rules, 1967, published in Notification No. S.O. 1949 in Gazette of India dated the 30th May, 1967, under section 296 of the Income-tax Act, 1961.

#### **6. Motion for Election to Committee**

Shri B. S. Murthy moved the following motion:—

“That in pursuance of Section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the All India Institute of Medical Sciences for a term of five years, subject to the other provisions of the said Act.”

The motion was adopted.

#### **7. Matter under Rule 377**

Shri Madhu Limaye raised a matter regarding reported statement by the Minister of State for Steel, Mines and Metals about the fifth steel plant at a Press Conference before making the statement in the House.

The Minister of State for Steel, Mines and Metals made a statement on the subject.

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2 P.M.)

[P.T.O.]

## 8. Government Bill—under consideration

*The Anti-Corruption Laws (Amendment) Bill, 1967.*

Shri Vidya Charan Shukla concluded his speech on the motion for consideration of the Bill moved by him on the 14th June, 1967.

The following members took part in the debate:—

- (1) Shri J. M. Lobo Prabhu
- (2) Chaudhari Randhir Singh
- (3) Shri Kanwar Lal Gupta
- (4) Shri D. K. Kunte
- (5) Shri Diwan Chand Sharma
- (6) Shri V. Krishnamoorthi
- (7) Shri Tenneti Viswanathan
- (8) Shri B. Shankaranand
- (9) Shri Rabi Ray
- (10) Shri Inder J. Malhotra
- (11) Shri Abdul Ghani Dar
- (12) Shri Sheo Narain
- (13) Shri K. Lakappa
- (14) Shri Amrit Nahata
- (15) Shri Dhireswar Kalita
- (16) Shri J. B. Kripalani

The discussion was not concluded.

## 9. Discussion under Rule 193

Shri Rajendranath Barua raised a discussion on the use of foreign funds in the recent elections in India.

The following members took part in the debate:—

- (1) Shri M. R. Masani
- (2) Shri Bal Raj Madhok
- (3) Shri H. N. Mukerjee
- (4) Shri Madhu Limaye
- (5) Shrimati Sharda Mukerjee
- (6) Shri R. Umanath
- (7) Shri Surendranath Dwivedy

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 16th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, June 16, 1967/Jyaistha 26, 1889 (Saka).*

### No. 36

#### 1. Starred Questions

Starred Questions Nos. 541—545 and 558 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 2653—2751, 2753—2800, 2802—2849 and 2852—2862 were laid on the Table.

#### 3. Calling Attention to Matter of Urgent Public Importance

Shri Samar Guha called the attention of the Minister of Defence to the Chinese army advancing close to the Sikkim border and intensifying anti-Indian mike propaganda and the reported clash between Chinese patrols and the Indian frontier guards resulting in the death of 4 Indian jawans.

The Minister of Defence made a statement in regard thereto.

#### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Export of Cashew Kernels (Quality Control and Inspection) Amendment Rules, 1967, published in Notification No. S. O. 1785 in Gazette of India dated the 17th May, 1967, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963.
- (2) A copy of the Annual Report of the Coal Board, Calcutta for the year 1965-66.

#### 5. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 19th June, 1967.

[P.T.O.]



## 6. Matter under Rule 377

Shri S. Kandappan raised a matter regarding translated version of Debates.

## 7. Government Bill—Passed

*The Anti-Corruption Laws (Amendment) Bill, 1967.*

Discussion on the motion for consideration of the Bill moved on the 14th June, 1967, continued.

Shri Satya Narain Singh took part in the debate.

Shri Vidya Charan Shukla replied to the debate.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Shri Madhu Limaye
- (2) Shri Vidya Charan Shukla

The motion was adopted and the Bill was passed.

## 8. Government Bill—Under Consideration

*The Passports Bill, 1967, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Dr. Ram Subhag Singh.

An amendment for reference of the Bill to a Select Committee was moved by Babu Sri Chand Goyal.

The following members took part in the debate:—

- (1) Shri M. C. Chagla
- (2) Babu Sri Chand Goyal
- (3) Shri S. Supakar (*Speech unfinished*).

The discussion was not concluded.

## **9. Motion Re. Fourth Report of Committee on Private Members' Bills and Resolutions**

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Fourth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 14th June, 1967.”

The motion was adopted.

## **10. Private Member's Resolution—Negatived**

Shri K. Ananda Nambiar concluded his speech on the following Resolution moved by him on the 2nd June, 1967:—

“This House disapproves the action taken by the Government in decontrolling steel and thereby causing steep rise in the price of steel.”

The following members took part in the debate:—

- (1) Pandit D. N. Tiwary
- (2) Shri Viren Shah
- (3) Chaudhari Randhir Singh
- (4) Shri Abdul Ghani Dar
- (5) Shri S. S. Kothari
- (6) Shri Prakashchand B. Sethi

Shri K. Ananda Nambiar replied<sup>1</sup> to the debate.

The Resolution was negatived.

## **11. Private Member's Resolution—Under Consideration**

Shri Bhagaban Das moved the following Resolution:—

“This House is of opinion that as a measure to alleviate scarcity conditions in some parts of the country, the Government should immediately prepare a scheme for introduction of compulsory procurement of the entire surplus of foodgrains from the big producers and its uniform distribution throughout the country.”

His speech was not concluded.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Monday, the 19th June, 1967).

S. L. SHAKDHER,  
Secretary.

# **LOK SABHA**

## **BULLETIN—PART I**

**[Brief Record of Proceedings]**

*Monday, June 19, 1967/Jyaistha 29, 1889, (Saka)*

### **No. 37**

#### **1. Obituary Reference**

The Speaker made a reference to the passing away of Capt. Awardesh Pratap Singh, who was a member of the Constituent Assembly of India and the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

#### **2. Starred Questions**

Starred Questions Nos. 571—573 and 575 were orally answered. Replies to remaining questions were laid on the Table.

#### **3. Unstarred Questions**

Replies to Unstarred Questions Nos. 2863—2915 and 2917—2950 were laid on the Table.

#### **4. Short Notice Question**

Short Notice Question No. 14 addressed to the Minister of Labour and Rehabilitation regarding Lawlessness in Collieries in Burdwan District was orally answered and supplementary questions were also answered thereon.

#### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 15th June, 1967, Rajya Sabha passed the Companies Tribunal (Abolition) Bill, 1967.

#### **6. Bill Passed by Rajya Sabha—Laid on the Table**

Secretary laid on the Table a copy of the Companies Tribunal (Abolition) Bill, 1967, as passed by Rajya Sabha.

[P.T.O.]

## 7. Panel of Chairmen

The Speaker announced that he had nominated the following members on the Panel of Chairmen:—

- (1) Shri Krishnan Manoharan
- (2) Shri C. K. Bhattacharyya
- (3) Shri G. S. Dhillon
- (4) Shri Bal Raj Madhok
- (5) Shrimati T. Lakshmikanthamma
- (6) Shri S. M. Joshi

## 8. Report of Committee on Government Assurances

Shri Atal Bihari Vajpayee presented the First Report of the Committee on Government Assurances. ✓

## 9. Statement under Direction 115

Shri H. N. Mukerjee made a statement regarding certain information given by the Minister of Home Affairs in the House on the 13th June, 1967 about non-receipt of information on the situation in Nexalbari area from the Government of West Bengal.

The Minister of Home Affairs made a statement in reply thereto.

## 10. Government Bills—Introduced

- (1) The Andhra Pradesh and Mysore (Transfer of Territory) Bill, 1967.
- (2) The Iron Ore Mines Labour Welfare Cess (Amendment) Bill, 1967.

## 11. Government Bill—Under consideration

*The Passports Bill, 1967, as passed by Rajya Sabha*

Discussion on the motion for consideration of the Bill, as passed by Rajya Sabha and the amendment thereto moved on the 16th June, 1967, continued.

The following members took part in the debate:—

- (1) Shri S. Supakar
- (2) Shri M. R. Masani

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05*

*P.M.)*

- (3) Shri K. Narayana Rao
- (4) Shri Anand Narain Mulla
- (5) Shri S. Kandappan
- (6) Shri Vikram Chand Mahajan

- (7) Shri Kamla Misra 'Madhukar'
- (8) Shri A. S. Saigal
- (9) Shri V. Viswanatha Menon
- (10) Shri Diwan Chand Sharma
- (11) Shri Ram Sewak Yadav
- (12) Shri D. K. Kunte
- (13) Shri R. D. Bhandare
- (14) Shri Srinibas Mishra
- (15) Shri Tenneti Viswanathan
- (16) Shri Chandrajeet Yadava
- (17) Shri B. Shankaranand

Shri Surendra Pal Singh replied to the debate.

The amendment for reference of the Bill to a Select Committee moved by Babu Sri Chand Goyal was negatived.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 10 were adopted.

Consideration of Clause 11 was taken up but not concluded.

The discussion was not concluded.

## **12. Calling Attention to Matter of Urgent Public Importance**

Shri Madhu Limaye called the attention of the Minister of External Affairs to the seige by the Chinese of the Indian Embassy in Peking, repeated refusals by the Chinese Charge d' affairs to accept notes handed over to him by the Ministry of External Affairs, extension of period of stay of the injured Chinese, cancellation of the press conference at Hong Kong by the Indian diplomats deported by China, shouting of anti-Indian slogans by the Chinese at the airport in Nepal and the serious deterioration in the India-China relations following recent incidents.

The Minister of Defence made a statement in regard thereto.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 20th June, 1967).

S. L. SHAKDHER,  
Secretary.

# **LOK SABHA**

## **BULLETIN—PART I**

**[Brief Record of Proceedings]**

**Tuesday, June 20, 1967/Jyaistha 30, 1889 (Saka)**

**No. 38**

### **1. Starred Questions**

Starred Questions Nos. 602—604 and 606—609 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 2951—2961, 2963—3018, 3020—3022, 3024—3027 and 3029—3068 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 15 addressed to the Minister of Food and Agriculture regarding Sugar Mills Manufacturing Cube Sugar was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri Yashwant Singh Kushwah called the attention of the Minister of Home Affairs to the reported killing and kidnapping of Government officials by armed Mizo Rebels in Aijal town.

The Minister of Home Affairs made a statement in regard thereto.

### **5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Audit Report (Commercial), 1967, under article 151(1) of the Constitution.
- (2) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Foodgrains Movement Restrictions (Exemption of Certified Seeds) Amendment Order, 1967, published in Notification No. G.S.R. 898 in Gazette of India dated the 10th June, 1967.
  - (ii) The Foodgrains Movement Restrictions (Exemption to Food Corporation of India) Amendment Order, 1967, published in Notification No. G.S.R. 899 in Gazette of India dated the 10th June, 1967.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

**[P.T.O.]**

## **6. Statement by Prime Minister**

The Prime Minister made a statement on Shri Arjun Arora's allegation that certain Central Ministers are in the pay of Birlas.

## **7. Government Bill—Passed**

*The Passports Bill, 1967, as passed by Rajya Sabha.*

Clause-by-clause consideration of the Bill continued.

On amendment No. 33 to Clause 11 moved by Shri M. R. Masani the House divided, Ayes 73; Noes 83. The amendment was accordingly negatived.

On amendment No. 34 to Clause 11 moved by Shri M. R. Masani the House divided, Ayes 66; Noes 84. The amendment was accordingly negatived.

Clauses 11 to 27 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Surendra Pal Singh.

The following members took part in the debate:—

- (1) Shri Bal Raj Madhok
- (2) Shri C. C. Desai
- (3) Shri D. K. Kunte
- (4) Shri P. K. Vasudevan Nair
- (5) Shri George Fernandes
- (6) Sardar Swaran Singh

The motion was adopted and the Bill was passed.

## **8. The Budget (Railways) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 1 to 11, 11-A, 12 to 18 and 20 in respect of the Budget (Railways) for 1967-68 commenced.

Two hundred and ninety-two cut motions were moved.

The discussion was not concluded.

## **9. Report of Business Advisory Committee**

Dr. Ram Subhag Singh presented the Third Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 21st June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 21, 1967/Jyaistha 31, 1889 (Saka).

No. 39

### 1. Starred Questions

Starred Questions Nos. 631—634 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3069—3134, 3136—3169, 3171—3179, 3182—3210 and 3212—3220 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 16 addressed to the Minister of Labour and Rehabilitation regarding M.C.D.C. Collieries in Bihar was orally answered and supplementary questions were also answered thereon.

### 4. Question of Privilege

Shri P. Ramamurthi moved the following motion:—

“That in view of the statement made by the Prime Minister in this House yesterday that the allegations made by Shri Arjun Arora, a Member of Rajya Sabha, against Shri Satya Narain Sinha and Shri K. C. Pant, Ministers and Members of this House, had not been substantiated, the question of privilege against Shri Arjun Arora for making these baseless allegations be referred to the Chairman, Rajya Sabha for action in accordance with the procedure laid down by the Committee of Privileges of Rajya Sabha and Lok Sabha in their Report of joint sitting in 1954 and adopted by the two Houses.”

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)*

On the motion the House divided, Ayes 114; Noes 152.

The motion was accordingly negatived. ✓

[P.T.O.]



## 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Certified Accounts of the Indian Institute of Technology, New Delhi, for the year 1965-66, along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (2) A copy of the Indian Wireless Telegraphy (Amateur Service) Amendment Rules, 1967, published in Notification No. G.S.R. 883 in Gazette of India dated the 10th June, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (3) A copy of the Industrial Disputes (Central) Amendment Rules, 1967, published in Notification No. G.S.R. 908 in Gazette of India dated the 10th June, 1967, under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.
- (4) A copy each of the following Notifications under section 7A of the Coal Mines Provident Fund and Bonus Schemes Act, 1948:—
  - (i) The Coal Mines Provident Fund (Second Amendment) Scheme, 1967, published in Notification No. G.S.R. 859 in Gazette of India dated the 3rd June, 1967.
  - (ii) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1967, published in Notification No. G.S.R. 860 in Gazette of India dated the 3rd June, 1967.
  - (iii) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1967, published in Notification No. G.S.R. 861 in Gazette of India dated the 3rd June, 1967.
  - (iv) The Neyveli Coal Mines Provident Fund (Second Amendment) Scheme, 1967, published in Notification No. G.S.R. 862 in Gazette of India dated the 3rd June, 1967.
  - (v) The Coal Mines Provident Fund (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 863 in Gazette of India dated the 3rd June, 1967.
  - (vi) The Andhra Pradesh Coal Mines Provident Fund (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 864 in Gazette of India dated the 3rd June, 1967.

- (vii) The Rajasthan Coal Mines Provident Fund (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 865 in Gazette of India dated the 3rd June, 1967.
- (viii) The Neyveli Coal Mines Provident Fund (Third Amendment) Scheme, 1967, published in Notification No. G.S.R. 866 in Gazette of India dated the 3rd June, 1967.
- (5) A copy of Government Resolution No. WB-12(2)/67, dated the 29th April, 1967, announcing acceptance of the recommendations made by the Central Wage Board for Heavy Chemicals and Fertilizers Industry, for the grant of interim relief.
- (6) A copy of the Report of the Committee to study the question of legalisation of Abortion. ✓

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri Hardayal Devgun presented the Fifth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Motion re: Third Report of Business Advisory Committee**

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Third Report of the Business Advisory Committee presented to the House on the 20th June, 1967.”

The motion was adopted.

#### **8. The Budget (Railways) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 1 to 11, 11-A, 12 to 18 and 20 in respect of the Budget (Railways) for 1967-68 continued.

The discussion was not concluded.

#### **9. Calling attention to Matter of Urgent Public Importance**

Shri George Fernandes called the attention of the Minister of Defence to the explosion of Hydrogen bomb by China.

The Minister of Defence made a statement in regard thereto.

[P.T.O.]

**10. Half-an-hour discussion on matters arising out of Answer to Question.**

Shri George Fernandes raised a half-an-hour discussion on the points arising out of the answer given on the 24th May, 1967 to Starred Question No. 34 regarding Wealth of persons holding Public Offices.

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 22nd June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, June 22, 1967/Asadha 1, 1889 (Saka)*

No. 40

### 1. Starred Questions

Starred Questions Nos. 661—664 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3221—3227, 3229—3291, 3293—3316, 3318—3322 and 3324—3368 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Bibhuti Mishra called the attention of the Minister of Works, Housing and Supply to the reported demolition of shanties in Jamuna Bazar, Delhi and arrests made in that connection.

The Minister of Works, Housing and Supply made a statement in regard thereto.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Delhi Development Authority (Pension) Rules, 1967, published in Notification No. G.S.R. 840 in Gazette of India dated the 3rd June, 1967, under section 58 of the Delhi Development Act, 1957.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 890 published in Gazette of India dated the 10th June, 1967.
  - (ii) G.S.R. 891 published in Gazette of India dated the 10th June, 1967.

[P.T.O.]

(iii) G.S.R. 910 published in Gazette of India dated the 12th June, 1967.

(iv) G.S.R. 915 published in Gazette of India dated the 17th June, 1967.

(3) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—

(i) The Customs and Central Excise Duties Export Draw-back (General) Thirty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 892 in Gazette of India dated the 10th June, 1967.

(ii) The Customs and Central Excise Duties Export Draw-back (General) Thirty-ninth Rules, 1967, published in Notification No. G.S.R. 893 in Gazette of India dated the 10th June, 1967.

(iii) The Customs and Central Excise Duties Export Draw-back (General) Fortieth Amendment Rules, 1967, published in Notification No. G.S.R. 894 in Gazette of India dated the 10th June, 1967.

(iv) The Customs and Central Excise Duties Export Draw-back (General) Forty-first Amendment Rules, 1967, published in Notification No. G.S.R. 895 in Gazette of India dated the 10th June, 1967.

(v) The Customs and Central Excise Duties Export Draw-back (General) Forty-second Amendment Rules, 1967, published in Notification No. G.S.R. 914 in Gazette of India dated the 17th June, 1967.

(4) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Twelfth Amendment) Rules, 1967, published in Notification No. G.S.R. 888 in Gazette of India dated the 10th June, 1967.

(ii) The Central Excise (Fourteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 889 in Gazette of India dated the 10th June, 1967.

## 5. Report of Rules Committee

Dr. Ram Subhag Singh laid on the Table, under sub-rule (2) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Second Report of the Rules Committee.

## 6. Statement by Minister

The Minister of Home Affairs made a statement on emergency.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

## 7. The Budget (Railways) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 11, 11-A, 12 to 18 and 20 in respect of the Budget (Railways) for 1967-68 concluded.

The cut motions moved on the 20th June, 1967 were negatived.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Demand
		Rs.
1.	Railway Board	85,98,000
2.	Miscellaneous Expenditure	3,06,26,000
3.	Payments to Worked Lines and others	24,96,000
4.	Working Expenses—Administration	44,53,67,000
5.	Working Expenses—Repairs and Maintenance	1,41,51,75,000
6.	Working Expenses—Operating Staff	91,46,16,000
7.	Working Expenses—Operation (Fuel)	88,45,09,000
8.	Working Expenses—Operation other than Staff and Fuel	25,24,41,000
9.	Working Expenses—Miscellaneous Expenses	21,39,05,000
10.	Working Expenses—Staff Welfare	15,37,76,000
11.	Working Expenses—Appropriation to Depreciation Reserve Fund	71,99,98,000
11-A.	Working Expenses—Appropriation to Pension Fund	10,03,33,000
12.	Dividend to General Revenue	1,35,55,86,000
13.	Open Line Works (Revenue)	7,50,00,000
14.	Construction of New Lines	25,34,18,000
15.	Open Line Works—Capital, Depreciation Reserve Fund and Development Fund	3,57,79,39,000
16.	Pensionary Charges—Pension Fund	2,75,38,000
17.	Repayment of loans from General Revenues and interest thereon—Development Fund	41,15,000
18.	Appropriation to Development Fund	1,27,75,000
20.	Withdrawal from Revenue Reserve Fund	2,95,49,000

[P.T.O.]

**8. \*Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the 23rd June, 1967.

**9. Government Bill—introduced**

The Appropriation (Railways) No. 3 Bill, 1967.

**10. Government Bill—passed**

*The Appropriation (Railways) No. 3 Bill, 1967.*

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri C. M. Poonacha.

The motion was adopted and the Bill, as amended, was passed.

(Lok Sabha adjourned till 11 A.M. on Friday, the 23rd June, 1967).

S. L. SHAKDHER,  
Secretary.

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\*Made at 6-10 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, June 23, 1967/Asadha 2, 1889 (Saka)*

**No. 41**

### **1. Starred Questions**

Starred Questions Nos. 691—695 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 3369—3387, 3389—3500 and 3502—3573 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 17 addressed to the Minister of Steel, Mines and Metals regarding Financial Crisis in N.C.D.C. was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri Hem Barua called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the acute scarcity of foodgrains in Assam and West Bengal.

The Minister of Food, Agriculture, Community Development and Cooperation laid on the Table a statement in regard thereto.

### **5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Report of the Salt Department for the year 1965-66.

[P.T.O.]



- (2) (i) A copy of the Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (3) A copy of the Annual Report of the National Productivity Council for the year 1965-66.
- (4) A copy of the Annual Report of the Indian Standards Institution for the year 1965-66.
- (5) A copy of the Tractors (Price Control) Order, 1967, published in Notification No. S.O. 1118 in Gazette of India dated the 30th March, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1956.
- (6) A copy each of the following Notifications issued under section 4 of the Tractors (Price Control) Order, 1967:--
  - (i) S.O. 1119 published in Gazette of India dated the 30th March, 1967.
  - (ii) S.O. 1435 published in Gazette of India dated the 18th April, 1967.
- (7) A statement showing reasons for delay in laying the Notifications mentioned at items (5) and (6) above.
- (8) A copy of the Amendment to the Articles of Association of Bokaro Steel Limited approved at the Extraordinary General Meeting of the members of the Bokaro Steel Limited, held on the 20th January, 1967.
- (9) A copy of the Amendments to the Memorandum of Association and the Articles of Association of the Bokaro Steel Limited, approved at the Extraordinary General Meeting of the members of the Bokaro Steel Limited, held on the 20th March, 1967.
- (10) (i) A copy of the Annual Report of the Bokaro Steel Limited, for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.

- (11) (i) A copy of the Annual Report of the Hindustan Steel-works Construction Limited, Calcutta, for the year 1964-65, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (12) A statement showing the reasons for delay in laying the Report mentioned at item (11) above.
- (13) (i) A copy of the Annual Report of the Hindustan Steel-works Construction Limited, Calcutta for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (14) A copy of the Audit Report on the Accounts of the Coal Board for the year 1965-66, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act, 1952.
- (15) A copy of the Annual Accounts of the Khadi and Village Industries Commission for the year 1964-65, along with the Audit Report thereon, under sub-section (4) of section 23 of the Khadi and Village Industries Commission Act, 1956.
- (16) A copy of the Audit Report on the Accounts of the Textiles Committee for the period from 22nd August, 1964 to 31st March, 1965, under sub-section (4) of section 13 of the Textiles Committee Act, 1963.
- (17) A copy of the Rubber Board (Service) Amendment Rules, 1967, published in Notification No. G.S.R. 901 in Gazette of India dated the 10th June, 1967, under sub-section (3) of section 25 of the Rubber Act, 1947.

#### **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 16th June, 1967, Rajya Sabha concurred in the recommendation of Lok Sabha to join in the Joint Committee of the

[P.T.O.]

Houses on Offices of Profit and appointed the following members of Rajya Sabha to serve on the said Joint Committee:—

- (1) Shri Sunder Singh Bhandari
- (2) Shri Lokanath Misra
- (3) Shri Narayan Patra
- (4) Shri Biren Roy
- (5) Shri H. V. Tripathi

#### **7. Report of Committee on Public Undertakings**

Pandit D. N. Tiwary presented the First Report of the Committee on Public Undertakings on action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (Third Lok Sabha)—Export Risks Insurance Corporation Limited, Bombay (now transformed into Export Credit and Guarantee Corporation Limited, Bombay).

#### **8. Report of Committee on Absence of Members**

Shri M. Thirumala Rao presented the First Report of the Committee on Absence of Members from the Sitzings of the House.

(Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2 P.M.)

#### **9. Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the period 26th June to 21st July, 1967.

#### **10. Statements by Ministers**

(i) The Minister of Railways made a statement on the dislocation of train services on certain sections of Eastern and South-Eastern Railways.

(ii) The Minister of State for Steel, Mines and Metals made a statement correcting the answer given on the 16th June, 1967 to Starred Question No. 541 by Shri S. C. Samanta and others regarding Price of Steel after Decontrol.

#### **11. Motions for Elections to Committees**

(i) Shri Mohammad Shafi Qureshi moved the following motion:—

“That in pursuance of sub-section (2) (b) of Section 4 of the Coffee Act, 1942, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coffee Board for a term of three years, subject to the other provisions of the said Act.”

The motion was adopted.

(ii) Shri Mohammad Shafi Qureshi moved the following motion:—

“That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board for a term of three years, subject to the other provisions of the said Act.”

The motion was adopted.

(iii) Shri Mohammad Shafi Qureshi moved the following motion:—

“That in pursuance of sub-section (3)(c) of Section 4 of the Cardamom Act, 1965, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Cardamom Board for a term of three years, subject to the other provisions of the said Act.”

The motion was adopted.

#### 12. Motion re: Second Report of Rules Committee

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Second Report of the Rules Committee laid on the Table on the 22nd June, 1967.”

The motion was adopted.

#### 13. Government Bill—under consideration

*The Companies Tribunal (Abolition) Bill, 1967, as passed by Rajya Sabha*

The motion for consideration of the Bill, as passed by Rajya Sabha, was moved by Shri Fakhruddin Ali Ahmed.

The following members took part in the debate:—

- (1) Shri N. C. Chatterjee
- (2) Shri C. Muthusami
- (3) Shri S. S. Kothari
- (4) Shri S. M. Banerjee
- (5) Chaudhari Randhir Singh

[P.T.O.]

(6) Shri V. Viswanatha Menon

(7) Shri Samarendra Kundu

(8) Shri Madhu Limaye

Shri Fakhruddin Ali Ahmed commenced his reply to the debate. His speech was not concluded.

The discussion was not concluded.

**14. Motion re: Fifth Report of Committee on Private Members' Bills and Resolutions**

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Fifth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 21st June, 1967.”

The motion was adopted.

**15. Private Member's Bill—introduced**

The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (Amendment of section 2) by Chaudhary Nitiraj Singh.

**16. Private Member's Bill—Motion for reference to Select Committee—under consideration**

The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai.

Discussion on the motion for reference of the Bill to a Select Committee moved by Shri Nath Pai on the 9th June, 1967, continued.

An amendment for reference of the Bill to a Joint Committee was moved by Shri P. Govinda Menon.

The following members took part in the debate:—

(1) Shri N. C. Chatterjee

(2) Shri R. D. Bhandare

(3) Shri Piloo Mody (*Speech unfinished*).

The discussion was not concluded.

**17. Half-an-hour discussion on matters arising out of Answer to Question**

Dr. Ram Manohar Lohia raised a half-an-hour discussion on points arising out of the answer given on the 22nd May, 1967 to Starred Question No. 2 regarding Repatriation of Dr. Dharma Teja.

(Lok Sabha adjourned till 11 A.M. on Monday, the 26th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, June 26, 1967/Asadha 5, 1889 (Saka)*

**No. 42**

### **1. Starred Questions**

Starred Questions Nos. 721—724 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 3574, 3577—3621, 3623—3644, 3646—3656, 3658 and 3659 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 18 addressed to the Minister of Railways regarding Inadequate Supply of Wagons to Andhra Pradesh was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri Samar Guha called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the reported hunger strike on the 20th June, 1967 by Eighteen thousand employees of the Food Department all over India in protest against non-implementation of long standing demands.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### **5. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 22nd June, 1967, Rajya Sabha agreed without any amendment to the Anti-Corruption Laws (Amendment) Bill, 1967, passed by Lok Sabha on the 16th June, 1967.

[P.T.O.]

## **6. Reports of Estimates Committee**

Shri P. Venkatasubbaiah presented the following Reports of the Estimates Committee:—

- (1) First Report on the Ministry of Information and Broadcasting—Film Institute of India, Poona.
- (2) Second Report on the Ministry of Information and Broadcasting—Board of Film Censors, Bombay.

## **7. Government Bills—introduced**

- (1) The Salaries and Allowances of Ministers (Amendment) Bill, 1967.
- (2) The Tea Districts Emigrant Labour (Repeal) Bill, 1967.

## **8. Government Bill—passed**

*The Companies Tribunal (Abolition) Bill, 1967, as passed by Rajya Sabha*

Shri Fakhruddin Ali Ahmed concluded his reply to the debate on the motion for consideration of the Bill, as passed by Rajya Sabha, moved on the 23rd June, 1967.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Fakhruddin Ali Ahmed.

The motion was adopted and the Bill was passed.

## **9. The Budget (General) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 4 to 8 and 111 for which the Ministry of Defence is responsible commenced.

Thirty-seven cut motions were moved.

The discussion was not concluded.



## 10. Motion

Shri Hem Barua moved the following motion:—

“That the statement on emergency made by the Minister of Home Affairs on the 22nd June, 1967, be taken into consideration.”

Four substitute motions were moved by Sarvashri Frank Anthony, Madhu Limaye, Surendranath Dwivedy and Humayun Kabir.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Pandit D. N. Tiwary
- (3) Shri Atal Bihari Vajpayee
- (4) Shri Era Sezhiyan
- (5) Shri Krishna Kumar Chatterji
- (6) Shri S. A. Dange
- (7) Shri George Fernandes
- (8) Shri A. K. Gopalan
- (9) Shri Mohammad Yunus Saleem
- (10) Shri Frank Anthony
- (11) Shri Humayun Kabir
- (12) Shri Prakash Vir Shastri
- (13) Shri Y. B. Chavan

Shri Hem Barua replied to the debate.

The substitute motions were negatived.

## 11. \*Personal explanation under Rule 357

Shri Dinesh Singh made a personal explanation regarding certain statement relating to him made by Shri George Fernandes in the House today.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 27th June, 1967).

S. L. SHAKDHER,  
Secretary.

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\*Made at 6-45 P.M.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, June 27, 1967/Asadha 6, 1889 (Saka)*

**No. 43**

### 1. Starred Questions

Starred Questions Nos. 751—754 and 761 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3660—3665, 3667—3675 and 3677—3775 were laid on the Table.

### 3. Calling Attention to Matter of Urgent Public Importance

Shri Dwaipayan Sen called the attention of the Minister of Home Affairs to the reported assault on Shri Bimalkanti Ghosh, M.P. in his constituency in West Bengal.

✓ The Minister of Home Affairs made a statement in regard thereto.

### 4. Question of Privilege

The Speaker withheld his consent to the question of privilege sought to be raised on the 23rd June, 1967 by Shri Atal Bihari Vajpayee against Shri S. M. Banerjee, M.P. for certain observations made by the latter on the 30th May, 1967 while asking a question on a calling attention matter. ✓

### 5. Paper laid on the Table

A copy of the statement on revision of Coastal Freight Rates, was laid on the Table.

### 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 2 Bill, 1967, passed by Lok Sabha on the 22nd June, 1967.

### 7. Leave of Absence

The following members were granted leave of absence from the Sittings of the House for the periods mentioned against each:—

- |   |   |
|---|---|
| (1) Shri N. Dandekar                                  | 20th March to 3rd April, 1967<br>(First Session). |
| (2) H. H. Maharaja Sriraj Megh-<br>rajji Dhrangadhra. | 18th March to 8th April, 1967<br>(First Session). |

[P.T.O.]

- (3) Maharani Gayatri Devi of Jaipur 22nd May to 19th July, 1967  
(Second Session).
- (4) Maharani Vijayamala Rajaram Chhatrapati Bhonsale. 22nd May to 15th June, 1967  
(Second Session).
- (5) Dr. Sisir Kumar Saha 5th June to 2nd August, 1967  
(Second Session).
- (6) Shri Jai Bahadur Singh 5th June to 2nd August, 1967  
(Second Session).

## 8. Statement by Minister

The Minister of Tourism and Civil Aviation laid on the Table a statement on the threatened strike of Air India's Pilots on the 27th June, 1967.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

## 9. Motion for Election to Committee

Dr. Ram Subhag Singh moved the following motion:—

“That in pursuance of Section 5(1)(i) of the Prevention of Cruelty to Animals Act, 1960, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Animal Welfare Board for a term of three years commencing from the date of their election, subject to the other provisions of the said Act.”

The motion was adopted.

## 10. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 4 to 8 and 111 for which the Ministry of Defence is responsible continued.

The discussion was not concluded.

## 11. Half-an-hour discussion on matters arising out of Answer to Question

Shri A. K. Gopalan raised a half-an-hour discussion on points arising out of the answer given on the 24th May, 1967, to Starred Question No. 46 regarding Strikes and Labour Agitations.

Shri Jai Sukh Lal Hathi replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 28th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, June 28, 1967/Asadha 7, 1889 (Saka)

No. 44

### 1. Starred Questions

Starred Questions Nos. 781-783 and 785 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3776-3872, 3874-3895, 3897, 3899-3903, 3905-3924, 3926-3932 and 3934 were laid on the Table.

### 3. Ruling by the Speaker

The Speaker gave his ruling on the points raised in the House on the 27th June, 1967 regarding the scope of statements under rule 197; and the ambit of rule 350.✓

### 4. Question of Privilege

The Speaker withheld his consent to the raising of a question of privilege by Shri Madhu Limaye against Shri Sheel Bhadra Yajee, Member of Rajya Sabha, for certain allegations made by him in Rajya Sabha against Dr. Ram Manohar Lohia.✓

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the University Grants Commission Returns and Information (Amendment) Rules, 1966, published in Notification No. S.O. 504 in Gazette of India dated the 19th February, 1966, under sub-section (3) of section 25 of the University Grants Commission Act, 1956.
- (ii) A statement showing reasons for delay in laying the above Notification.

[P.T.O.]

- (2) A copy of the Certified Accounts of the Indian Institute of Technology, Kanpur, for the year 1965-66, along with the Audit Report thereon, under sub-section (4) of section 23 of the Institutes of Technology Act, 1961.
- (3) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1964-65.
- (4) A copy of the Certified Accounts of the Central Institute of English, Hyderabad, for the year 1964-65, along with the Audit Report thereon.
- (5) A copy of the Indian Forest Service (Recruitment) Second Amendment Rules, 1967, published in Notification No. G.S.R. 913 in Gazette of India dated the 17th June, 1967, under sub-section (2) of section 3 of the All India Services Act, 1951.
- (6) A copy each of the following Notifications under sub-section (5) of section 4 of the Inter-State Corporations Act, 1957:—
  - (i) The Bombay Village Panchayats (Reconstitution and Reorganisation) Order, 1967, published in Notification No. S.O. 1866 in Gazette of India dated the 26th May, 1967.
  - (ii) S.O. 2070 published in Gazette of India dated the 24th June, 1967, containing corrigenda to S.O. 1866 published in Gazette of India dated the 26th May, 1967.
- (7) A statement showing reasons for delay in laying the Notification mentioned at (i) of item (6) above.
- (8) A copy each of the following Notifications under sub-section (4) of section 18 of the Citizenship Act, 1955:—
  - (i) The Citizens (Registration at Indian Consulates) Amendment Rules, 1967, published in Notification No. G.S.R. 871 in Gazette of India dated the 10th June, 1967.
  - (ii) The Citizenship (Amendment) Rules, 1967, published in Notification No. G.S.R. 872 in Gazette of India dated the 10th June, 1967.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Sixth Report of the Committee on Private Members' Bills and Resolutions.

## 7. Motion for Election to Committee

Dr. Triguna Sen moved the following motion:—

“That in pursuance of clause (1) (xvi) of Statute 2 of the Statutes of the University of Delhi, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Court of the University of Delhi for the next term of five years, subject to the other provisions of the said Statutes.”

The motion was adopted.

## 8. The Budget (General) 1967-68—Demands for Grants

(i) Discussion on Demands for Grants Nos. 4 to 8 and 111 for which the Ministry of Defence is responsible concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The cut motions moved on the 26th June, 1967, were negatived.

The following Demands were voted in full:—

### MINISTRY OF DEFENCE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
4	Ministry of Defence	54,14,000
5	Defence Services, Effective, —Army	4,48,27,33,000
6	Defence Services, Effective—Navy	25,97,33,000
7	Defence Services, Effective—Air Force	1,07,02,00,000
8	Defence Services—Non-effective	17,00,00,000
	II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES	
111	Defence Capital Outlay	83,68,36,000

(ii) Discussion on Demands for Grants Nos. 1 to 3 and 110 for which the Ministry of Commerce is responsible commenced.

Thirty-nine cut motions were moved.

The discussion was not concluded.

[P.T.O.]

**9. Half-an-hour Discussion on matters arising out of Answer to Question**

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 31st May, 1967 to Starred Question No. 189 regarding Conversions in Bihar.

Shri Vidya Charan Shukla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 29th June, 1967).

**S. L. SHAKDHER,**

Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, June 29, 1967/Asadha 8, 1889 (Saka)*

**No. 45**

### 1. Starred Questions

Starred Questions Nos. 813, 815—817, 819 and 820 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 3935—3941, 3943—4057 and 4059—4115 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 19 addressed to the Minister of Finance regarding D. A. Commission Report was orally answered and supplementary questions were also answered thereon.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Ministry of Finance Notification No. F.4(14)-W&M/67, published in Gazette of India dated the 28th June, 1967, regarding Market Loans floated by the Central Government in 1967-68.
- (2) A copy of the Punjab Reorganisation (Apportionment of Losses of Reconstituted Corporations) Rules, 1967, published in Notification No. S.O. 2068 in Gazette of India dated the 15th June, 1967, under sub-section (3) of section 97 of the Punjab Reorganisation Act, 1966.
- (3) A copy of Notification No. G.S.R. 937 published in Gazette of India dated the 24th June, 1967, under section 159 of the Customs Act, 1962.
- (4) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Thirteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 886 in Gazette of India dated the 10th June, 1967.

[P.T.O.]



(ii) The Central Excise (Fifteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 887 in Gazette of India dated the 10th June, 1967.

(5) A copy of 'Errata' to the Economic Survey, 1966-67 laid on the Table on the 24th May, 1967.

✓ (6) A copy of Agreement under section 42 of Income-Tax Act, 1961, between Government of India and Oil and Natural Gas Commission.

#### 5. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 1 to 3 and 110 for which the Ministry of Commerce is responsible continued.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The discussion was not concluded.

#### 6. Statement re: Government Business

The Minister of Parliamentary Affairs made a statement regarding the change in the order of discussion and voting on Demands for Grants in respect of Budget (General) for 1967-68.

#### 7. Discussion under Rule 193

Shri Kanwar Lal Gupta raised a discussion on the statement laid on the Table of the House on the 27th June, 1967 by the Minister of Tourism and Civil Aviation regarding strike by Air India pilots.

The following members took part in the debate:—

- (1) Shri Nath Pai
- (2) Shri Krishna Kumar Chatterji
- (3) Shri George Fernandes
- (4) Chaudhari Randhir Singh
- (5) Shri Piloo Mody
- (6) Shrimati Tarkeshwari Sinha
- (7) Dr. Ranen Sen
- (8) Shri Kashi Nath Pandey
- (9) Shri R. Umanath
- (10) Shri Inder J. Malhotra

Dr. Karan Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 30th June, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, June 30, 1967/Asadha 9, 1889 (Saka)*

**No. 46**

### **1. Obituary Reference**

The Speaker made a reference to the passing away of Shri Gopinath Singh, who was a member of the Provisional Parliament.

Thereafter members stood in silence for a short while as a mark of respect.

### **2. Starred Questions**

Starred Questions Nos. 841—846 and 857 were orally answered. Replies to remaining questions were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Questions Nos. 4116—4136, 4138—4271, 4273—4277, 4279—4293 and 4295—4318 were laid on the Table.

A statement by the Minister of State in the Ministry of Steel, Mines and Metals correcting the reply given on the 16th June, 1967 to Unstarred Question No. 2802 regarding Decontrol and Price of Steel was also laid on the Table.

### **4. Short Notice Question**

Short Notice Question No. 20 addressed to the Minister of Steel, Mines and Metals regarding Fifth Steel Plant Project was orally answered and supplementary questions were also answered thereon.

[P.T.O.]

## **5. Calling attention to Matter of Urgent Public Importance**

Shri Kameshwar Singh called the attention of the Minister of External Affairs to the reported detention of an India bound food ship by U.A.R. and order to unload 27,000 tons of foodgrains as fine.

The Minister of Defence made a statement in regard thereto.

## **6. Papers laid on the Table**

The following papers were laid on the Table:—

Following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:—

- |                                    |   |
|------------------------------------|---|
| 1. Statement No. I                 | Second Session, 1967 (Fourth Lok Sabha).    |
| 2. Supplementary Statement No. II  | First Session, 1967 (Fourth Lok Sabha).     |
| 3. Supplementary Statement No. IV  | Sixteenth Session, 1966 (Third Lok Sabha).  |
| 4. Supplementary Statement No. VII | Fifteenth Session, 1966 (Third Lok Sabha).  |
| 5. Supplementary Statement No. XI  | Fourteenth Session, 1966 (Third Lok Sabha). |
| 6. Supplementary Statement No. XII | Thirteenth Session, 1966 (Third Lok Sabha). |

## **7. President's Assent to Bill**

Secretary laid on the Table the Passports Bill, 1967 passed by the Houses of Parliament during the current Session and assented to by the President since a report was last made to the House on the 24th May, 1967.

## **8. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Third Report of Estimates Committee on the Ministry of Works, Housing and Supply—Rural Housing.

## **9. The Budget (General) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 1 to 3 and 110 for which the Ministry of Commerce is responsible concluded.

*[Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.]*

The cut motions moved on the 28th June, 1967, were negatived.

The following Demands were voted in full:—

## MINISTRY OF COMMERCE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
1	Ministry of Commerce	29,43,000
2	Foreign Trade . . . . .	26,28,25,000
3	Other Revenue Expenditure of the Ministry of Commerce . . . . .	12,75,32,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES</b>	
110	Capital Outlay of the Ministry of Commerce . . . . .	16,37,000

### 10. Motion re: Sixth Report of Committee on Private Members' Bills and Resolutions

Shri E. K. Nayanar moved the following motion:—

“That this House agrees with the Sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th June, 1967.”

The motion was adopted.

### 11. Private Member's Resolution—Negatived

Shri Bhagaban Das concluded his speech on the following Resolution moved by him on the 16th June, 1967:—

“This House is of opinion that as a measure to alleviate scarcity conditions in some parts of the country, the Government should immediately prepare a scheme for introduction of compulsory procurement of the entire surplus of foodgrains from the big producers and its uniform distribution throughout the country.”

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Shri Inder J. Malhotra
- (3) Shri George Fernandes
- (4) Shri Jagjivan Ram

Shri Bhagaban Das replied to the debate.

The Resolution was negatived.

[P.T.O.]

## 12. Private Member's Resolution—under consideration

Babu Sri Chand Goyal moved the following Resolution:—

“This House is of opinion that Dalai Lama should be recognised as the Head of the Emigre Government of Tibet and all facilities and help be extended to him by the Government of India to liberate Tibet from the colonial rule of Communist China.”

The following members took part in the debate:—

- (1) Shri Sheo Narain
- (2) Shri D. N. Patodia
- (3) Shri J. K. Choudhury
- (4) Shri George Fernandes
- (5) Shri K. R. Ganesh
- (6) Shri P. K. Vasudevan Nair
- (7) Shri M. L. Sondhi
- (8) Shri E. K. Nayanar (*Speech unfinished*).

The discussion was not concluded.

[Lok Sabha adjourned till 11 A.M. on Monday, the 3rd July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Monday, July 3, 1967/Asadha 12, 1889 (Saka)

No. 47

### 1. Starred Questions

Starred Questions Nos. 871, 873—875, 877-878 and 899 were orally answered.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4319—4340, 4342—4365, 4367—4386, 4388—4407, 4409—4413 and 4415 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 21 addressed to the Minister of Transport and Shipping regarding Surcharge on Freight Rates was orally answered and supplementary questions were also answered thereon.

### ✓ 4. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Nath Pai and others regarding the incidents in Tihar Jail, Delhi, on the 29th June, 1967.

Shri Nath Pai then asked for leave of the House to the moving of the motion. As no objection was taken, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M. ✓

### 5. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Fourth Report of the Estimates Committee on the Ministry of Education—(i) National Museum, New Delhi; and (ii) National Gallery of Modern Art, New Delhi.

[P.T.O.]

## 6. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 41 to 55, 124 and 125 for which the Ministry of Home Affairs is responsible commenced.

*(Lok Sabha adjourned at 1 P.M. and  
re-assembled at 2 P.M.)*

One hundred and thirty-five cut motions were moved.

The discussion was not concluded.

## 7. Adjournment Motion

At 4 P.M. Shri Nath Pai moved the following motion:—

“That the House do now adjourn.”

The following members took part in the debate:—

- (1) Dr. Govind Das
- (2) Raja Kamakhya Prasad Singh Deo Mahindra Bahadur
- (3) Shri K. N. Tewari
- (4) Shri Ram Gopal Shalwale
- (5) Chaudhari Randhir Singh
- (6) Shri J. B. Kripalani
- (7) Shri Era Sezhiyan
- (8) Dr. Sushila Nayar
- (9) Shri S. A. Dange
- (10) Shri Rabi Ray
- (11) Shri Tulshidas Jadhav
- (12) Shri A. K. Gopalan
- (13) Shri Prakash Vir Shastri
- (14) Shri K. Narayana Rao
- (15) Mahant Digvijai Nath
- (16) Shri Atal Bihari Vajpayee
- (17) Shri Y. B. Chavan

Shri Nath Pai replied to the debate.

The motion was withdrawn by leave of the House.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 4th July, 1967).

S. L. SHAKDHER,

*Secretary.*

# **LOK SABHA**

## **BULLETIN—PART I**

### **[Brief Record of Proceedings]**

*Tuesday, July 4, 1967/Asadha 13, 1889 (Saka)*

**No. 48**

#### **1. Starred Questions**

Starred Questions Nos. 901—905 were orally answered. Replies to remaining questions were laid on the Table.

#### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 4416—4467 and 4469—4491 were laid on the Table.

#### **3. Short Notice Question**

Short Notice Question No. 22 addressed to the Minister of Food and Agriculture regarding Rice supplied to West Bengal by Orissa was orally answered and supplementary questions were also answered thereon.

#### **4. Calling Attention to Matter of Urgent Public Importance**

Shri Iswar Marandi called the attention of the Minister of Defence to the reported recent intrusion of Pakistani planes in the Eastern Sector of India.

The Minister of Defence made a statement in regard thereto.

#### **5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Annual Accounts of the Commissioners for the Port of Calcutta for the year 1965-66 along with the Audit Report thereon.

**[P.T.O.]**



- (2) A copy of the Tripura Foodgrains Movement Control (No. 2) Amendment Order, 1967, published in Notification No. G.S.R. 959 in Gazette of India dated the 21st June, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

**6. The Budget (General) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 41 to 55, 124 and 125 for which the Ministry of Home Affairs is responsible continued.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 5th July, 1967).

**S. L. SHAKDHER,**  
**Secretary.**

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Wednesday, July 5, 1967/Asadha 14, 1889 (Saka).*

**No. 49**

### 1. Starred Questions

Starred Questions Nos. 931 and 934—936 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4492—4504, 4506—4521, 4523—4541, 4543—4600, 4602—4650, 4652—4662, 4665—4672, 4674 and 4675 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 23 addressed to the Minister of Communications regarding Postal Racket was orally answered and supplementary questions were also answered thereon.

### 4. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1964-65 along with the Audited Accounts.
- (ii) A statement showing reasons for delay in laying the above Report.
- (2) A copy of the Annual Report of the Indian Institute of Management, Ahmedabad for the year 1965-66 along with the Audited Accounts.
- (3) A copy of the Annual Report of the Indian Institute of Science, Bangalore for the year 1965-66 together with Statement of Accounts.

[P.T.O.]

(4) A copy of the Salar Jung Museum (Amendment) Rules, 1967, published in Notification No. G.S.R. 927 in Gazette of India dated the 17th June, 1967, under sub-section (3) of section 27 of the Salar Jung Museum Act, 1961.

(5) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Probation) Second Amendment Rules, 1967, published in Notification No. G.S.R. 944 in Gazette of India dated the 24th June, 1967.

(ii) The Indian Police Service (Probation) Third Amendment Rules, 1967, published in Notification No. G.S.R. 945 in Gazette of India dated the 24th June, 1967.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Seventh Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Fifth Report of the Estimates Committee on the Ministry of Education—(i) Indian Museum, Calcutta; and (ii) Victoria Memorial Hall Museum, Calcutta.

#### **7. Motion for Election to Committee**

Shri Lalit Narayan Mishra moved the following motion:—

“That in pursuance of section 4(i) of the Employees' State Insurance Act, 1948, as amended by the Employees' State Insurance (Amendment) Act, 1966, read with rule 2A of the Employees' State Insurance (Central) Rules, 1950, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Employees' State Insurance Corporation for the remainder of the term of four years commencing from August, 1966, subject to the other provisions of the said Act.”

The motion was adopted.

#### **8. Matter Under Rule 377**

Shri Nath Pai raised a matter regarding disposal of adjournment motions.

**9. The Budget (General) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 41 to 55, 124 and 125 for which the Ministry of Home Affairs is responsible continued.

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2 P.M.)*

The discussion was not concluded.

✓ **10. Half-an hour discussion on Matters arising out of Answer to Question**

Babu Sri Chand Goyal raised a half-an-hour discussion on points arising out of the answer given on the 24th May, 1967 to Starred Question No. 37 regarding Arbitration on Chandigarh.

Shri Y. B. Chavan replied to the discussion. ✓

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 6th July, 1967).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, July 6, 1967/Asadha 15, 1889 (Saka)*

**No. 50**

### 1. Starred Questions

Starred Questions Nos. 961—963 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4676—4745, 4747, 4749—4799, 4801—4804, 4806—4811, 4813—4817, 4819—4843 and 4845—4849 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 24 addressed to the Minister of Irrigation and Power regarding Idikki Hydro Electric Project was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of Transport and Shipping to the reported calling in of the Indian Navy to maintain ship movements in Bombay Port in view of the strike of the crew under the Bombay Port Trust authorities.

The Minister of Transport and Shipping laid on the Table a statement in regard thereto.

### 5. Question of Privilege

Shri C. K. Bhattacharyya raised a question of privilege against the U.N.I. and the Indian Express for alleged misreporting of his speech in the House on the 4th July, 1967.

The Speaker directed that in the first instance the U.N.I. and the Indian Express might be asked to state what they have to say in the matter.

### 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 938 published in Gazette of India dated the 24th June, 1967, under section 159 of the Customs Act, 1962.

[P.T.O.]

(2) (i) A copy of the Report of the Cochin Refineries Limited, for the period 1st April, 1966 to 31st August, 1966, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

## 7. The Budget (General) 1967-68—Demands for Grants

(i) Discussion on Demands for Grants Nos. 41 to 55, 124 and 125 for which the Ministry of Home Affairs is responsible concluded.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The cut motions moved on the 3rd July, 1967, were negatived.

On the Demands for Grants Nos. 41 to 55, 124 and 125, the House divided, Ayes 154; Noes 84. The following Demands were accordingly voted in full:—

### MINISTRY OF HOME AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
41	Ministry of Home Affairs . . . . .	4,15,20,000
42	Cabinet . . . . .	39,70,000
43	Administration of Justice . . . . .	2,20,000
44	Police . . . . .	24,96,94,000
45	Census . . . . .	70,18,000
46	Statistics . . . . .	2,35,23,000
47	Privy Purses and Allowances of Indian Rulers . . . . .	88,000
48	Territorial and Political Pensions . . . . .	12,64,000
49	Delhi . . . . .	23,00,88,000
50	Chandigarh . . . . .	2,67,11,000
51	Andaman and Nicobar Islands . . . . .	4,21,66,000
52	Tribal Areas . . . . .	14,48,82,000
53	Dadra and Nagar Haveli Area . . . . .	30,41,000
54	Laccadive, Minicoy and Amindivi Islands . . . . .	65,81,000
55	Other Revenue Expenditure of the Ministry of Home Affairs . . . . .	2,67,85,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
124	Capital Outlay in Union Territories and Tribal Areas . . . . .	13,29,95,000
125	Other Capital Outlay of the Ministry of Home Affairs . . . . .	24,41,000

(ii) Discussion on Demands for Grants Nos. 63 to 65, 128 and 129 for which the Ministry of Irrigation and Power is responsible commenced.

Fifty seven cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 7th July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, July 7, 1967/Asadha 16, 1889 (Saka)*

### No. 51

#### 1. Starred Questions

Starred Questions Nos. 991 and 993-998 were orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 4850—4864, 4866—4874 and 4876—5051 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 25 addressed to the Minister of Steel, Mines and Metals regarding Drought Relief Loans to N.C.D.C. employees was orally answered and supplementary questions were also answered thereon.

#### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. S. Kothari called the attention of the Minister of Steel, Mines and Metals to the reported decision of the Government to decontrol Coal.

The Minister of Steel, Mines and Metals made a statement in regard thereto. The Minister also laid on the Table a statement showing the increase in coal prices between 1st April, 1958 and the 1st April, 1967.

#### ✓ 5. Ruling by the Speaker

The Speaker gave his ruling regarding laying of papers by private members. ✓

[P.T.O.]

## **6. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) (i) A copy of the Rubber Board (Provident Fund) (Amendment) Rules, 1966, published in Notification No. S.O. 3808 in Gazette of India dated the 17th December, 1966, under sub-section (3) of section 25 of the Rubber Act, 1947.

- (ii) A statement showing reasons for delay in laying the above Notification.

## **7. President's Assent to Bills**

(i) Secretary laid on the Table following two Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 30th June, 1967:—

- (1) The Companies Tribunal (Abolition) Bill, 1967.

- (2) The Appropriation (Railways) No. 2 Bill, 1967.

(ii) Secretary also laid on the Table a copy, duly authenticated by the Secretary of Rajya Sabha, of the Anti-Corruption Laws (Amendment) Bill, 1967 passed by the Houses of Parliament during the current session and assented to by the President.

## **8. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Sixth Report of the Estimates Committee on the Ministry of Education—(i) Salar Jung Museum, Hyderabad; and (ii) Archaeological Museums.

## **9. Motion for Election to Committee**

Shri Dinesh Singh moved the following motion:—

“That in pursuance of sub-rule (1)(e) of Rule 4 of the Coir Industry Rules, 1954, as amended by S.R.O. No. 3983, dated the 12th December, 1957, the members of Lok Sabha do\*proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Coir Board for the term to be specified by the Central Government.”

The motion was adopted.



#### 10. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 63 to 65, 128 and 129 for which the Ministry of Irrigation and Power is responsible continued.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)*

The discussion was not concluded.

#### 11. Motion re: Seventh Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Seventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 5th July, 1967.”

The motion was adopted.

#### 12. Private Members' Bills—Introduced

- (1) The Companies (Amendment) Bill, 1967 (*Substitution of sections 293A, 324 etc.*) by Shri Madhu Limaye.
- (2) The Industrial Disputes (Amendment) Bill, 1967 (*Amendment of sections 2, 10 etc.*) by Shri Madhu Limaye.
- (3) The Constitution (Amendment) Bill, 1967 (*Amendment of the Eighth Schedule*) by Shri Inder J. Malhotra.
- (4) The Constitution (Amendment) Bill, 1967 (*Amendment of article 48 and the Seventh Schedule*) by Dr. Govind Das.
- (5) The Hindu Marriage (Amendment) Bill, 1967 (*Amendment of section 5*) by Shri Panna Lal Barupal.
- (6) The Constitution (Amendment) Bill, 1967 (*Amendment of the Preamble*) by Shri Krishna Dev Tripathi.
- (7) The Constitution (Amendment) Bill, 1967 (*Amendment of the Seventh Schedule*) by Shri Krishna Dev Tripathi.
- (8) The Constitution (Amendment) Bill, 1967 (*Insertion of article 37A*) by Shri Krishna Dev Tripathi.
- (9) The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (*Amendment of sections 3, 4 etc.*) by Shri Krishna Dev Tripathi.
- (10) The Constitution (Amendment) Bill, 1967 (*Amendment of articles 217, 227 etc.*) by Shri Prakash Vir Shastri.

[P.T.O.]

**13. Private Member's Bill—Motion for reference to Select Committee—under consideration**

*The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai.*

Discussion on the motion for reference of the Bill to a Select Committee moved by Shri Nath Pai on the 9th June, 1967 and the amendment for reference of the Bill to a Joint Committee moved on the 23rd June, 1967, continued.

The following members took part in the debate:—

- (1) Shri Piloo Mody
- (2) Shri V. Krishnamoorthi
- (3) Shri K. Narayana Rao
- (4) Shri Madhu Limaye
- (5) Shri Bedabrata Barua
- (6) Shri Anand Narain Mulla
- (7) Shri Atal Bihari Vajpayee
- (8) Shri Tenneti Viswanatham
- (9) Chaudhari Randhir Singh
- (10) Shri Sheo Narain
- (11) Shri P. K. Vasudevan Nair
- (12) Shri Tayappa Hari Sonavane (*Speech unfinished*).

The discussion was not concluded.

**14. Half-an-hour Discussion on matters arising out of answers to Questions**

Shri Samar Guha raised a half-an-hour discussion on points arising out of the answers given on the 27th June, 1967 to Unstarred Question Nos. 3766, 3767 and 3768 regarding 'Son et Lumiere' Spectacle at the Red Fort, Delhi.

Dr. Karan Singh replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 10th July, 1967).

S. L. SHAKDHER  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, July 10, 1967/Asadha 19, 1889 (Saka)*

**No. 52**

### **1. Obituary Reference**

The Speaker, Sarvashri Nath Pai, N. G. Ranga and M. C. Chagla made references to the passing away of Shri Naushir Bharucha, who was a member of the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

### **2 Starred Questions**

Starred Questions Nos. 1022, 1024—1026 and 1028 were orally answered. Replies to remaining questions were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Questions Nos. 5052—5062, 5064, 5067—5113, 5115—5126, 5128—5140 and 5142—5146 were laid on the Table.

### **4. Short Notice Question**

Short Notice Question No. 26 addressed to the Minister of Communications regarding Postal Services in Naxalbari Area was orally answered and supplementary questions were also answered thereon.

### **5. Calling Attention to Matter of Urgent Public Importance**

Raja Kamakhya Prasad Singh Deo Mahindra Bahadur called the attention of the Minister of External Affairs to the reported statement made by Shri Phizo in London about his intention to participate in talks with the Government of India on the Naga problems on certain conditions.

The Minister of External Affairs made a statement in regard thereto.

[P.T.O.]

## **6. Question of Privilege**

The Speaker informed the House that the General Manager and Editor of the U.N.I. in his letter dated the 7th July, 1967 had stated that there had been no error in the U.N.I. report about the speech of Shri C. K. Bhattacharyya made in the House on the 4th July, 1967. The Editor of the Indian Express had, however, expressed regret and tendered apology for the speech having been misreported in the Indian Express.

The House agreed that the Editor of the Indian Express might be asked to publish the correction and his regret in the next issue of the paper and the matter be treated as closed thereafter.

## **7. Papers laid on the Table**

The following papers were laid on the Table:—

- ✓ (1) A copy of the Review of Activities of the Food Corporation of India since its inception.
- ✓ (2) A copy of the Review of the Food and Scarcity Situation in India (July, 1967).

## **8. Minutes of Estimates Committee—laid on the Table**

(1) The Minutes of the sittings of the Estimates Committee relating to their First and Second Reports on the Ministry of Information and Broadcasting—(i) Film Institute of India, Poona; and (ii) Board of Film Censors, Bombay, were laid on the Table.

(2) The Minutes of the sittings of the Estimates Committee relating to their Third Report on the Ministry of Works, Housing and Supply—Rural Housing, were laid on the Table.

(3) The Minutes of the sittings of the Estimates Committee relating to their Fourth, Fifth and Sixth Reports on the Ministry of Education—(i) National Museum, New Delhi; and National Gallery of Modern Art, New Delhi; (ii) Indian Museum, Calcutta; and Victoria Memorial Hall Museum, Calcutta; and (iii) Salar Jung Museum, Hyderabad; and Archaeological Museums, were laid on the Table.

## **9. Government Bill—Introduced**

The Standards of Weights and Measures (Extension to Kohima and Mokokchung Districts) Bill, 1967.

# **10. The Budget (General) 1967-68—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 63 to 65, 128 and 129 for which the Ministry of Irrigation and Power is responsible concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The cut motions moved on the 6th July, 1967, were negatived.

The following Demands were voted in full:—

## **MINISTRY OF IRRIGATION AND POWER**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
63	Ministry of Irrigation and Power . . . . .	21,88,000
64	Multi-purpose River Schemes . . . . .	1,45,06,000
65	Other Revenue Expenditure of the Ministry of Irrigation and Power . . . . .	6,01,17,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
128	Capital Outlay on Multi-purpose River Schemes . . . . .	16,33,45,000
129	Other Capital Outlay of the Ministry of Irrigation and Power . . . . .	11,40,87,000

(ii) Discussion on Demands for Grants Nos. 93 to 97, 142 and 143 for which the Department of Communications is responsible commenced.

Seventy-eight cut motions were moved.

The discussion was not concluded.

# **11. Half-an-hour discussion on matters arising out of Answer to Question**

Shri V. Krishnamoorthi raised a half-an-hour discussion on points arising out of the answer given on the 22nd May, 1967 to Starred Question No. 6 regarding Vietnam.

Shri M. C. Chagla replied to the discussion.

# **12. Report of Business Advisory Committee**

Dr. Ram Subhag Singh presented the Fourth Report of the Business Advisory Committee.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 11th July, 1967).*

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Tuesday, July 11, 1967/Asadha 20, 1889 (Saka)*

**No. 53**

### 1. Starred Questions

Starred Questions Nos. 1051, 1052 and 1054—1057 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5147—5229 and 5231—5257 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 27 addressed to the Minister of Steel, Mines and Metals regarding Expansion of Durgapur Steel Plant was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri S. S. Kothari called the attention of the Minister of External Affairs to the repatriation of Indian nationals detained in Pakistan.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

A copy each of the following Notifications was laid on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Rajasthan Foodgrains (Restrictions on Border Movement) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 989 in Gazette of India dated the 29th June, 1967.
- (ii) G.S.R. 1031 published in Gazette of India dated the 3rd July, 1967, making certain amendments to Notification No. G.S.R. 1842 dated the 24th December, 1964.

[P.T.O.]

**6 Motion re: Fourth Report of Business Advisory Committee**

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Fourth Report of the Business Advisory Committee presented to the House on the 10th July, 1967.”

The motion was adopted.

**7. The Budget (General) 1967-68—Demands for Grants**

(i) Discussion on Demands for Grants Nos. 93 to 97, 142 and 143 for which the Department of Communications is responsible concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The cut motions moved on the 10th July, 1967, were negatived.

The following Demands were voted in full:—

**DEPARTMENT OF COMMUNICATIONS**

No. of Demand	Name of Demand	Amount of Demand Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
93	Department of Communications . . . . .	8,34,000
94	Overseas Communications Service . . . . .	1,55,68,000
95	Posts and Telegraphs (Working Expenses) . . . . .	1,17,09,67,000
96	Posts and Telegraphs Dividend to General Revenue and Appropriations to Reserve Funds . . . . .	13,61,86,000
97	Other Revenue Expenditure of the Department of Communications . . . . .	21,60,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
142	Capital Outlay on Posts and Telegraphs (Not met from Revenue) . . . . .	38,42,00,000
143	Other Capital Outlay of the Department of Communications . . . . .	1,15,57,000

(ii) Discussion on Demands for Grants Nos. 32 to 37, 121 and 122 for which the Ministry of Food, Agriculture, Community Development and Cooperation is responsible commenced.

One hundred and thirty-nine cut motions were moved.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 12th July, 1967).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 12, 1967/Asadha 21, 1889 (Saka)

No. 54

### 1. Starred Question

Starred Question No. 1081 was orally answered. Replies to remaining questions were laid on the Table.

(Lok Sabha adjourned at 11-50 A.M. and re-assembled at 12-30 P.M.)

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5258—5279, 5281—5287, 5289—5312, 5314—5358, 5360—5425, 5427—5438 and 5440—5458 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 28 addressed to the Minister of Irrigation and Power regarding Kosi River was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Samarendra Kundu called the attention of the Minister of Defence to the reported movement of Chinese Armed division specialised in sabotage activities on Bhutan and Sikkim borders.

The Minister of Defence made a statement in regard thereto.

### 5. Ruling by the Speaker

The Speaker gave his ruling regarding the procedure for disposal of adjournment motions which are not pressed for vote. ✓

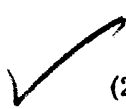
[P.T.O.]



## 6. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-clause (1) of section 619A of the Companies Act, 1956.

- 
- (2) A copy of the Report of the Commission of Inquiry into the causes of collapse of three houses in Delhi on the 15th August, 1966.

## 7. Report of Committee on Private Members' Bills and Resolutions

Shri R. K. Khadilkar presented the Eighth Report of the Committee on Private Members' Bills and Resolutions.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.).*

## 8. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 32 to 37, 121 and 122 for which the Ministry of Food, Agriculture, Community Development and Cooperation is responsible continued.

The discussion was not concluded.

## 9. Half-an-hour Discussion on Matters arising out of Answer to Question

Shri R. Umanath raised a half-an-hour discussion on points arising out of the answer given on the 24th May, 1967 to Unstarred Question No. 118 regarding retrenchment in Foreign Oil Companies.

Shri Jai Sukh Lal Hathi replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 13th July, 1967).*

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, July 13, 1967/Asadha 22, 1889 (Saka)*

**No. 55**

### 1. Starred Questions

Starred Questions Nos. 1112—1115 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5459—5522, 5524—5537, 5539—5545, 5547—5644, 5646—5648 and 5650 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 29 addressed to the Minister of Irrigation and Power regarding Nagarjunasagar Dam was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to the reported statement of the Chief Minister of Assam about the forcible possession of 948 bighas of Indian territory in the Lathitilla-Dumabari area of Assam by Pakistan.

The Minister of External Affairs made a statement in regard thereto.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

### ✓ 5. Question of Privilege

The Deputy Speaker gave his consent to the raising of a question of privilege given notice of by H. H. Maharaja Pratap Keshari Deo against the Editor of the Kalinga, an Oriya daily from Cuttack, for alleged misreporting of his speech in the House on the 3rd July, 1967.

[P.T.O.]

H. H. Maharaja Pratap Keshari Deo then asked for leave of the House to the raising of the question of privilege. As no objection was taken, the Deputy Speaker informed the House that the leave was granted.

On a motion moved by H. H. Maharaja Pratap Keshari Deo, the matter was referred to the Committee of Privileges✓

#### **6. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Mysore Government Savings Banks Rules, 1967, published in Notification No. G.S.R. 990 in Gazette of India dated the 30th June, 1967, under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.
- (2) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Draw-back (General) Forty-third Amendment Rules, 1967, published in Notification No. G.S.R. 984 in Gazette of India dated the 1st July, 1967.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Forty-fourth Amendment Rules, 1967, published in Notification No. G.S.R. 985 in Gazette of India dated the 1st July, 1967.
- (3) A copy of Notification No. G.S.R. 986 published in Gazette of India dated the 1st July, 1967, under section 159 of the Customs Act, 1962.
- (4) A copy of the Emergency Risks (Goods) Insurance (Second Amendment) Scheme, 1967, published in Notification No. S.O. 2228 in Gazette of India dated the 27th June, 1967, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1962.
- (5) A copy of the Emergency Risks (Factories) Insurance (Second Amendment) Scheme, 1967, published in Notification No. S.O. 2229 in Gazette of India dated the 27th June, 1967, under sub-section (7) of section 3 of the Emergency Risks (Factories) Insurance Act, 1962.

#### **7. Statement by Minister**

The Minister of State for Petroleum and Chemicals made a statement correcting the answers given on the 29th June, 1967, to supplementaries by Shri George Fernandes and Dr. Ranen Sen on Starred Question No. 813 regarding Jet Fuel.

## **8. Statement re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding the change in the order of discussion and voting on Demands for Grants in respect of Budget (General) for 1967-68.

## **9. The Budget (General) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 32 to 37, 121 and 122 for which the Ministry of Food, Agriculture, Community Development and Cooperation is responsible continued.

The discussion was not concluded.

## **10. Discussion under Rule 193**

Shri Madhu Limaye raised a discussion on the question of abolishing the special privileges and privy purses of the former rulers of the princely States.

The following members took part in the debate:—

- (1) Shri Diwan Chand Sharma
- (2) Shri C. C. Desai
- (3) Shrimati Sushila Rohatgi
- (4) Shri Bal Raj Madhok
- (5) Shri S. Kandappan
- (6) Shri Shashi Bhushan
- (7) Shri H. N. Mukerjee
- (8) Shri K. Ramani
- (9) Shri R. Dasaratha Rama Reddy
- (10) Shri Samarendra Kundu
- (11) Shri Frank Anthony
- (12) Shri Amrit Nahata
- (13) Shri N. C. Chatterjee
- (14) Shri Prakash Vir Shastri

Shri Y. B. Chavan replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 14th July, 1967).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 14, 1967/Asadha 23, 1889 (Saka)

### No. 56

#### 1. Starred Questions

Starred Questions Nos. 1141—1146 were, orally answered. Replies to remaining questions were laid on the Table.

#### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5656—5666, 5668—5725, 5727—5733, 5735—5754, 5756—5770, 5772—5788, 5791—5814 and 5816 were laid on the Table.

#### 3. Short Notice Question

Short Notice Question No. 30 addressed to the Minister of External Affairs regarding Indians in Aden was orally answered and supplementary questions were also answered thereon.

#### 4. Calling Attention to Matter of Urgent Public Importance

Shri Atal Bihari Vajpayee called the attention of the Minister of Home Affairs to the Union Government's Notification under the Arms Act prohibiting the carrying of bows, arrows and spears without licences within the Siliguri sub-division of Darjeeling District of West Bengal.

The Minister of Home Affairs made a statement in regard thereto.

#### 5. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 32 to 37, 121 and 122 for which the Ministry of Food, Agriculture, Community Development and Cooperation is responsible continued.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)*

The discussion was not concluded.

#### 6. Motion re: Eighth Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 12th July, 1967.”

The motion was adopted.

[P.T.O.]

## **7. Private Member's Resolution—Negatived**

Discussion on the following Resolution moved by Babu Sri Chand Goyal on the 30th June, 1967, continued:—

“This House is of opinion that Dalai Lama should be recognised as the Head of the Emigre Government of Tibet and all facilities and help be extended to him by the Government of India to liberate Tibet from the colonial rule of Communist China.”

The following members took part in the debate:—

- (1) Shri E. K. Nayanar
- (2) Shri N. C. Chatterjee
- (3) Shri J. B. Kripalani
- (4) Shri S. Supakar
- (5) Shri Nath Pai
- (6) Chaudhari Randhir Singh
- (7) Shri H. N. Mukerjee
- (8) Shri Benoy Krishna Daschowdhury
- (9) Shri K. N. Tewari
- (10) Shri R. K. Amin
- (11) Dr. Ram Manohar Lohia
- (12) Shri M. C. Chagla
- (13) Babu Sri Chand Goyal (by way of reply)
- (14) Shri K. Hanumanthaiya

On the Resolution, the House divided, Ayes 54; Noes 91. The Resolution was accordingly negatived.

## **8. Half-an-hour discussion on matters arising out of Answer to Question**

Shri Chintamani Panigrahi raised a half-an-hour discussion on points arising out of the answer given on the 30th May, 1967 - to Unstarred Question No. 919 regarding Wheat requirements of Orissa.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 15th July, 1967).

**S. L. SHAKDHER,**  
Secretary.

# LOK SABHA

## BULLETIN—PART I

### [Brief Record of Proceedings]

*Saturday, July 15, 1967/Asadha 24, 1889 (Saka)*

#### No. 57

#### 1. The Budget (General) 1967-68—Demands for Grants

(i) Discussion on Demands for Grants Nos. 32 to 37, 121 and 122 for which the Ministry of Food, Agriculture, Community Development and Cooperation is responsible concluded.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)*

The cut motions moved on the 11th July, 1967, were negatived.

The following Demands were voted in full:—

#### MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND CO-OPERATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I—EXPENDITURE MET FROM REVENUE	
32	Ministry of Food, Agriculture, Community Development and Co-operation . . . . .	99,29,000
33	Agriculture . . . . .	6,17,89,000
34	Payments to Indian Council of Agricultural Research . . . . .	11,00,39,000
35	Community Development Projects and National Extension Service . . . . .	7,60,000
36	Forest . . . . .	1,07,63,000
37	Other Revenue Expenditure of the Ministry of Food, Agriculture, Community Development and Co-operation . . . . .	25,60,04,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
121	Purchase of Foodgrains and Fertilizers . . . . .	4,76,61,76,000
122	Other Capital Outlay of the Ministry of Food, Agriculture, Community Development and Co-operation . . . . .	21,10,59,000

(ii) Discussion on Demands for Grants Nos. 15 and 16 for which the Ministry of External Affairs is responsible commenced.

Forty-three cut motions were moved.

The discussion was not concluded.

## **2. Calling attention to matter of urgent public importance**

Shri Siddheshwar Prasad called the attention of the Minister of Home Affairs to the reported killing of 23 policemen of the Central Reserve Police in an ambush and looting of arms and ammunition by Naga hostiles in Manipur.

The Minister of Home Affairs made a statement in regard thereto.

(Lok Sabha adjourned till 11 A.M. on Monday, the 17th July, 1967).

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, July 17, 1967/Asadha 26, 1889 (Saka)*

**No. 58**

### **1. Starred Questions**

Starred Questions Nos. 1171—1176 and 1179 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 5817—5859, 5861—5891 and 5893 were laid on the Table.

### **3. Question Under Rule 40**

Question No. 1 under Rule 40 addressed to the Chairman, Public Undertakings Committee regarding Action Taken Reports of the Public Undertakings Committee was asked and answered.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the failure of talks on the reorganisation of Assam.

The Minister of Home Affairs made a statement in regard thereto.

### **5. Adjournment Motion**

The Speaker gave his consent to the moving of an adjournment motion given notice of by Shri Hem Barua regarding the alleged failure of the Government to ensure security from attacks by Naga hostiles in the border areas of Assam and Manipur.

✓ Shri Hem Barua then asked for leave of the House to the moving of the motion and on objection being taken, the Speaker asked those members who were in favour of leave being granted

[P.T.O.]

to rise in their places. As not less than fifty members rose, the Speaker informed the House that the leave was granted and directed that the motion be taken up at 4 P.M. ✓

## 6. Papers laid on the Table

The following papers were laid on the Table:—

- ✓ (1) A statement on the derailment of Assam Mail on the 11th July, 1967.
- ✓ (2) A statement, under direction 19 of the Directions by the Speaker, in reply to Half-an-Hour discussion raised by Dr. Ram Manohar Lohia on the 23rd June, 1967, regarding Repatriation of Dr. Dharma Teja.
- (3) A copy of the Cinematograph (Censorship) Third Amendment Rules, 1967, published in Notification No. G.S.R. 978 in Gazette of India, dated the 1st July, 1967, under sub-section (3) of section 8 of the Cinematograph Act, 1952.

## 7. Statement by Prime Minister

The Prime Minister made a statement on Government decisions on the Administrative Reforms Commission's recommendations relating to the Planning Commission.

## 8. Government Bill—Introduced

The Deposit Insurance Corporation (Amendment) Bill, 1967.

## 9. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 15 and 16 for which the Ministry of External Affairs is responsible continued.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

The discussion was not concluded.

## 10. Adjournment Motion

The Speaker gave his consent to the moving of an adjournment motion. The following motion was moved by Shri Manubhai Patel:—  
That the House do now adjourn.

The following members took part in the debate:—

- (1) Shri Bibhuti Mishra
- (2) Shri M. R. Masani
- (3) Shri Manubhai Patel

- (4) Shri H. N. Mukerjee
- (5) Shri Bedabrata Barua
- (6) Shri Jagannathrao Joshi ..
- (7) Shri Chandrajeet Yadava
- (8) Shri Madhu Limaye
- (9) Shri J. K. Choudhury.
- (10) Shri S. C. Jamir
- (11) Shri R. Umanath
- (12) Shri G. G. Swell
- (13) Shri Prakash Vir Shastri
- (14) Shri Y. B. Chavan

Shri Hem Barua replied to the debate.

The motion was negatived.

**11. Half-an-hour discussion on matters arising out of answer to Question**

Shri S. R. Damani raised a half-an-hour discussion on points arising out of the answer given on the 16th June, 1967, to Starred Question No. 542 regarding Corporation for closed Textile Mills.

Before Shri Damani's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 18th July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 18, 1967/Asadha 27, 1889 (Saka)

No. 59

### 1. Starred Questions

Starred Questions Nos. 1201—1205 and 1207 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5894—5954, 5957—5965 and 5967—5994 were laid on the Table.

### 3. Questions under Rule 40

Questions Nos. 2 and 3 under Rule 40 addressed to the Chairman, Public Accounts Committee regarding Action Taken Reports of the Public Accounts Committee were asked and answered.

### 4. Papers laid on the Table

A copy each of the following Notifications was laid on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) G.S.R. 988 published in Gazette of India dated the 28th June, 1967.
- (ii) G.S.R. 1030 published in Gazette of India dated the 3rd July, 1967.
- (iii) G.S.R. 1038 published in Gazette of India dated the 5th July, 1967.
- (iv) G.S.R. 1041 published in Gazette of India dated the 7th July, 1967.

### 5. The Budget (General) 1967-68—Demands for Grants

(i) Discussion on Demands for Grants Nos. 15 and 16 for which the Ministry of External Affairs is responsible concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

On cut motion No. 21 moved by Shri Bal Raj Madhok on the 15th July, 1967, the House divided, Ayes 81; Noes 144. The cut motion was accordingly negatived.

[P.T.O.]

On cut motion No. 63 moved by Shri M. R. Masani on the 15th July, 1967, the House divided, Ayes 81; Noes 143. The cut motion was accordingly negatived.

The other cut motions moved on the 15th July, 1967, were also negatived.

The following Demands were voted in full:—

### MINISTRY OF EXTERNAL AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
15	External Affairs	11, 05, 93,000
16	Other Revenue Expenditure of the Ministry of External Affairs	10,94,70,000

(ii) Discussion on Demands for Grants Nos. 66 to 70 and 130 for which the Ministry of Labour, Employment and Rehabilitation is responsible commenced.

One hundred and forty cut motions were moved.

The discussion was not concluded.

#### 6. Discussion under Rule 193

Shri Surendranath Dwivedy raised a discussion on the statement made by the Minister of Home Affairs on the 27th June, 1967, regarding the assault on Shri Bimalkanti Ghosh, M.P., in his constituency in West Bengal.

The following members took part in the debate:—

- (1) Dr. Sushila Nayar
- (2) Nawabzada Syed Zulfikar Ali Khan
- (3) Shri Bal Raj Madhok
- (4) Shrimati Tarkeshwari Sinha
- (5) Shri S. M. Joshi
- (6) Shri S. M. Banerjee
- (7) Shri P. Ramamurti

Shri Y. B. Chavan replied to the discussion.

#### 7. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Fifth Report of the Business Advisory Committee.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 19th July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, July 19, 1967/Asadha 28, 1889 (Saka)

No. 60

### 1. Starred Questions

Starred Questions Nos. 1231—1236 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 5995—6078, 6080—6102 and 6104—6145 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 31 addressed to the Minister of Education regarding Delhi College of Engineering was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Kanwar Lal Gupta called the attention of the Minister of External Affairs to the reported illegal occupation of 4852 acres of Indian territory by Pakistan since 1963 in Karimpur police station of Nadia District in West Bengal.

The Deputy Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) The following statements showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions shown against each:—

- |                                 |                       |
|---------------------------------|-----------------------|
| (i) Supplementary Statement No. | Second Session, 1967. |
| L                               | (Fourth Lok Sabha).   |

[P.T.O.]

(ii) Supplementary Statement No. III.	First Session, 1967. (Fourth Lok Sabha).
(iii) Supplementary Statement No. V.	Sixteenth Session, 1966. (Third Lok Sabha).
(iv) Supplementary Statement No. VIII.	Fifteenth Session, 1966. (Third Lok Sabha).
(v) Supplementary Statement No. XII.	Fourteenth Session, 1966. (Third Lok Sabha).
(vi) Supplementary Statement No. XIII.	Twelfth Session, 1965. (Third Lok Sabha).
(vii) Supplementary Statement No. XVIII.	Eleventh Session, 1965. (Third Lok Sabha).

- ✓ (2) (i) A copy of the Report of the Committee of Enquiry on Durgapur Steel Plant (Hindustan Steel Limited).
- (ii) A copy of Government Resolution No. DUR-21-(4)/66 dated the 19th July, 1967, regarding Government's decisions on various recommendations made in the above Report.

#### ✓ 6. Report of Committee of Privileges

Shri R. K. Khadiolkar presented the Second Report of the Committee of Privileges. ✓

#### 7. Report of Estimates Committee

Shri P. Venkatasubbaiah presented the Seventh Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventy-sixth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Food and Agriculture (Department of Agriculture)—Indian Agricultural Research Institute.

#### 8. Statements by Ministers

(i) The Minister of Industrial Development and Company Affairs laid on the Table a statement regarding constitution of a Committee of Inquiry on Industrial Licensing.

(ii) The Minister of Transport and Shipping laid on the Table a statement on the Tuticorin Harbour Project.

(iii) The Minister of Education laid on the Table a statement on the adoption of Indian languages as media of education at the university stage.

✓ **9. Motion re. Fifth Report of Business Advisory Committee**

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Fifth Report of the Business Advisory Committee presented to the House on the 18th July, 1967.” ✓

The motion was adopted.

**10. Government Bill—Introduced**

The Central Laws (Extension to Jammu and Kashmir) Bill, 1967.

**11. The Budget (General) 1967-68—Demands for Grants**

Discussion on Demands for Grants Nos. 66 to 70 and 130 for which the Ministry of Labour, Employment and Rehabilitation is responsible continued.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The discussion continued but was not concluded.

*(Lok Sabha adjourned till 11 A.M. on Thursday, the 20th July, 1967).*

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Thursday, July 20, 1967/Asadha 29, 1889 (Saka)

### No. 61

#### 1. Obituary Reference

The Speaker, Sarvashri N. G. Ranga, Bal Raj Madhok and Morarji R. Desai made references to the passing away of Chaudhri Sri Chand, who was a member of the Central Legislative Assembly.

Thereafter members stood in silence for a short while as a mark of respect.

#### 2. Starred Questions

Starred Questions Nos. 1262—1265 were orally answered. Replies to remaining questions were laid on the Table.

#### 3. Unstarred Questions

Replies to Unstarred Questions Nos. 6146—6165, 6167—6170, 6172—6181, 6183—6235, 6237, 6238, 6240—6258, 6260—6266, 6268—6293, 6295, 6297—6302, 6304—6309 and 6311—6316 were laid on the Table.

#### 4. Short Notice Question

Short Notice Question No. 32 addressed to the Minister of Works, Housing and Supply regarding Squatters at Pankha Colony, Delhi was orally answered and supplementary questions were also answered thereon.

#### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Naval Ceremonial, Conditions of Service and Miscellaneous (Fourth Amendment) Regulations, 1967, published in Notification No. S.R.O. 17/E in Gazette of India dated the 7th July, 1967, under section 185 of the Navy Act, 1957.

[P.T.O.]

- (2) A copy of Government Resolution No. 19(6)/65-PI dated the 11th January, 1967, regarding action taken by the Government on the recommendations of the Study Team appointed to examine the working of the Directorate General of Supplies and Disposals.
- (3) A copy of the Annual Report on the working of the Industrial and Commercial Undertakings of the Central Government for the year 1965-66.
- (4) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1025 published in Gazette of India dated the 8th July, 1967.
  - (ii) G.S.R. 1037 published in Gazette of India dated the 5th July, 1967.
- (5) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Central Excise (Sixteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 982 in Gazette of India dated the 1st July, 1967.
  - (ii) The Central Excise (Seventeenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1026 in Gazette of India dated the 8th July, 1967.
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Draw-back (General) Forty-fifth Amendment Rules, 1967, published in Notification No. G.S.R. 1022 in Gazette of India dated the 8th July, 1967.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Forty-sixth Amendment Rules, 1967, published in Notification No. G.S.R. 1023 in Gazette of India dated the 8th July, 1967.
  - (iii) G.S.R. 1024 published in Gazette of India dated the 8th July, 1967, containing corrigendum to G.S.R. 893 dated the 10th June, 1967.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Ninth Report of the Committee on Private Members' Bills and Resolutions.

## 7. Statement by Minister

The Minister of Commerce laid on the Table a statement on the Kennedy Round of Tariff Negotiations recently concluded at Geneva. The Minister also laid on the Table the statements showing the main products of export interest to India on which concessions have been secured in certain countries.

## 8. The Budget (General) 1967-68—Demands for Grants

(i) Discussion on Demands for Grants Nos. 66 to 70 and 130 for which the Ministry of Labour, Employment and Rehabilitation is responsible concluded.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The cut motions moved on the 18th July, 1967, were negatived.

The following Demands were voted in full:—

### MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
66	Ministry of Labour, Employment and Rehabilitation	52,53,000
67	Chief Inspector of Mines	32,23,000
68	Labour and Employment	9,60,46,000
69	Expenditure on Displaced persons	7,98,32,000
70	Other Revenue Expenditure of the Ministry of Labour, Employment and Rehabilitation	22,53,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
130	Capital Outlay of the Ministry of Labour, Employment and Rehabilitation	5,24,53,000

(ii) Discussion on Demands for Grants Nos. 56 to 59, 98, 99 and 126 for which the Ministry of Industrial Development and Company Affairs is responsible commenced.

Eighty-nine cut motions were moved.

The discussion was not concluded.

## 9. Statement by Minister

The Minister of Information and Broadcasting made a statement regarding abolition of excise duty on Nepa newsprint and the countervailing duty on imported newsprint.

[P.T.O.]

## ✓ 10. Adjournment Motion

The Minister of Home Affairs made a statement regarding prorogation of the Madhya Pradesh Legislative Assembly.

The Speaker gave his consent to the moving of the adjournment motion given notice of by Shri Madhu Limaye regarding the failure of the Central Government to prevent prorogation of the Madhya Pradesh Assembly by the Governor when the Assembly session had been called to pass the budget and a vote was to be taken on Education Ministry's Grants and further when the vote was likely to go against the Government in view of crossing of the floor by several Congress members.

Shri Madhu Limaye then moved the following motion under rule 388:—

"That rules 60 and 61 of the Rules of Procedure and Conduct of Business in Lok Sabha in their application to the adjournment motion by Shri Madhu Limaye regarding prorogation of the Madhya Pradesh Legislative Assembly, in so far as they relate to the time for asking for leave to move the motion and the time for taking up the motion, be suspended."

The motion was adopted.

Shri Madhu Limaye then asked for leave of the House to the moving of the motion. As no objection was taken, the Speaker informed the House that the leave was granted and directed that the motion be taken up immediately.

Shri Madhu Limaye moved the following motion:—

"That the House do now adjourn." ✓

The following members took part in the debate:—

- (1) Shri P. Govinda Menon
- (2) Shri N. G. Ranga
- (3) Shri J. B. Kripalani
- (4) Shri Ram Kishan
- (5) Shri Bal Raj Madhok
- (6) Dr. Govind Das
- (7) Shri S. Kandappan
- (8) Shri K. Hanumanthaiya
- (9) Shri H. N. Mukerjee

- (10) Shri A. K. Sen
- (11) Shri R. Umanath
- (12) Shrimati Tarkeshwari Sinha
- (13) Shri Surendramath Dwivedy
- (14) Shri Y. B. Chavan

Shri Madam Limaye replied to the debate.

The motion was negatived.

#### 11. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 56 to 59, 98, 99 and 126 for which the Ministry of Industrial Development and Company Affairs is responsible was resumed.

The discussion was not concluded.

(Lok Sabha adjourned till 11 A.M. on Friday, the 21st July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHĀ

## BULLETIN—PART I

[Brief Record of Proceedings]

*Friday, July 21, 1967/Asadha 30, 1889 (Saka)*

**No. 62**

### 1. Starred Questions

Starred Questions Nos. 1291—1294, 1299 and 1302 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6317—6330, 6332—6341, 6343—6426, 6428—6431, 6433—6442, 6444—6459, 6461—6475, 6477—6493 were laid on the Table.

### 3. Matter under Rule 377

Sarvashri Prakash Vir Shastri, Tenneti Viswanatham and D. K. Kunte raised a matter regarding opportunity that should be given to Unattached Members to participate in the proceedings of the House.

### 4. The Budget (General) 1967-68—Demands for Grants

Discussion on Demands for Grants Nos. 56 to 59, 98, 99 and 126 for which the Ministry of Industrial Development and Company Affairs is responsible concluded.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)*

The cut motions moved on the 20th July, 1967, were negatived.

[P.T.O.]

The following Demands were voted in full:—

**MINISTRY OF INDUSTRIAL DEVELOPMENT AND  
COMPANY AFFAIRS**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
56	Department of Industrial Development .	32,91,000
57	Industries . . . . .	2,78,78,000
58	Salt . . . . .	37,21,000
59	Other Revenue Expenditure of the Department of Industrial Development . . . . .	37,48,000
98	Department of Company Affairs . . . . .	16,15,000
99	Other Revenue Expenditure of the Department of Company Affairs . . . . .	32,11,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DIS- BURSEMENT OF LOANS AND ADVANCES</b>		
126	Capital Outlay of the Ministry of Industrial Development and Company Affairs . . . . .	10,74,96,000

**5. Motion Re. Ninth Report of Committee on Private Members' Bills and Resolutions**

Shri Hardayal Devgun moved the following motion:—

"That this House agrees with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 20th July, 1967."

The motion was adopted.

**6. Private Members' Bills—Introduced**

(1) The Ganga Valley Corporation Bill, 1967 by Shri Maharaj Singh Bharti.

(2) The Constitution (Amendment) Bill, 1967 (*Amendment of article 93*) by Shri Nath Pai.

(3) The Constitution (Amendment) Bill, 1967 (*Amendment of article 16*) by Shri Shiva Chandra Jha.

### **7. Private Member's Bill—Motion for Introduction Negatived**

*The Salaries and Allowances of Members of Parliament (Amendment) Bill, 1967 (Amendment of sections 3, 6 etc.) by Shri Panna Lal Barupal.*

The motion for leave to introduce the Bill moved by Shri Panna Lal Barupal was opposed. The motion was negatived.

### **8. Private Member's Bill—Motion for Reference to Select Committee—Under Consideration**

*The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai.*

Discussion on the motion for reference of the Bill to a Select Committee moved by Shri Nath Pai on the 9th June, 1967 and the amendment for reference of the Bill to a Joint Committee moved on the 23rd June, 1967, continued.

The following members took part in the debate:—

- (1) Shri P. Govinda Menon
- (2) Dr. Ram Manohar Lohia
- (3) Shri Narendra Kumar Salve
- (4) Shri S. A. Dange
- (5) Shri Samarendra Kundu
- (6) Shri Ganesh Ghosh (*Speech unfinished*).

The discussion was not concluded.

### **9. Half-an-Hour Discussion on Matters arising out of Answer to Question**

Shri Madhu Limaye raised a half-an-hour discussion on points arising out of the answer given on the 2nd June, 1967 to Starred Question No. 245 regarding Pande Committee Report on Durgapur Steel Plant.

Dr. M. Channa Reddy replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Saturday, the 22nd July, 1967).

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Saturday, July 22, 1967/Asadha 31, 1889 (Saka)

No. 63

### 1. Statement Re: Governemnt Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 24th July, 1967.

### 2. The Budget (General) 1967-68—Demands for Grants

(i) Discussion on Demands for Grants Nos. 87 to 90, 103 to 105 and 138 to 140 for which the Ministry of Works, Housing and Supply is responsible commenced and was concluded.

One hundred and two cut motions were moved and negatived.

*Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

The following Demands were voted in full:—

#### MINISTRY OF WORKS, HOUSING AND SUPPLY

No. of Demand	Name of Demand	Amount of Demand
1	2	3
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
87	Department of Works and Housing	16,07,000
88	Public Works	25,81,87,000
89	Stationery and Printing	9,23,55,000
90	Other Revenue Expenditure of the Department of Works and Housing	1,07,67,000
103	Department of Supply	48,53,000
104	Supplies and Disposals	2,76,97,000
105	Other Revenue Expenditure of the Department of Supply	23,41,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
138	Delhi Capital Outlay	3,37,61,000
139	Capital Outlay on Public Works	6,00,00,000
140	Other Capital Outlay of the Ministry of Works, Housing and Supply	70,96,000

[P.T.O.]

(ii) Discussion on Demands for Grants Nos. 38 to 40 and 123 for which the Ministry of Health and Family Planning is responsible commenced and was concluded.

Seventy-eight cut motions were moved and negatived.

The following Demands were voted in full:—

#### MINISTRY OF HEALTH AND FAMILY PLANNING

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
38	Ministry of Health and Family Planning	22,94,000
39	Medical and Public Health	12,93,23,000
40	Other Revenue Expenditure of the Ministry of Health and Family Planning	48,75,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
123	Capital Outlay of the Ministry of Health and Family Planning	9,63,93,000

(iii) At 6 P.M. the following Demands for Grants in respect of the heads mentioned against them for which the Ministry of Education, Ministry of Finance, Ministry of Information and Broadcasting, Ministry of Law, Ministry of Petroleum and Chemicals, Ministry of Steel, Mines and Metals, Minister of Tourism and Civil Aviation, Ministry of Transport and Shipping, Department of Atomic Energy, Department of Parliamentary Affairs, Department of Social Welfare Planning Commission and the Lok Sabha, Rajya Sabha and Secretariat of the Vice-President are responsible, were submitted to the vote of the House and granted in full:—

#### MINISTRY OF EDUCATION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
<b>I.—EXPENDITURE MET FROM REVENUE</b>		
9	Ministry of Education	62,76,000
10	Education	35,84,82,000
11	Archaeology	79,13,000
12	Survey of India	3,36,20,000
13	Grants to Council of Scientific and Industrial Research	11,82,51,000
14	Other Revenue Expenditure of the Ministry of Education	2,17,01,000
<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>		
112	Capital Outlay of the Ministry of Education	47,71,000

# MINISTRY OF FINANCE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
17	Ministry of Finance	1,78,39,000
18	Customs	3,97,26,000
19	Union Excise Duties	9,90,35,000
20	Taxes on Income including Corporation Tax, etc.	7,37,03,000
21	Stamps	2,85,05,000
22	Audit	13,63,20,000
23	Currency and Coinage	8,79,55,000
24	Mint	2,30,10,000
25	Kolar Gold Mines	3,33,81,000
26	Pensions and Other Retirement Benefits	3,07,60,000
27	Opium	42,57,000
28	Other Revenue Expenditure of the Ministry of Finance	26,20,49,000
29	Grants-in-aid to State and Union Territory Governments	2,11,07,27,000
30	Miscellaneous Adjustments between the Central and State and Union Territory Governments	23,15,000
31	Pre-partition Payments	1,25,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
113	Capital Outlay on the India Security Press	15,33,000
114	Capital Outlay on Currency and Coinage	15,08,97,000
115	Capital Outlay on Mints	28,42,000
116	Capital Outlay on Kolar Gold Mines	59,69,000
117	Commuted Value of Pensions	2,38,65,000
118	Other Capital Outlay of the Ministry of Finance	1,01,73,00,000
119	Capital Outlay on Grants to State and Union Territory Governments for Development	35,11,21,000
120	Loans and Advances by the Central Government	2,73,59,09,000

## MINISTRY OF INFORMATION AND BROADCASTING

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
60	Ministry of Information and Broadcasting	12,15,000
61	Broadcasting	5,53,69,000
62	Other Revenue Expenditure of the Ministry of Information and Broadcasting	4,14,34,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
127	Capital Outlay of the Ministry of Information and Broadcasting	3,38,37,000

## MINISTRY OF LAW

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
71	Ministry of Law	41,56,000
72	Other Revenue Expenditure of the Ministry of Law	1,44,16,000

[P.T.O.]

# **MINISTRY OF PETROLEUM AND CHEMICALS**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
73	Ministry of Petroleum and Chemicals	17,43,000
74	Other Revenue Expenditure of the Ministry of Petroleum and Chemicals	2,04,73,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
131	Capital Outlay of the Ministry of Petroleum and Chemicals	13,69,30,000

## **MINISTRY OF STEEL, MINES AND METALS**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
75	Ministry of Steel, Mines and Metals	26,92,000
76	Geological Survey	6,81,84,000
77	Other Revenue Expenditure of the Ministry of Steel, Mines and Metals	12,66,71,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
132	Capital Outlay of the Ministry of Steel, Mines and Metals	74,81,84,000

## **MINISTRY OF TOURISM AND CIVIL AVIATION**

No. of Demand	Name and Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
78	Ministry of Tourism and Civil Aviation	11,28,000
79	Meteorology	2,23,33,000
80	Aviation	7,64,83,000
81	Other Revenue Expenditure of the Ministry of Tourism and Civil Aviation	1,26,73,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
133	Capital Outlay on Aviation	3,21,61,000
134	Other Capital Outlay of the Ministry of Tourism and Civil Aviation	1,48,00,000

## **MINISTRY OF TRANSPORT AND SHIPPING**

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	<b>I.—EXPENDITURE MET FROM REVENUE</b>	
82	Ministry of Transport and Shipping	85,01,000
83	Roads	9,73,67,000
84	Mercantile Marine	1,27,23,000
85	Lighthouses and Lightships	89,19,000
86	Other Revenue Expenditure of the Ministry of Transport and Shipping	2,16,29,000
	<b>II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES</b>	
135	Capital Outlay on Roads	25,00,68,000
136	Capital Outlay on Ports	1,80,47,000
137	Other Capital Outlay of the Ministry of Transport and Shipping	1,33,99,000

# DEPARTMENT OF ATOMIC ENERGY

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
91	Department of Atomic Energy	17,79,000
92	Other Revenue Expenditure of the Department of Atomic Energy	10,72,67,000
	II.—EXPENDITURE MET FROM CAPITAL AND DISBURSEMENT OF LOANS AND ADVANCES	
141	Capital Outlay of the Department of Atomic Energy	39,37,00,000

## DEPARTMENT OF PARLIAMENTARY AFFAIRS

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
100	Department of Parliamentary Affairs	4,00,000

## DEPARTMENT OF SOCIAL WELFARE

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
101	Department of Social Welfare	10,52,000
102	Other Revenue Expenditure of the Department of Social Welfare	2,28,44,000

## PLANNING COMMISSION

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
106	Planning Commission	1,16,25,000

## PARLIAMENT AND SECRETARIAT OF THE VICE-PRESIDENT

No. of Demand	Name of Demand	Amount of Demand
		Rs.
	I.—EXPENDITURE MET FROM REVENUE	
	(LOK SABHA)	
107	Lok Sabha	1,00,92,000
	(RAJYA SABHA)	
108	Rajya Sabha	37,41,000
	(SECRETARIAT OF THE VICE-PRESIDENT)	
109	Secretariat of the Vice-President	1,75,000

[P.T.O.]

### **3. Government Bill Introduced**

#### **The Appropriation (No. 2) Bill, 1967**

The motion for leave to introduce the Bill moved by Shri Morarji R. Desai was opposed. The motion was adopted and the Bill was introduced.

### **4. Government Bill—Passed**

#### **The Appropriation (No. 2) Bill, 1967**

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The following members took part in the debate:—

- (1) Shri S. M. Banerjee
- (2) Shri Madhu Limaye
- (3) Shri K. K. Shah
- (4) Shri Y. B. Chavan

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Morarji R. Desai.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned till 11 A.M. on Monday, the 24th July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, July 24, 1967/Sravana 2, 1889 (Saka)*

**No. 64**

### **1. Starred Questions**

Starred Questions Nos. 1321—1323, 1325, 1326 and 1330 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 6494—6516, 6518—6535, 6537—6547 and 6549—6561 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 33 addressed to the Minister of Home Affairs regarding Naxalbari Situation was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shrimati Suseela Gopalan called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the failure of the Government of India to fulfil its commitment of even the reduced quota of rice to Kerala resulting in virtual breakdown of rationing system there.

The Minister of Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

### **5. Paper laid on the Table**

A copy of Notification No. S.O. 2246 published in Gazette of India, dated the 8th July, 1967, exempting Boda Bros. Private Limited from operation of section 2C of the Insurance Act, 1938, was laid on the Table, under sub-section (2) of section 2C of the said Act.

[P.T.O.]

## 6. Statement by Minister

The Minister of Labour, Employment and Rehabilitation made a statement on the Report of Central Wage Board for Coal Mining Industry. The Minister also laid on the Table a copy of Government Resolution dated 21st July, 1967 on the Recommendations of the Central Wage Board for the Coal Mining Industry, which will come into effect from the 15th August, 1967.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2P.M)*

## 7. Government Bill—under consideration

*The Finance (No. 2) Bill, 1967.*

The motion for consideration of the Bill was moved by Shri Morarji R. Desai.

The following members took part in the debate:—

- (1) Shri N. G. Ranga
- (2) Dr. Govind Das
- (3) Dr. Ranen Sen
- (4) Shri Tulshidas Jadhav
- (5) Shri Shiva Chandra Jha
- (6) Shri J. N. Hazarika
- (7) Shri C. K. Chakrapani
- (8) Shri S. R. Damani
- (9) Shri Tenneti Viswanatham (*Speech unfinished*).

The discussion was not concluded.

## 8. Half-an-hour discussion on matters arising out of Answer to Question

Shri Kanwar Lal Gupta raised a half-an-hour discussion on points arising out of the answer given on the 15th June, 1967 to Short Notice Question No. 13 regarding the Construction of annexe to the Ashoka Hotels Limited, New Delhi (including a Revolving Tower Restaurant etc.).

Shri Jaganath Rao replied to the discussion.

*(Lok Sabha adjourned till 11 A.M. on Tuesday, the 25th July, 1967).*

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, July 25, 1967/Sravana 3, 1889 (Saka)

No. 65

### 1. Starred Questions

Starred Questions Nos. 1352—1355 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6562—6589 and 6591—6672 were laid on the Table.

### 3. Short Notice Question

Reply to Short Notice Question No. 34 addressed to the Minister of Food and Agriculture regarding Samastipur Sugar Mill was laid on the Table as the Member was absent.

### ✓ 4. Announcement by Speaker

The Speaker informed the House that he had decided to refer to the Committee on Public Undertakings for examination and report the matter relating to the contract entered into by the State Trading Corporation with an American firm for the supply of over three lakh tons of sulphur.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Finance Accounts of the Central Government for the year 1965-66.
- (2) A copy of Audit Report, Defence Services, 1967, under article 151(1) of the Constitution.
- (3) A copy of Appropriation Accounts of the Defence Services for the year 1965-66 and Commercial Appendix thereon.

P.T.O.

- (4) (i) A copy of the Sailing Vessels (Members of Crew) Rules, 1967, published in Notification No. G.S.R. 533 in Gazette of India dated the 15th April, 1967, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (ii) A statement showing reasons for delay in laying the above Notification.
- (5) A copy of the Annual Report of the Mogul Line Limited, Bombay for the year ended 31st December, 1966, along with the Audited Accounts and comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (6) A copy of the Report of the Committee of Members of Parliament on Education (1967)—National Policy on Education.
- (7) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) The Licensing of Wireless Receiving Apparatus (Amendment) Rules, 1967, published in Notification No. G.S.R. 772 in Gazette of India dated the 27th May, 1967.
- (ii) The Commercial Broadcast Received Licensing (Dealers) Rules, 1967, published in Notification No. G.S.R. 773 in Gazette of India dated the 27th May, 1967.
- (8) A copy each of the following Notifications under sub-section (4) of section 10 of the Indian Wireless Telegraphy Act, 1933:—
- (i) The Indian Wireless Telegraphy (Possession) Amendment Rules, 1967, published in Notification No. G.S.R. 774 in Gazette of India dated the 27th May, 1967.
- (ii) The Indian Wireless Telegraphy (Possession) Second Amendment Rules, 1967, published in Notification No. G.S.R. 932 in Gazette of India dated the 17th June, 1967.
- (9) (i) A copy of the Delhi Motor Vehicles (1st Amendment) Rules, 1966, published in Notification No. F.12(76)/60-66-PB(T), in Delhi Gazette dated the 24th March, 1966, under sub-section (3) of section 133 of the Motor Vehicles Act, 1939.
- (ii) A statement showing reasons for delay in laying the above Notification.

#### **6. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Tenth Report of the Committee on Private Members' Bills and Resolutions.

#### **7. Report of Estimates Committee**

Shri Shantilal Shah presented the Ninth Report of the Estimates Committee on the Ministry of Industrial Development and Company Affairs—Industrial Licensing.

#### **8. Statement by Minister**

The Minister of Food, Agriculture, Community Development and Cooperation made a statement regarding the gift of wheat by the Government of Australia.

#### **9. Personal Explanation under Rule 357**

Dr. Govind Das made a personal explanation regarding certain information given by him in his speech on the 20th July, 1967.

#### **10. Government Bills—Introduced**

(1) The Food Corporations (Amendment) Bill, 1967.

The motion for leave to introduce the Bill moved by Shri Jagjivan Ram was opposed. The motion was adopted and the Bill was introduced.

(2) The Cotton Fabrics (Additional Excise Duty) (Repeal) Bill, 1967.

#### **✓11. Question of Privilege**

Babu sri Chand Goyal sought to raise a question of privilege against the Minister of Home Affairs for alleged incorrect statement made by him in the House on the 20th July, 1967, regarding the prorogation of the Madhya Pradesh Legislative Assembly.

The Minister of Home Affairs made a statement on the subject. He also laid on the Table a copy of a letter from Secretary to the Governor of Madhya Pradesh to the Ministry of Home Affairs.

The Speaker, thereupon, withheld his consent to the raising of the question of privilege.

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)*

P.T.O.

## **12. Government Bill—Under Consideration**

### ***The Finance (No. 2) Bill, 1967***

Discussion on the motion for consideration of the Bill moved on the 24th July, 1967, continued.

The following members took part in the debate:—

- (1) Shri Tanneti Viswanatham
- (2) Shri Shashi Ranjan
- (3) Shri K. K. Nayar
- (4) Shrimati Sharda Mukerjee
- (5) Shri Era Sezhiyan
- (6) Shri Ram Krishan Gupta
- (7) Pandit Shiy Sharma
- (8) Shri M. V. Rajasekharan
- (9) Syed Badrudduja
- (10) Shri Chandrika Prasad
- (11) Shri Indrajit Gupta.

The discussion was not concluded.

## **13. Discussion Under Rule 193**

Dr. Ram Manohar Lohia raised a discussion on the statement laid on the Table by the Minister of Transport and Shipping on the 17th July, 1967, regarding Repatriation of Dr. Dharma Teja.

The following members took part in the debate:—

- (1) Chaudhari Randhir Singh
- (2) Shri Surendranath Dwivedy
- (3) Shri P. Govinda Menon

Dr. V. K. R. V. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 26th July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, July 26, 1967/Sravana 4, 1889 (Saka)

No. 66

### 1. Starred Questions

Starred Questions Nos. 1381, 1383—1387, 1389 and 1390 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6673—6677, 6679—6692, 6694—6696, 6698—6738, 6740—6744, 6746—6770, 6772—6799, 6801—6814, 6816—6836 and 6838—6863 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 35 addressed to the Minister of Irrigation and Power regarding Nagarjunasagar Dam Project was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Bal Raj Madhok called the attention of the Minister of External Affairs to the reported sale of military materials like aircraft, tanks, arms and ammunition by West Germany to Pakistan.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Plan, 1967-68.
- (2) A copy of Government Resolution No. C2-8(7)/67 dated the 22nd July, 1967, appointing a Committee of enquiry to go into the working of National Coal Development Corporation.
- (3) A copy of the Report on the activities of the Central Institute of English, Hyderabad, for the year 1965-66 along with the Certified Accounts and the Audit Report thereon.
- (4) A copy of the Main Conclusions of the Second Session of the Industrial Committee on Cotton Textiles held at New Delhi on the 8th May, 1967.

P.T.O.

- (5) A copy of the Main Conclusions of the Twenty-sixth Session of the Standing Labour Committee held at New Delhi on the 10th May, 1967.
- (6) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1967, published in Notification No. G.S.R. 907 in Gazette of India dated the 10th June, 1967, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.

#### 6. Report of Business Advisory Committee

Dr. Ram Subhag Singh presented the Sixth Report of the Business Advisory Committee.

#### 7. Government Bill—Under Consideration

*The Finance (No. 2) Bill, 1967*

Discussion on the motion for consideration of the Bill moved on the 24th July, 1967, continued.

The following members took part in the debate:—

- (1) Shri Hem Barua
- (2) Shri Jagannath Pahadia
- (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)
- (3) Shri V. Viswanatha Menon
- (4) Shri Narendra Kumar Salve
- (5) Shri N. Dandekar
- (6) Shri K. N. Tewari
- (7) Dr. P. Mandal
- (8) Shri J. K. Choudhury
- (9) Dr. Ram Manohar Lohia
- (10) Shri Kanwar Lal Gupta
- (11) Shri M. R. Krishna

Shri Morarji R. Desai replied to the debate.

The motion for consideration was adopted.

The discussion on the Bill was not concluded.

#### 8. Half-An-Hour Discussion on Matters arising out of Answer to Question

Shri Surendranath Dwivedy raised a half-an-hour discussion on points arising out of the answer given on the 2nd June, 1967 to Starred Question No. 241 regarding Loss in Hindustan Steel Limited.

Dr. M. Channa Reddy replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 27th July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, July 27, 1967/Sravana 5, 1889 (Saka)

No. 67

### 1. Starred Questions

Starred Questions Nos. 1411—1415 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 6864—6890, 6892—7030, 7032—7046 and 7048—7093 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 36 addressed to the Minister of Steel, Mines and Metals regarding Strike by Neyveli Lignite Corporation Workers was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri K. N. Tewari called the attention of the Minister of Home Affairs to the reported killing of 18 Army personnel by Naga hostiles in Tamenglong area of Manipur on the 24th July, 1967.

The Minister of Home Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of Notification No. G.S.R. 1060 published in Gazette of India dated the 15th July, 1967, under section 159 of the Customs Act, 1962.

[P.T.O.]

(2) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (i) The Central Excise (Eighteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1073 in Gazette of India dated the 15th July, 1967.
- (ii) The Central Excise (Nineteenth Amendment) Rules, 1967, published in Notification No. G.S.R. 1074 in Gazette of India dated the 15th July, 1967.

#### **6. Personal Explanation under Rule 357**

Shri N. G. Ranga made a personal explanation regarding certain information given by him in his speech on the Finance (No. 2) Bill, 1967, on the 24th July, 1967.

#### **7. Motion re: Sixth Report of Business Advisory Committee**

Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Sixth Report of the Business Advisory Committee presented to the House on the 26th July, 1967.”

The motion was adopted.

#### **8. Government Bill—under consideration**

*The Finance (No. 2) Bill, 1967.*

Clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

Clauses 8 to 10, 12 to 23, 25 to 29, 31 to 35 and 37 to 39 were adopted.

Clauses 11, 24, 30 and 36 were adopted, as amended.

On Clause 40, the House divided, Ayes 79; Noes 47.

Clause 40 was accordingly adopted.

The discussion was not concluded.

*(Lok Sabha adjourned till 11 A.M. on Friday, the 28th July, 1967).*

S. L. SHAKDHER,  
Secretary.



# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Friday, July 28, 1967/Sravana 6, 1889 (Saka)

No. 68

### 1. Starred Questions

Starred Questions Nos. 1441—1445 and 1447—1450 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7094—7114, 7116—7129, 7131—7239 and 7241—7283 were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 37 addressed to the Minister of Railways regarding Dislocation of Train Services in West Bengal was orally answered and supplementary questions were also answered thereon.

### 4. Calling attention to matter of Urgent Public Importance

Shri Om Prakash Tyagi called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the allotment of large quantity of sugar directly by the Central Government to some bulk consumers in Delhi.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto. The Minister also laid on the Table a statement showing the names of parties to whom sugar was allotted by the Central Government directly and the quantity allotted to each of them.

[P.T.O.]

## 5. Papers laid on the table

The following papers were laid on the table:—

- (1) A copy of Notification No. S.O. 2372 published in Gazette of India dated the 11th July, 1967 issued under section 4 of the Tractors (Price Control) Order, 1967.
- (2) A list indicating the names of industries where remedial action has been taken by Government to meet slackness of demand, in pursuance of an assurance given on the 26th May, 1967 in answer to a supplementary on Starred Question No. 105 regarding import substitution.
- ✓ (3) A copy of the Report (Part II) of the Study Team on the Iron and Steel Controller's Organisation.
- (4) A copy of the Woollen Textiles (Production and Distribution Control) First Amendment Order, 1967, published in Notification No. S.O. 2256 in Gazette of India dated the 8th July, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

## 6. Message from Rajya Sabha

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (No. 2) Bill, 1967, passed by Lok Sabha on the 22nd July, 1967.

## 7. Statement Re: Government Business

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 31st July, 1967.

## 8. Matters under Rule 377

(i) Shri Atal Bihari Vajpayee raised a matter regarding alleged printing of Madhya Pradesh State Budget by the Madhya Pradesh Government for presentation to Lok Sabha in anticipation of the dissolution of the Assembly.

(ii) Shri Nath Pai raised a matter regarding display of a shoe by a member in the House on the 27th July, 1967.

*(Lok Sabha adjourned at 1-25 P.M. and re-assembled at 2-05 P.M.)*

## 9. Government Bill—~~Passed~~

*The Finance (No. 2) Bill, 1967.*

Clause-by-clause consideration of the Bill continued.

Clauses 41, 42, 44 to 47 and the Second Schedule were adopted.

Clauses 43 and First and Third Schedules were adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were adopted.

The motion that the Bill, as amended, be passed was moved by Shri Morarji R. Desai.

The following members took part in the debate:—

- (1) Shri H. N. Mukerjee
- (2) Shri J. M. Imam
- (3) Shri Kanwar Lal Gupta
- (4) Shri Rabi Ray
- (5) Pandit D. N. Tiwary
- (6) Shri Morarji R. Desai

One consequential amendment under Rule 93(3) to Clause 24 of the Bill moved by Shri Morarji R. Desai was accepted.

On the motion that the Bill, as amended, be passed, the House divided, Ayes 114; Noes 75. The motion was accordingly adopted and the Bill, as amended, was passed.

**10. Motion Re: Tenth Report of Committee on Private Members' Bills and Resolutions**

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Tenth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 25th July, 1967.”

The motion was adopted.

**11. Private Member's Resolution—Under Consideration**

On behalf of Shri K. Ramani, Shri C. K. Chakrapani moved the following Resolution:—

“This House is of opinion that the majority view expressed in the recent Chief Ministers' Conference regarding the wage freeze policy is detrimental to the millions of industrial workers and Government employees and recommends to the Government to take immediate steps to check the rising prices and ensure cent per cent neutralisation of the entire rise in the cost of living of industrial workers and salaried employees.”

[P.T.O.]

Two amendments were moved by Sarvashri S. M. Banerjee and Chintamani Panigrahi.

The following members took part in the debate:—

- (1) Shri N. K. Somani
- (2) Shri Chintamani Panigrahi
- (3) Shri S. M. Banerjee
- (4) Shri K. R. Ganesh
- (5) Shri N. C. Chatterjee
- (6) Chaudhari Randhir Singh
- (7) Shri Shiva Chandra Jha
- (8) Shrimati T. Lakshmikanthamma
- (9) Shri Hardayal Devgun
- (10) Shri S. Kandappan (*Speech unfinished*).

The discussion was not concluded.

#### 12. Half-An-Hour Discussion on Matters arising out of Answers to Questions

Dr. Ram Manohar Lohia raised a half-an-hour discussion on points arising out of the answers given on the 31st May and 7th June, 1967 to Unstarred Question Nos. 985 and 1676 regarding Sangeet Natak Akademi and Sahitya Akademi, respectively.

Dr. Triguna Sen and Shri Bhagwat Jha Azad replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Monday, the 31st July, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Monday, July 31, 1967/Sravana 9, 1889 (Saka)*

**No. 69**

### **1. Starred Questions**

Starred Questions Nos. 1471, 1473-1474, 1476 and 1478 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 7284—7290, 7292—7295, 7297—7374, and 7376—7389 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 38 addressed to the Minister of Education regarding Copyright convention at Stockholm was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri S. M. Joshi called the attention of the Minister of Home Affairs to the arrest of an IAF employee in connection with espionage which led to the expulsion of a clerk of the Pakistan High Commission recently.

The Minister of Home Affairs made a statement in regard thereto.

### **5. Statement by Minister**

The Minister of Home Affairs made a statement regarding printing of Madhya Pradesh State Budget by the Madhya Pradesh Government.

P.T.O.

✓ **6. Motions re: Privilege Matter**

(i) Shri Madhu Limaye moved the following motion:—

“That the Second Report of the Committee of Privileges presented to the House on the 19th July, 1967, be taken into consideration.” ✓

✓ (Lok Sabha adjourned at 1 P.M. and re-assembled at 2-05 P.M.)

✓ The motion was adopted.

(ii) Dr. Ram Subhag Singh moved the following motion:—

“That this House agrees with the Second Report of the Committee of Privileges presented to the House on the 19th July, 1967.”

The motion was adopted. ✓

✓ **7. Government Bill—Introduced**

✓ The Contract Labour (Regulation and Abolition Bill, 1967.

**8. Government Bill—passed**

*The Tea (Amendment) Bill, 1967*

The motion for consideration of the Bill was moved by Shri Dinesh Singh.

The following members took part in the debate:—

- (1) Shri S. S. Kothari
- (2) Shri Narendrasingh Mahida
- (3) Shri Surendra Kumar Tapuriah
- (4) Shri Bedabrata Barua
- (5) Shri S. Kandappan
- (6) Chaudhari Randhir Singh
- (7) Shri Indrajit Gupta
- (8) Shri C. K. Bhattacharyya
- (9) Shri P. Ramamurti
- (10) Shri Rajendranath Barua
- (11) Shri M. Huche Gowda
- (12) Shrimati Sharda Mukerjee
- (13) Shri George Fernandes
- (14) Shri Shoo Narain
- (15) Shri D. K. Kunte
- (16) Shri Tenneti Viswanatham

Shri Dinesh Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Dinesh Singh.

The following members took part in the debate:—

(1) Shri Abdul Ghani Dar

(2) Shri Dinesh Singh

The motion was adopted and the Bill was passed.

#### **9. Half-an-hour Discussion on Matters arising out of Answer to Question**

Shri K. Anbazhagan raised a half-an-hour discussion on points arising out of the answer given on the 30th May, 1967 to Unstarred Question No. 773 regarding Tuticorin Harbour Project.

Dr. V. K. R. V. Rao replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 1st August, 1967).

S. L. SHAKDHER,  
Secretary.

# **LOK SABHA**

## **BULLETIN—PART I**

**[Brief Record of Proceedings]**

*Tuesday, August 1, 1967/Sravana 10, 1889 (Saka)*

**No. 70**

### **1. Starred Questions**

Starred Questions Nos. 1501—1504 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 7390—7397, 7399—7401, 7403—7427, 7429—7481, 7483—7485 and 7487—7502 were laid on the Table.

### **3. Short Notice Question**

Short Notice Question No. 39 addressed to the Minister of Railways regarding Mass Sick Leave by Firemen on Southern Railway was orally answered and supplementary questions were also answered thereon.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri M. L. Sondhi called the attention of the Minister of External Affairs to the reported display of photographs of the staff of the Indian High Commission in hotels and eating houses in Karachi, Islamabad and Dacca by the Pakistani Foreign office and the shadowing of the Indian diplomatic personnel there.

The Minister of External Affairs made a statement in regard thereto

**P.T.O.**



## 5. Question of Privilege

Shri Atal Bihari Vajpayee asked for leave of the House to raise a question of privilege against the Minister of Home Affairs in respect of certain statements made by him in the House regarding the printing of Madhya Pradesh Budget for presentation to Lok Sabha.

On objection taken to leave being granted, the Speaker asked those members who were in favour of leave being granted to rise in their places. As not less than twenty-five members rose, the Speaker informed the House that the leave was granted.

Shri Atal Bihari Vajpayee then moved the following motion:—

"This House resolves that the alleged breach of privilege committed by the Home Minister, Shri Y. B. Chavan by keeping the House in the dark by his statements made on the 28th and 31st July about the printing of Madhya Pradesh Budget for presentation to Lok Sabha be referred to the Committee of Privileges for examination with instructions to present its report by the first day of the next Session."

✓ (Lok Sabha adjourned at 1-15 P.M. and re-assembled at 2 P.M.) ✓

✓ (Lok Sabha adjourned at 2-55 P.M. and re-assembled at 4 P.M.) ✓

The following members took part in the debate:—

- (1) Shrimati Tarkeshwari Sinha
- (2) Shri N. G. Ranga
- (3) Shri H. N. Mukerjee
- (4) Shri A. K. Sen
- (5) Shri Surendranath Dwivedy
- (6) Pandit D. N. Tiwary
- (7) Dr. Ram Manohar Lohia ✓
- (8) Shri J. B. Kripalani
- (9) Shri P. Ramamurti
- (10) Shri Krishna Kumar Chatterji
- (11) Shri K. Anbazhagan
- (12) Shri Yashwant Singh Kushwah
- (13) Shri Tenneti Viswanatham
- (14) Shri Sheo Narain
- (15) Shri Y. B. Chavan
- (16) Shri Atal Bihari Vajpayee (by way of reply)

✓ On the motion the House divided, Ayes 116; Noes 161. ✓

✓ The motion was accordingly negatived. ✓

#### 6. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Aircraft (Fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 1101 in Gazette of India dated the 22nd July, 1967, under section 14-A of the Aircraft Act, 1934, together with an Explanatory Note.
- (2) A copy of Notification No. G.S.R. 1077 published in Gazette of India dated the 14th July, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (3) (a) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—
  - (i) The Delhi Motor Vehicles (Sixth Amendment) Rules, 1965, published in Notification No. F.3(28)/65-PR(T), in Delhi Gazette dated the 6th April, 1967.
  - (ii) The Delhi Motor Vehicles (Second Amendment) Rules, 1966, published in Notification No. F.3(19)/65-PR(T), in Delhi Gazette dated the 13th April, 1967.
  - (iii) The Delhi Motor Vehicles (Fourth Amendment) Rules, 1966, published in Notification No. F.12(76)/66-87-Transport, in Delhi Gazette dated the 2nd March, 1967.
- (b) Two statements showing reasons for delay in laying the above Notifications.

#### ✓ 7. Report of Rules Committee

Dr. Ram Subhag Singh laid on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in Lok Sabha, the Third Report of the Rules Committee. ✓

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 2nd August, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, August 2, 1967/Sravana 11, 1889 (Saka)

No. 71

### 1. Starred Questions

Starred Questions Nos. 1527—1530 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions




Replies to Unstarred Questions Nos. 7503—7522, 7524—7609, 7611—7628, 7630—7633, 7635—7691, 7694—7707 and 7709—7719 were laid on the Table.

### 3. Short Notice Question

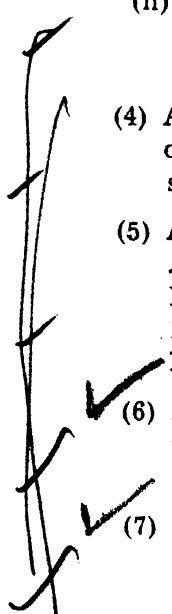
Reply to Short Notice Question No. 40 addressed to the Minister of Railways regarding Shortage of Wagons in Gujarat was laid on the Table as the member was absent.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

-  (1) A copy of the Annual Accounts of the University Grants Commission for the year 1965-66, together with the Audit Report thereon, under sub-section (4) of section 19 of the University Grants Commission Act, 1956.
-  (2) A copy of the Annual Report of the Indian Institute of Technology, Kanpur, for the year 1965-66.
- (3) A copy each of the following Notifications under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
  -  (i) The Indian Telegraph (Sixth Amendment) Rules, 1967, published in Notification No. G.S.R. 1104 in Gazette of India dated the 17th July, 1967.

[P.T.O.]

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- (ii) The Indian Telegraph (Fifth Amendment) Rules, 1967, published in Notification No. G.S.R. 1105 in Gazette of India dated the 18th July, 1967.
- (4) A copy of Notification No. G.S.R. 1019 published in Gazette of India dated the 8th July, 1967, under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952.
- (5) A copy of the Employees' Provident Funds (Fourth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1055 in Gazette of India dated the 15th July, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.
- (6) A copy of the Main Conclusions of the First Session of the Industrial Committee on Electricity, Gas and Power held at New Delhi on the 27th May, 1967.
- (7) A copy of the Report of the Indian Delegation to the 50th Session of the International Labour Conference held at Geneva in June, 1966.

#### **5. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Eleventh Report of the Committee on Private Members' Bills and Resolutions.

#### **6. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Eighth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventy-first Report of the Estimates Committee (Third Lok Sabha) on the erstwhile Ministry of Rehabilitation—Reception, Dispersal and Rehabilitation of New Migrants arriving in India from East Pakistan since 1st January, 1964.

#### **7. Government Bill—introduced**

The Displaced Persons (Compensation and Rehabilitation) Amendment Bill, 1967.

#### **8. Government Bill—passed**

The Standards of Weights and Measures (Extension to Kohima and Mokokchung districts) Bill, 1967.

The motion for consideration of the Bill was moved by Shri Mohamed Shafi Qureshi.

[P.T.O.]

The following members took part in the debate:—

- (1) Shri M. K. Nanja Gowder
- (2) Shri Hukam Chand Kachwai
- (3) Shri Diwan Chand Sharma
- (4) Shri M. Meghachandra
- (5) Shri V. Viswanatha Menon

Shri Mohamed Shafi Qureshi replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Mohamed Shafi Qureshi.

The motion was adopted and the Bill was passed.

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)*

#### **9. Demands for Excess Grants (Railways) for 1964-65**

Discussion on the Demands for Excess Grants in respect of the Budget (Railways) for 1964-65 commenced and was concluded.

The following Demands were voted in full:—

Number of Demand	Name of Demand	Amount of Excess De- mand.
		Rs.
5	Working Expenses—Repairs and Maintenance	46,49,848
8	Working Expenses—Operation other than Staff and Fuel	24,30,157
12	Payments to General Revenues	40,49,900
15	Open Line Works—Additions and Replacements	3,02,39,043

## 10. Motions

(i) Shrimati Phulrenu Guha moved the following motion:—

“That this House takes note of the Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66, laid on the Table of the House on the 30th March, 1967 and 8th June, 1967, respectively.”

Four amendments were moved by Sarvashri Frank Anthony, S. M. Siddayya, P. R. Thakur and Kansari Halder.

The following members took part in the debate:—

- (1) Shri M. K. Nanja Gowder
- (2) Shri P. R. Thakur
- (3) Shri S. M. Solanki (*Speech unfinished*).

The discussion was not concluded.

(ii) Shri S. M. Banerjee moved the following motion:—

“This House resolves that in pursuance of sub-section (2) of section 6 of the Police-Forces (Restriction of Rights) Act, 1966, the Police-Forces (Restriction of Rights) Rules, 1966, published in the Gazette of India by Notification No. G.S.R. 1892, dated the 12th December, 1966 and laid on the Table of the House on the 5th April, 1967, be annulled.

This House recommends to Rajya Sabha that Rajya Sabha do concur in this resolution.”

The following members took part in the debate:—

- (1) Shri Hukam Chand Kachwai
- (2) Shri Diwan Chand Sharma
- (3) Shri Madhu Limaye
- (4) Chaudhari Ranbir Singh
- (5) Shri Srinibas Mishra
- (6) Shri Raghuvir Singh Shastri
- (7) Shri R. D. Bhandare
- (8) Shri E. K. Nayanar
- (9) Shri Pashabhai Patel
- (10) Shri Hardayal Devgun
- (11) Shri Kanwar Lal Gupta
- (12) Shri Y. B. Chavan

Shri S. M. Banerjee replied to the debate.

The motion was negatived.

**11. Calling Attention to Matter of Urgent Public Importance**

Shri Samar Guha called the attention of the Minister External Affairs to the atrocities on Buddhist minorities in East Pakistan, destruction of an ancient Buddhist Vihar of Rajanagar in Chittagong district and murder of its chief priest.

The Minister of External Affairs laid on the Table a statement in regard thereto.

**12. Half-an-hour discussion on matters arising out of Answer to Question**

Shri Prakash Vir Shastri raised a half-an-hour discussion on points arising out of the answer given on the 6th June, 1967 to Starred Question No. 305 regarding Scarcity of sugarcane.

Shri Annasahib P. Shinde replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 3rd August, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, August 3, 1967/Sravana 12, 1889 (Saka)*

**No. 72**

### **1. Obituary Reference**

The Speaker made a reference to the passing away of Shri Pramathanath Banerjee, who was a member of the Second Lok Sabha.

Thereafter members stood in silence for a short while as a mark of respect.

### **2. Starred Questions**

Starred Questions Nos. 1557—1559, 1561 and 1584 were orally answered. Replies to remaining questions were laid on the Table.

### **3. Unstarred Questions**

Replies to Unstarred Questions Nos. 7720—7783, 7785—7817, 7819—7897, 7900—7908, 7910 and 7911 were laid on the Table.

### **4. Short Notice Question**

Short Notice Question No. 41 addressed to the Minister of Health and Family Planning regarding Compulsory Sterilisation was orally answered and supplementary questions were also answered thereon.

### **5. Calling Attention to Matter of Urgent Public Importance**

Shri Hardayal Devgun called the attention of the Minister of Food, Agriculture, Community Development and Cooperation to the acute shortage of foodgrains in Delhi causing virtual breakdown of the rationing system.

The Minister of State for Food, Agriculture, Community Development and Cooperation made a statement in regard thereto.

P.T.O.



## 6. Papers laid on the Table

The following papers were laid on the Table:—

- ✓ (1) A copy of the Report of the Study team on the Customs Department—Part I—Clearance of Cargo; and Part II—Preventive arrangements: Organisation and Personnel.
- (2) A copy of the Delhi Sales Tax (Amendment) Rules, 1967, published in Notification No. F. 4(33)/62-Fin. (E) (I) in Delhi Gazette dated the 19th July, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union territory of Delhi.
- (3) A copy of the Income-tax (Determination of Export Profits) Rules, 1967, published in Notification No. S.O. 2382 in Gazette of India dated the 15th July, 1967, issued under section 2 of the Finance Act, 1967.
- (4) A copy of Notification No. G.S.R. 1100 published in Gazette of India dated the 22nd July, 1967, containing corrigendum to G.S.R. 760 dated 27th May, 1967, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944.
- (5) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1099 published in Gazette of India dated the 22nd July, 1967.
  - (ii) G.S.R. 1149 published in Gazette of India dated the 24th July, 1967.
  - (iii) G.S.R. 1150 published in Gazette of India dated the 24th July 1967.
  - (iv) G.S.R. 1151 published in Gazette of India dated the 24th July, 1967.
  - (v) G.S.R. 1152 published in Gazette of India dated the 24th July, 1967.
- (6) A copy each of the following Notificaions under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
  - (i) The Kerosene (Fixation of Ceiling Prices) Fourth Amendment Order, 1967, published in Notification No. G.S.R. 995 in Gazette of India dated the 1st July, 1967.
  - (ii) The Kerosene (Fixation of Ceiling Prices) Fifth Amendment Order, 1967, published in Notification No. G.S.R. 996 in Gazette of India dated the 1st July, 1967.

## **7. Report of Committee on Absence of Members**

Shri Bedabrata Barua presented the Second Report of the Committee on Absence of Members from the Sitzings of the House.

## **8. Government Bill—Introduced**

The Appropriation (Railways) No. 2 Bill, 1967.

## **9. Motion**

Discussion on the following motion moved by Shrimati Phulrenu Guha, namely:—

“That this House takes note of the Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66, laid on the Table of the House on the 30th March, 1967 and 8th June, 1967, respectively”

and the amendments thereto moved on the 2nd August, 1967, continued.

The following members took part in the debate:—

(1) Shri S. M. Solanki

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2105 P.M.)*

(2) Shri Suraj Bhan

(3) Shri M. R. Krishna

(4) Shri N. C. Chatterjee

(5) Shri R. D. Bhandare

(6) Shri P. Sivasankaran

(7) Shrimati Minimata Agam Das Guru

(8) Shri Frank Anthony

(9) Shri Sheo Narain

(10) Shri Meetha Lal Meena

(11) Shri Nanubhai N. Patel

The discussion was not concluded.

## **10. Discussion under Rule 193**

Shri Prakash Vir Shastri raised a discussion on the statement made by the Minister of External Affairs on the 26th July, 1967

[P.T.O.]

regarding the reported sale of military materials like aircraft, tanks, arms and ammunition by West Germany to Pakistan.

The following members took part in the debate:—

- (1) Shri Amrit Nahata
- (2) Shri Bal Raj Madhok
- (3) Shrimati Sharda Mukerjee
- (4) Shri Nath Pai
- (5) Shri K. R. Ganesh
- (6) Shri Pravinsinh Natavarsinh Solanki
- (7) Shri Chandrajeet Yadava
- (8) Shri H. N. Mukerjee
- (9) Shri Ram Kishan
- (10) Shri Rabi Ray
- (11) Chaudhari Randhir Singh
- (12) Shri Abdul Ghani Dar

Shri M. C. Chagla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Friday, the 4th August, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

Friday, August 4, 1967/Sravana 13, 1889 (Saka)

No. 73

### 1. Starred Questions

Starred Questions Nos. 1587—1589 and 1591—1593 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 7912—8011, 8013—8045, 8048—8085 and 8087—8091 were laid on the Table.

### 3. Question Under Rule 40

Question No. 4 under Rule 40 addressed to the Chairman, Estimates Committee regarding Action Taken Reports of the Estimates Committee was orally answered and supplementary questions were also answered thereon.

### 4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1965-66 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Company.
- (2) (i) A copy of the Annual Report of the Heavy Engineering Corporation Limited, Ranchi for the year 1965-66 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

[P.T.O.]

(ii) Review by the Government on the working of the above Corporation.

- (3) A copy of the Cotton and Staple Fibre Textile Mills (Regulation of Working) Second Amendment Order, 1967, published in Notification No. S.O. 2285 in Gazette of India dated the 4th July, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.

**5. Minutes of Committee on Government Assurances—Laid on the Table**

The Minutes of the Third and Fourth Sitzings of the Committee on Government Assurances held on the 17th and 28th July, 1967, respectively, were laid on the Table.

**6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Finance (No. 2) Bill, 1967, passed by Lok Sabha on the 28th July, 1967.

**7. President's Assent to Bill**

Secretary laid on the Table the Appropriation (No. 2) Bill, 1967 passed by the Houses of Parliament during the current session and assented to by the President.

✓ **8. Report of Public Accounts Committee**

Shri M. R. Masani presented the First Report of the Public Accounts Committee on Para 78 of Audit Report (Civil), 1967 regarding Purchase of Road Rollers. ✓

**9. Statement Re: Government Business**

The Minister of Parliamentary Affairs made a statement regarding Government business for the week commencing the 7th August, 1967.

**10. Government Bill—Passed**

*The Appropriation (Railways) No. 2 Bill, 1967*

The motion for consideration of the Bill was moved by Shri C. M. Poonacha.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 and 3 and the Schedule were adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were adopted.

The motion that the Bill as amended, be passed was moved by Shri C. M. Poonacha.

The motion was adopted and the Bill, as amended, was passed.

11. ~~Motion~~

Dr. Ram Manohar Lohia moved the following motion:—

"That this House resolves that the Government should appoint a committee to work out the proposals for restricting individual monthly expenditure to Rs. 1,500 in order that Rs. 1,000 crores may annually be made available for investment in developmental work."

*(Lok Sabha adjourned at 1-10 P.M. and re-assembled at 2 P.M.)*

The following members took part in the debate:—

- (1) Dr. Sushila Nayar
- (2) Shri N. K. Somani
- (3) Shri Amrit Nahata
- (4) Shri Atal Bihari Vajpayee
- (5) Shri Kamalnayan Bajaj
- (6) Shri S. Kandappan
- (7) Shri Yogendra Sharma
- (8) Shri Sheo Narain
- (9) Shri P. Ramamurti
- (10) Shri Dinkar Desai
- (11) Chaudhari Randhir Singh
- (12) Shri Tenneti Viswanatham
- (13) Shri J. B. Kripalani
- (14) Shri Morarji R. Desai

Dr. Ram Manohar Lohia replied to the debate.

On the motion the House divided, Ayes 73; Noes 123. The motion was accordingly negatived.

[P.T.O.]

## 12. Motion re: Eleventh Report of Committee on Private Members' Bills and Resolutions

Shri Hardayal Devgun moved the following motion:—

“That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 2nd August, 1967.”

The motion was adopted.

## 13. Private Members' Bills—Introduced

- (1) The Industrial Disputes (Amendment) Bill, 1967 (*Amendment of section 25FFF*) by Shri Deven Sen.
- (2) The Foreign Aid (Maintenance of Account) Bill, 1967 by Shri Kanwar Lal Gupta.
- (3) The Indian Penal Code (Amendment) Bill, 1967 (*Amendment of section 309*) by Shri Diwan Chand Sharma.
- (4) The Indian Penal Code (Amendment) Bill, 1967 (*Amendment of section 21*) by Shri Atal Bihari Vajpayee.
- (5) The Constitution (Amendment) Bill, 1967 (*Substitution of article 352 and insertion of new article 359A*) by Shri Erasmo de Sequeira.
- (6) The Constitution (Amendment) Bill, 1967 (*Omission of article 358*) by Shri Samarendra Kundu.
- (7) The Constitution (Amendment) Bill, 1967 (*Omission of articles 291, 362 and 363*) by Shri Samarendra Kundu.
- (8) The Constitution (Amendment) Bill, 1967 (*Amendment of article 164*) by Shri Om Prakash Tyagi.
- (9) The Constitution (Amendment) Bill, 1967 (*Amendment of article 311*) by Shri V. Viswanatha Menon.
- (10) The All India Ayurvedic University Bill, 1967 by Shri A. T. Sarma.
- (11) The All India Ayurvedic Medical Council Bill, 1967 by Shri A. T. Sarma.
- (12) The Constitution (Amendment) Bill, 1967 (*Amendment of article 85*) by Shri Prakash Vir Shastri.

**14. Private Member's Bill—Amendment for Reference to Joint Committee—Adopted**

*The Constitution (Amendment) Bill, 1967 (Amendment of article 368) by Shri Nath Pai.*

Discussion on the motion for reference of the Bill to a Select Committee moved by Shri Nath Pai on the 9th June, 1967 and the amendment for reference of the Bill to a Joint Committee moved on the 23rd June, 1967, continued.

The following members took part in the debate:—

- (1) Shri P. Ramamurti
- (2) Shri Kanwar Lal Gupta
- (3) Chaudhary Nitiraj Singh
- (4) Shri K. M. Koushik
- (5) Lt. Col. H. H. Maharaja Manabendra Shah of Tehri Garhwal
- (6) Shri Krishna Kumar Chatterji
- (7) Shri D. R. Chavan

Shri Nath Pai replied to the debate.

On the amendment for reference of the Bill to a Joint Committee moved by Shri P. Govinda Menon, the House divided, Ayes 67; Noes 35.

The amendment was accordingly adopted as follows:—

That the Bill further to amend the Constitution of India, be referred to a Joint Committee of the Houses consisting of 45 members, 30 from this House, namely:—

- (1) Shri R. K. Khadilkar
- (2) Shri R. S. Arumugam
- (3) Shri N. C. Chatterjee
- (4) Shri Surendranath Dwivedy
- (5) Shri Ram Krishan Gupta
- (6) Shri K. Hanumanthaiya
- (7) Shri S. M. Joshi
- (8) Shri Kameshwar Singh
- (9) Shri Krishnan Manoharan
- (10) Shri D. K. Kunte
- (11) Shri J. Rameshwar Rao
- (12) Shri V. Viswanatha Menon

[P.T.O.]



- (13) Shri Mohammad Yusuf
- (14) Shri Jugal Mondal
- (15) Shri H. N. Mukerjee
- (16) Shri Nath Pai
- (17) Shri P. Parthasarathy
- (18) Shri Deorao S. Patil
- (19) Shri Khagapathi Pradhani
- (20) Shri K. Narayana Rao
- (21) Shri Mohammad Yunus Saleem
- (22) Shri Anand Narain Mulla
- (23) Shri Dwaipayan Sen
- (24) Shri Prakash Vir Shastri
- (25) Shri Digvijaya Narain Singh
- (26) Shri Sant Bux Singh
- (27) Shri Sunder Lal
- (28) Shri V. Y. Tamaskar
- (29) Shri Tenneti Viswanatham, and
- (30) Shri P. Govinda Menon

and 15 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 15 members to be appointed by Rajya Sabha to the Joint Committee.

#### 15. **Private Members' Bill—under consideration**

*The Companies (Amendment) Bill, 1967 (substitution of sections 293A, 324 etc.) by Shri Madhu Limaye*

The motion for consideration of the Bill was moved by Shri Madhu Limaye. His speech was not concluded.

The discussion was not concluded.

**16. Half-An-Hour Discussion on Matters Arising out of Answers to Questions**

Shri George Fernandes raised a half-an-hour discussion on points arising out of the answers given on the 6th June, 1967 to Starred Question No. 323 and Unstarred Questions Nos. 1540 and 1552 regarding Viscounts.

Before Shri Fernandes's speech was finished, the House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Monday, the 7th August, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I [Brief Record of Proceedings]

*Monday, August 7, 1967/Sravana 16, 1889 (Saka)*

**No. 74**

### **1. Starred Questions**

Starred Questions Nos. 1617—1620 were orally answered. Replies to remaining questions were laid on the Table.

### **2. Unstarred Questions**

Replies to Unstarred Questions Nos. 8092—8167, 8169—8176, 8178—8197 and 8199—8202 were laid on the Table.

### **3. Question Under Rule 40**

Question No. 5 under Rule 40 addressed to the Chairman, Estimates Committee regarding Reports of the Estimates Committee of Third Lok Sabha was asked and answered.

### **4. Calling Attention to Matter of Urgent Public Importance**

Shri Arangil Sreedharan called the attention of the Minister of Home Affairs to the manhandling of some Members of Parliament by the police at the Prime Minister's residence on the 29th and 30th July, 1967.

The Minister of Home Affairs made a statement in regard thereto.

### **5. Paper laid on the Table**

A copy of the Annual Report (Part I) of the Registrar of Newspapers for India on Press in India for the year 1966, was laid on the Table.

[P.T.O.]

## 6. Reports of Public Accounts Committee

Shri M. R. Masani presented the following Reports of the Public Accounts Committee:—

- (i) Second Report on Audit Report (Civil) on Revenue Receipts, 1966, relating to Revenue Position, Customs and Union Excise Duties.
- (ii) Third Report on Audit Report (Civil) on Revenue Receipts, 1966, relating to Income-tax and other Revenue Receipts.

## 7. Motions

(i) Discussion on the following motion moved by Shrimati Phulrenu Guha, namely:—

“That this House takes note of the Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66 laid on the Table of the House on the 30th March, 1967 and 8th June, 1967, respectively”

and the amendments thereto moved on the 2nd August, 1967, continued.

The following members took part in the debate:—

- (1) Shri J. H. Patel
- (2) Shri Kansari Halder
- (3) Shri K. R. Ganesh

*(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)*

- (4) Shri Vidya Charan Shukla
- (5) Shri S. M. Joshi
- (6) Shri P. Ramamurti
- (7) Shri Lakhan Lal Kapoor
- (8) Shri Ramji Ram
- (9) Shri S. Xavier
- (10) Shri K. Subravelu
- (11) Shri P. C. Adichan
- (12) Shri G. G. Swell
- (13) Shri R. S. Vidyarthi
- (14) Shri Bhaljibhai Ravjibhai Parmar
- (15) Shri B. Shankaranand
- (16) Shri Kartik Oraon

The discussion was not concluded.

(ii) Shri Annasahib P. Shinde moved the following motion:—

“That the Food Situation in the country be taken into consideration.”

The following members took part in the debate:—

- (1) Shri N. Sreekantan Nair
- (2) Shri Sitaram Kesri
- (3) Shri K. M. Koushik
- (4) Shrimati Jayaben Shah
- (5) Shri Yajna Datt Sharma
- (6) Shri Shivajirao S. Deshmukh
- (7) Shri S. K. Sambandhan
- (8) Shri Prem Chand Verma
- (9) Shri Indrajit Gupta
- (10) Shri N. P. C. Naidu
- (11) Shri P. Viswambharan
- (12) Shri Panna Lal Barupal
- (13) Shri Jyotirmoy Bosu
- (14) Shri Sheo Narain
- (15) Shri Samar Guha
- (16) Chaudhary Nitiraj Singh
- (17) Shri M. Mohammad Ismail
- (18) Shri Ram Kishan
- (19) Shri Lakhan Lal Kapoor
- (20) Shri Janardan Jagannath Shinkre
- (21) Chaudhari Randhir Singh

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 8th August, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, August 8, 1967/Sravana 17, 1889 (Saka)

No. 75

### 1. Starred Questions

Starred Questions Nos. 1646—1650 were orally answered. Replies to remaining questions were laid on the Table.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8203—8271, 8273—8310, 8312—8321, 8323—8349, 8351—8352, 8354—8368, 8368-A, 8368-B, 8369-C and 8368-D were laid on the Table.

### 3. Short Notice Question

Short Notice Question No. 42 addressed to the Minister of Food and Agriculture regarding Cut in Sugar Quota of Bihar was orally answered and supplementary questions were also answered thereon.

### 4. Calling Attention to Matter of Urgent Public Importance

Shri Yashpal Singh called the attention of the Minister of External Affairs to the reported deportation of Indian nationals from Singapore.

The Minister of External Affairs made a statement in regard thereto.

### 5. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Report and Certified Accounts of the Shipping Development Fund Committee for the year 1965-66, together with the Audit Report thereon, under sub-section (6) of section 18 of the Merchant Shipping Act, 1958.

[P.T.O.]

- (2) A statement correcting certain information given by the Minister of Transport and Shipping in the House on the 25th July, 1967 during discussion on the statement regarding Repatriation of Dr. Dharma Teja.
- (3) A copy of the Report of the Press Council of India for the year 1966 (November-December), under section 18 of the Press Council Act, 1965.
- (4) A copy of the Report of the Commissioner of Railway Safety on the working of the Railway Inspectorate for the year 1965-66.
- (5) A copy each of the following papers under sub-rule (5) of rule 3 of the Air Corporations Rules, 1954:—
  - (i) Summary of Budget Estimates for Revenue and Expenditure of Air India for the year 1967-68.
  - (ii) Summary of Actuals for the year 1965-66, Budget Estimates and Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 under Capital of Air India.
  - (iii) Summary of Budget Estimates of Revenue and Expenditure of the Indian Airlines Corporation for the year 1967-68.
  - (iv) Summary of Actuals for the year 1965-66, Budget Estimates and Revised Estimates for the year 1966-67 and Budget Estimates for the year 1967-68 under Capital of the Indian Airlines Corporation.
- (6) A statement regarding Idikki Hydro-Electric Project in Kerala.
- (7) A copy of the Annual Report of the Indian Central Oil-seeds Committee for the year 1965-66.
- (8) A copy of the Annual Report of the Indian Lac Cess Committee for the year 1965-66.
- (9) A copy of the Report of the Indian Central Tobacco Committee for the period 1st April, 1965 to 30th September, 1965.
- (10) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1965:—
  - (i) The Andhra Pradesh Rice and Paddy (Restriction of Movement) Second Amendment Order, 1967, published in Notification No. G.S.R. 1166 in Gazette of India dated the 25th July, 1967.

(ii) G.S.R. 1167 published in Gazette of India dated the 26th July, 1967.

(11) (a) A copy each of the following Notifications under sub-section (3) of section 133 of the Motor Vehicles Act, 1939:—

(i) The Delhi Motor Vehicles (Second Amendment) Rules, 1967, published in Notification No. F. 3(39)/66-67-Transport in Delhi Gazette dated the 1st June, 1967.

(ii) The Delhi Motor Vehicles Rules (Fourth Amendment) Rules, 1967, published in Notification No. F. 3(10)/65-66-Transport in Delhi Gazette dated the 22nd June, 1967.

(b) Two statements showing reasons for delay in laying the above Notifications.

#### **6. Report of Business Advisory Committee**

Dr. Ram Subhag Singh presented the Seventh Report of the Business Advisory Committee.

#### **7. Report of Public Accounts Committee**

Shri M. R. Masani presented the Fourth Report of the Public Accounts Committee regarding Action taken by Government on the recommendations of the Committee contained in their Sixty-fourth Report (Third Lok Sabha) regarding Purchase of Defective Tyres.

#### **8. Statement by Minister**

The Minister of Transport and Shipping laid on the Table a statement on the strike threatened by All India Port and Dock Workers Federation at Major Ports.

#### **9. Government Bill—Introduced**

The Public Wakfs (Extension of Limitation) Amendment Bill, 1967.

#### **10. Motion**

Discussion on the following motion moved by Shrimati Phulrenu Guha, namely:—

“That this House takes note of the Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66, laid on the Table of the House on the 30th March, 1967 and 8th June, 1967, respectively”

and the amendments thereto moved on the 2nd August, 1967, continued. ✓

[P.T.O.]



The following members took part in the debate:—

(1) Chawdhury Sadhu Ram

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2 P.M.)

(2) Shri C. M. Kedaria

(3) Shri Panna Lal Barupal

(4) Shri Atamdas

(5) Shri B. N. Katham

(6) Shri S. M. Siddayya

(7) Shri Molahu Prasad

(8) Shri T. Ram

(9) Shri C. Chittibabu

Shri Asoka Mehta replied to the debate.

The amendments moved by Sarvashri Frank Anthony, S. M. Siddayya and P. R. Thakur were negatived.

✓ On the amendment moved by Shri Kansari Halder, the House divided, Ayes 91; Noes 89. The amendment was accordingly adopted. ✓

✓ The motion, as amended, was put to vote of the House in the following form:—

“That this House takes note of the Fourteenth and Fifteenth Reports of the Commissioner for Scheduled Castes and Scheduled Tribes for the years 1964-65 and 1965-66, laid on the Table of the House on the 30th March, 1967 and 8th June, 1967, respectively and is of opinion that the safeguards provided in the Constitution for Scheduled Castes and Scheduled Tribes are not being fully implemented.”

On the motion, as amended, the House divided, Ayes 107; Noes 115. The motion, as amended, was accordingly negatived. ✓

#### 11. Government Bill—Under Consideration

✓ *The Unlawful Activities (Prevention) Bill, 1967*

The motion for consideration of the Bill was moved by Shri Y. B. Chavan.

The discussion was not concluded.

## 12. Discussions Under Rule 193

\*(i) Shri Kanwar Lal Gupta raised a discussion on illegal occupation of Indian territory by China, Pakistan and other countries.

\*(ii) Dr. Ram Manohar Lohia raised a discussion on the statement on area of India, laid on the Table of the House by the Minister of Education on the 5th August, 1966.

The following members took part in the combined debate:—

(1) Shri G. M. Bakshi

(2) Shri N. G. Ranga

Shri M. C. Chagla replied to the discussion.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 9th August, 1967).

S. L. SHAKDHER,  
Secretary.

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\*Discussed together.

# LOK SABHA

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## BULLETIN—PART I

[Brief Record of Proceedings]

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*Wednesday, August 9, 1967/Sravana 18, 1889 (Saka)*

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**No. 76**

### **Obituary reference**

The Speaker, Shrimati Indira Gandhi, Sarvashri Atal Bihari Vajpayee, S. A. Dange, Madhu Limaye, Surendranath Dwivedy, P. Ramamurti, N. G. Ranga, Chandrika Prasad, Sheo Narain, Yashwant Singh Kushwah, V. Krishnamoorthi, Ishaq Sambhali, Maharaj Singh Bharti, S. M. Banerjee, Anand Narain Mulla and M. Mohammad Ismail made reference to the passing away of Shri Jai Bahadur Singh, who was a sitting member of Lok Sabha, at New Delhi today.

Thereafter members stood in silence for a short while.

As a mark of respect to the memory of Shri Jai Bahadur Singh, the House was adjourned for the day.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 10th August, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Thursday, August 10, 1967/Sravana 19, 1889 (Saka)*

No. 77

### 1. Starred Questions

Starred Questions Nos. 1706-B, 1707 and 1708 were orally answered. Replies to remaining questions were laid on the Table.

Replies to Starred Questions Nos. 1676—1699, 1701—1706 and 1706-A which were put down on the Order Paper for the 9th August, 1967 were also laid on the Table today, the Lok Sabha having adjourned without transacting any business on the 9th August, 1967.

### 2. Unstarred Questions

Replies to Unstarred Questions Nos. 8627—8712, 8714—8719, 8721—8790, 8792—8803, 8805—8866, 8866-A, 8866-B, 8866-C, 8866-D, 8866-E and 8866-F were laid on the Table.

Replies to Unstarred Questions Nos. 8369—8450, 8452—8581, 8583—8621, 8623—8626, 8626-A, 8626-B, 8626-C, 8626-D, 8626-E and 8626-F which were put down on the Order Paper for the 9th August, 1967 were also laid on the Table today.

### 3. Short Notice Questions

Short Notice Question No. 44 addressed to the Minister of Irrigation & Power regarding Gandak Project was orally answered and supplementary questions were also answered thereon.

Reply to Short Notice Question No. 43 addressed to the Minister of Defence regarding Clash between Police and Workers of Small Arms Factory, Kanpur which was put down on the Order Paper for the 9th August, 1967 was also laid on the Table today.

[P.T.O.]

#### **4. Calling Attention to Matter of Urgent Public Importance**

Shri Madhu Limaye called the attention of the Minister of Home Affairs to the reported escape of some Naxalbari rebel leaders to Tibet *via* Nepal.

The Minister of Home Affairs made a statement in regard thereto.

#### **5. Papers laid on the Table**

The following papers were laid on the Table:—

- (1) A copy of the Securities Contracts (Regulation) Amendment Rules, 1967 published in Notification No. G.S.R. 1096 in Gazette of India dated the 22nd July, 1967, under sub-section (3) of section 30 of the Securities Contracts (Regulation) Act, 1956.
- (2) A copy of Notification No. S.O. 2461 published in Gazette of India dated the 24th July, 1967, under sub-section (2) of section 4A of the Indian Tariff Act, 1934.
- (3) A copy of the Industrial Employment (Standing Orders) Central (Amendment) Rules, 1967, published in Notification No. G.S.R. 1128 in Gazette of India dated the 29th July, 1967, under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (4) A copy of the Annual Report of the Indian Institute of Technology, Madras for the year 1965-66.
- (5) A copy of the Annual Report of the Council of Scientific and Industrial Research for the year 1966-67, along with the Audited Accounts for the year 1965-66.
- (6) A copy each of the Audit Reports on the Accounts of the Council of Scientific and Industrial Research, for the year 1964-65 and 1965-66.
- (7) A copy of the Navy (Disposal of Private Property) (Amendment) Regulations, 1967, published in Notification No. S.R.O. 257 in Gazette of India dated the 5th August, 1967, under section 185 of the Navy Act, 1957.
- (8) A copy of the Tax Credit Certificate (Shifting of Industrial Undertakings) Scheme, 1967, published in Notification No. S.O. 2560 in Gazette of India dated the 24th July, 1967, under sub-section (4) of section 280ZE of the Income-tax Act, 1961.

- (9) A copy of the Income-tax (Fourth Amendment) Rules, 1967, published in Notification No. S.O. 2460 in Gazette of India dated the 22nd July, 1967, under section 296 of the Income-tax Act, 1961.
- (10) A copy of the Central Excise (Twentieth Amendment) Rules, 1967, published in Notification No. G.S.R. 1146 in Gazette of India dated the 29th July, 1967, under section 38 of the Central Excises and Salt Act, 1944.
- (11) A copy each of the following Notifications under section 159 of the Customs Act, 1962:—
  - (i) G.S.R. 1144 published in Gazette of India dated the 29th July, 1967.
  - (ii) G.S.R. 1168, published in Gazette of India dated the 1st August, 1967.
  - (iii) G.S.R. 1175 published in Gazette of India dated the 5th August, 1967.
- (12) A copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944:—
  - (i) The Customs and Central Excise Duties Export Draw-back (General) Forty-seventh Amendment Rules, 1967, published in Notification No. G.S.R. 1171 in Gazette of India dated the 5th August, 1967.
  - (ii) The Customs and Central Excise Duties Export Draw-back (General) Forty-eighth Amendment Rules, 1967, published in Notification No. G.S.R. 1172 in Gazette of India dated the 5th August, 1967.
  - (iii) The Customs and Central Excise Duties Export Draw-back (General) Forty-ninth Amendment Rules, 1967, published in Notification No. G.S.R. 1173 in Gazette of India dated the 5th August, 1967.
  - (iv) The Customs and Central Excise Duties Export Draw-back (General) Fiftieth Amendment Rules, 1967, published in Notification No. G.S.R. 1174 in Gazette of India dated the 5th August, 1967.
- (13) (i) A copy of the Report of the Madras Refineries Limited, Madras, for the period 30th December, 1965 to 31st March, 1967 along with Audited Accounts and the

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comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

- (ii) Review by the Government on the working of the above Company.
- (14) A statement on the flood situation in the country.
- (15) A copy of the Delhi Specified Food Articles (Movement Control) Second Amendment Order, 1967, published in Notification No. G.S.R. 1192 in Gazette of India dated the 3rd August, 1967, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (16) A copy each of the following Notifications under sub-section (2) of section 3 of the All India Services Act, 1951:—
- (i) G.S.R. 1082 published in Gazette of India dated the 22nd July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
  - (ii) G.S.R. 1112 published in Gazette of India dated the 29th July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
  - (iii) The Indian Police Service (Uniform) Amendment Rules, 1967, published in Notification No. G.S.R. 1113 in Gazette of India dated the 29th July, 1967.
  - (iv) G.S.R. 1114 published in Gazette of India dated the 29th July, 1967, making certain amendment to Schedule III to the Indian Police Service (Pay) Rules, 1954.
  - (v) G.S.R. 1117 published in Gazette of India dated the 29th July, 1967, making certain amendments to Schedule III to the Indian Administrative Service (Pay) Rules, 1954.
  - (vi) The Indian Administrative Service (Appointment by Promotion) Thirteenth Amendment Regulations, 1967, published in Notification No. G.S.R. 1119 in Gazette of India dated the 29th July, 1967.
  - (vii) The Indian Police Service (Appointment by Promotion) Twelfth Amendment Regulations, 1967, published in Notification No. G.S.R. 1120 in Gazette of India dated the 29th July, 1967.
- (17) A copy of the Protocol regarding Developing Countries adopted at the Diplomatic Conference on the revision of the Berne Convention for the Protection of Literary and Artistic Works, held at Stockholm in June-July, 1967.

## **6. Message from Rajya Sabha**

Secretary reported a message from Rajya Sabha that at its sitting held on the 7th August, 1967, Rajya Sabha passed the Indian Official Secrets (Amendment) Bill, 1967.

## **7. Bill passed by Rajya Sabha—laid on the Table**

Secretary laid on the Table a copy of the Indian Official Secrets (Amendment) Bill, 1967, as passed by Rajya Sabha.

## **8. Report of Committee on Private Members' Bills and Resolutions**

Shri R. K. Khadilkar presented the Twelfth Report of the Committee on Private Members' Bills and Resolutions.

## **9. Report of Estimates Committee**

Shri P. Venkatasubbaiah presented the Tenth Report of the Estimates Committee on the Ministry of Railways—Commercial and other Cognate matters relating to Indian Railways.

## **10. Statement by Minister**

The Minister of Commerce laid on the Table a statement on the problems of the Jute Industry and Cotton price policy for 1967-68.

## **11. Government Bill—Amendment for Reference to Joint Committee—Adopted**

*The Unlawful Activities (Prevention) Bill, 1967*

Discussion on the motion for consideration of the Bill moved on the 8th August, 1967, continued.

An amendment for reference of the Bill to the President for obtaining the opinion of the Supreme Court under article 143 of the Constitution on the question of constitutional validity of the Bill was moved by Shri Yashpal Singh.

Five amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Yashpal Singh, Madhu Limaye, C. C. Desai, Jyotirmoy Bosu and S. Kandappan.

Three amendments for reference of the Bill to a Select Committee were moved by Sarvashri Frank Anthony, C. C. Desai and Jyotirmoy Bosu.

The following members took part in the debate:—

(1) Shri C. C. Desai

*(Lok Sabha adjourned at 1-05 P.M. and re-assembled at 2 P.M.)*

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- (2) Shri N. C. Chatterjee
- (3) Shri K. N. Tewari
- (4) Shri K. K. Nayar
- (5) Shri P. Ramamurti
- (6) Shri Prem Chand Verma
- (7) Shri Surendranath Dwivedy
- (8) Shri S. Kandappan
- (9) Shri R. D. Bhandare
- (10) Shri Frank Anthony
- (11) Shri P. K. Vasudevan Nair
- (12) Shri Krishna Kumar Chatterji
- (13) Shri S. M. Joshi
- (14) Shri B. Shankaranand
- (15) Shri Prakash Vir Shastri
- (16) Shri Sheo Narain
- (17) Shri Yashpal Singh

Shri Y. B. Chavan replied to the debate and moved an amendment for reference of the Bill to a Joint Committee.

The amendment for reference of the Bill to the President for obtaining the opinion of the Supreme Court under article 143 of the Constitution on the question of constitutional validity of the Bill was negatived.

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon were also negatived.

The amendment moved by Shri Y. B. Chavan was adopted as follows:—

“That the Bill to provide for the more effective prevention of certain unlawful activities of individuals and associations and for matters connected therewith, be referred to a Joint Committee of the Houses consisting of 39 members, 26 from this House, namely:—

- (1) Seth Achal Singh
- (2) Shri Kushok Bakula
- (3) Shri S. M. Banerjee
- (4) Shri Bedabrata Barua
- (5) Shri R. D. Bhandare
- (6) Shri Krishna Kumar Chatterji

- (7) Shri Tridib Chaudhuri
- (8) Shri N. T. Das
- (9) Shri Devinder Singh
- (10) Shri Surendranath Dwivedy
- (11) Shri Ram Krishan Gupta
- (12) Shri V. Krishnamoorthi
- (13) Shri Madhu Limaye
- (14) Shri Raja Venkatappa Naik
- (15) Dr. Sushila Nayar
- (16) Shri Jagannath Pahadia
- (17) Shri Nanubhai N. Patel
- (18) Shri P. Ramamurti
- (19) Shri K. Narayana Rao
- (20) Shri A. S. Saigal
- (21) Shri B. Shankaranand
- (22) Shri Prakash Vir Shastri
- (23) Shri Vidya Charan Shukla
- (24) Shri S. S. Syed
- (25) Shri Atal Bihari Vajpayee
- (26) Shri Y. B. Chavan

and 13 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the first day of the next session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House recommends to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 13 members to be appointed by Rajya Sabha to the Joint Committee."

The amendments for reference of the Bill to a Select Committee were barred.

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## **12. Statement by Minister**

The Minister of Transport and Shipping made a statement on the results of the talks with the representatives of the All India Port and Dock Workers Federation regarding the strike threatened by them at major ports.

## **13. Motion**

Shri Jagjivan Ram replied to the debate on the following motion moved on the 7th August, 1967:—

“That the Food Situation in the country be taken into consideration.”

(Lok Sabha adjourned till 11 A.M. on Friday, the 11th August, 1967).

S. L. SHAKDHER,  
Secretary.

# LOK SABHA

## BULLETIN—PART I

[Brief Record of Proceedings]

*Saturday, August 12, 1967/Sravana 21, 1889 (Saka)*

No. 79

### 1. Short Notice Question

Short Notice Question No. 46 addressed to the Minister of Commerce regarding Lay-off of Workers in Jute Mills was orally answered and supplementary questions were also answered thereon.

### 2. Calling Attention to Matter of Urgent Public Importance

Shri Hem Barua called the attention of the Minister of External Affairs to the reported occupation of 10 square miles of Indian territory by Pakistan in Ichaichari-Patichari maujas of Tripura.

The Minister of External Affairs made a statement in regard thereto.

### 3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A statement regarding the increases in excise duty on sized superfine and fine yarn and the estimated additional revenue therefrom.
- (2) A statement regarding delay in the execution of Russian aided Projects.
- (3) A copy of the Central Boilers Board (Nomination of Members) Rules, 1967, published in Notification No. G.S.R. 1094 in Gazette of India dated the 22nd July, 1967, under sub-section (2) of section 28A of the Indian Boilers Act, 1923.
- (4) (i) A copy of the Annual Report of the Hindustan Cables Limited, Burdwan, for the year 1965-66 along with the Audited Accounts and the comments of the

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Comptroller and Auditor General thereon under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

✓ (5) A statement on major recommendations contained in the report of the Energy Survey of India Committee 1965 along with the details of action taken or proposed to be taken thereon.

✓ (6) A statement of thirty-four recommendations of the Enquiry Committee on Small Newspapers and Government's decisions thereon.

(7) A copy of the Indian Telegraph (Fourth Amendment) Rules, 1967, published in Notification No. G.S.R. 1124 in Gazette of India dated the 29th July, 1967, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.

(8) A copy of the Annual Administration Report of the Delhi Development Authority for the year 1965-66 under section 26 of the Delhi Development Act, 1957.

(9) A copy of the Employees' Provident Funds (Fifth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1103 in Gazette of India dated the 22nd July, 1967, under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952.

(10) A copy of Notification No. G.S.R. 1176 published in Gazette of India dated the 5th August, 1967, under section 159 of the Customs Act, 1962.

(11) A copy of the Annual Report of the Indian Central Cotton Committee for the year 1965-66.

(12) A copy of the Annual Report of the Indian Central Coconut Committee for the year 1965-66.

(13) A copy of the Annual Report of the Indian Central Jute Committee for the year 1964-65 (Hindi Version).

(14) A copy of the Annual Report of the National Seeds Corporation Limited, New Delhi for the year 1965-66, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(15) A copy of the Revised Statistical information regarding the working of the Preventive Detention Act, 1950, during the period 30th September, 1965, to 30th September, 1966.

(16) (i) A copy of the Ancient Monument and Archaeological Sites and Remains (Amendment) Rules, 1967, published in Notification No. G.S.R. 663 in Gazette of India dated the 13th May, 1967, under sub-section (4) of section 38 of the Ancient Monuments and Archaeological Sites and Remains Act, 1958.

(ii) A statement showing reasons for delay in laying the above Notification.

(17) A copy of Notification No. S.O. 2774 published in Gazette of India dated the 8th August, 1967, issued under section 12A of the Essential Commodities Act, 1955.

(18) A statement regarding restoration of forfeited pay and allowances of ex-Indian Army officers and personnel who joined the Indian National Army.

#### **4. Minutes of Parliamentary Committees—Laid on the Table**

(i) The Minutes of the sittings of the Estimates Committee relating to the Tenth Report on the Ministry of Railways—Commercial and other Cognate matters relating to Indian Railways.

(ii) The following Minutes of the sittings of the Committee on Public Undertakings were laid on the Table:—

(a) First Report of the Committee on Action taken by Government on the recommendations contained in the Forty-seventh Report of the Estimates Committee (Third Lok Sabha)—Exports Risks Insurance Corporation Limited, Bombay (Now Transformed into Export Credit and Guarantee Corporation Limited, Bombay).

(b) Second Report of the Committee on Action taken by Government on the recommendations contained in the Thirty-fifth Report of the Estimates Committee (Third Lok Sabha)—Heavy Electricals (India) Limited, Bhopal.

#### **5. Financial Committees, 1966-67 (A Review)—Laid on the Table**

Secretary laid on the Table a copy of "Financial Committees, 1966-67 (A Review)."

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## **6. Messages from Rajya Sabha**

Secretary reported the following messages from Rajya Sabha:—

- (i) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Tea (Amendment) Bill, 1967, passed by Lok Sabha on the 31st July, 1967.
- (ii) That Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 3 Bill, 1967, passed by Lok Sabha on the 4th August, 1967.

## **7. President's Assent to Bill**

Secretary laid on the Table the Finance (No. 2) Bill, 1967, passed by the Houses of Parliament during the current session and assented to by the President.

## **8. Statement Re: Demands for Excess Grants (General) for 1964-65**

Shri Krishna Chandra Pant presented a statement showing Demands for Excess Grants in respect of the Budget (General) for 1964-65.

## **9. Report of Public Accounts Committee**

Shri D. K. Kunte presented the Fifth Report of the Public Accounts Committee on Action taken by Government on the recommendations of the Public Accounts Committee contained in their Forty-first, Forty-second and Fifty-fourth Reports (Third Lok Sabha) relating to Civil Accounts.

## **10. Reports of Estimates Committee**

Shri P. Venkatasubbaiah presented the following Reports of the Estimates Committee:—

- (i) Twelfth Report of the Estimates Committee on the Ministry of Defence—Defence Research and Development Organisation.
- (ii) Thirteenth Report of the Estimates Committee regarding action taken by Government on the recommendations contained in the Seventy-fourth Report of the Estimates Committee (Third Lok Sabha) on the Ministry of Home Affairs—Directorate of Manpower and Institute of Applied Manpower Research, New Delhi.

## **11. Report of Committee on Public Undertakings**

Pandit D. N. Tiwary presented the Second Report of the Committee on Public Undertakings on Action taken by Government on

the recommendations contained in the Thirty-fifth Report of the Estimates Committee (Third Lok Sabha)—Heavy Electricals (India) Limited, Bhopal.

## 12. Statement by Minister

The Minister of External Affairs made a statement regarding pre-publication of the information about sale of helicopters by the Soviet Union to Pakistan before the statement was made in the House.

## 13. Government Bills—Introduced

(1) The Patents Bill, 1967. ✓

(2) The Bihar and Uttar Pradesh (Alteration of Boundaries) Bill, 1967.

✓ (3) The Scheduled Castes and Scheduled Tribes Orders (Amendment) Bill, 1967.

— (Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

## 14. Statutory Resolution

Shri Dinesh Singh moved the following Resolution:—

“In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (32 of 1934), this House approves of the Notification of the Government of India in the Ministry of Commerce No. S.O. 2461, dated the 24th July, 1967 regarding levy of export duty on iron ore.”

The following members took part in the debate:—

(1) Shri Viren Shah.

(2) Shri Madhu Limaye.

(3) Shri Samarendra Kundu.

Shri Dinesh Singh replied to the debate.

The Resolution was adopted.

## 15. Motion

Shri M. L. Sondhi moved the following motion:—

“That this House takes note of the Report of the Dearness Allowance Commission on the question of the grant of Dearness Allowance to Central Government Employees in future, laid on the Table of the House on the 6th June, 1967.”

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**The following members took part in the debate:—**

- (1) Shri S. A. Dange.
- (2) Shri George Fernandes.
- (3) Shri Nath Pai
- (4) Shri Kashi Nath Pandey
- (5) Shri S. M. Banerjee
- (6) Shri N. Dandekar
- (7) Shri Krishna Kumar Chatterji
- (8) Shri V. Krishnamoorthi
- (9) Shri K. Ananda Nambiar
- (10) Shri G. Venkataswamy
- (11) Shri J. B. Kripalani
- (12) Shri Abdul Ghani Dar
- (13) Shri Morarji R. Desai.

Shri M. L. Sondhi replied to the debate

The motion was negatived

**16. Statement by Minister**

The Minister of Railways made a statement regarding security of passengers in Howrah-Kharagpur suburban Section of the South Eastern Railway.

**17. Motion Re: Joint Committee on Government Bill—Adopted**

*The Central Industrial Security Force Bill, 1966.*

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved by Shri Vidya Charan Shukla.

**The following members took part in the debate:—**

- (1) Shri Sheo Narain.
- (2) Shri Shri Chand Goyal.
- (3) Shri D. N. Patodia.

Shri Vidya Charan Shukla replied to the debate.

**The motion was adopted as follows:—**

“That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the constitution and regulation of a Force called the Central Industrial Security Force for the better protection and security of certain industrial undertakings and for certain other

matters, made in the motion adopted by Rajya Sabha at its sitting held on the 6th June, 1967 and communicated to this House on the 3th June, 1967 and resolves that the following thirty members of Lok Sabha be nominated to serve on the said Joint Committee, namely:—

- (1) Shri Vidya Dhar Bajpai
- (2) Shri D. Balarama Raju
- (3) Shri Rajendranath Barua
- (4) Shri Anil K. Chanda
- (5) Shri N. C. Chatterjee
- (6) Shri J. K. Choudhury
- (7) Shri Ram Dhani Das
- (8) Shri George Fernandes
- (9) Shri Indrajit Gupta
- (10) Shri Narain Swaroop Sharma
- (11) Shri S. Kandappan
- (12) Shri Kinder Lal
- (13) Shri Srinibas Mishra
- (14) Shri J. B. Singh
- (15) Shri Vikram Chand Mahajan
- (16) Shri A. Nesamony
- (17) Shri Dhyabhai Parmar
- (18) Shri Manibhai J. Patel
- (19) Shri Manubhai Patel
- (20) Chaudhuri Randhir Singh
- (21) Shri S. K. Sambandhan
- (22) Shri P. G. Sen
- (23) Shri Shashi Ranjan
- (24) Shri Vidya Charan Shukla
- (25) Shri S. M. Siddayya
- (26) Shri N. K. Somani
- (27) Shri Tayappa Hari Sonavane
- (28) Shri R. Umanath
- (29) Shri Tenneti Viswanatham
- (30) Shri Y. B. Chavan.

This House recommends to Rajya Sabha that the Joint Committee be instructed to report by the first day of the next session of Rajya Sabha."

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## 18. Government Bill—Passed

*The Indian Officials Secrets (Amendment) Bill, 1967, as passed by Rajya Sabha.*

The motion for consideration of the Bill, as passed by Rajya Sabha was moved by Shri Vidya Charan Shukla.

The following members took part in the debate:—

- (1) Chaudhuri Randhir Singh
- (2) Shri Shri Chand Goyal
- (3) Shri S. M. Banerjee
- (4) Shri Prakash Vir Shastri
- (5) Shri K. Ananda Nambiar
- (6) Shri Kamalnayan Bajaj
- (7) Shri M. L. Sondhi
- (8) Shri Srinibas Mishra

Shri Vidya Charan Shukla replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration was taken up.

Clauses 2 to 13 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Vidya Charan Shukla.

The motion was adopted and the Bill was passed.

## 19. Motion

Shri Kashi Nath Pandey moved the following motion:—

“That the situation arising as a result of working of the sugar industry for shorter period during the last crushing season, be taken into consideration.”

A substitute motion was moved by Shri Prakash Vir Shastri.

Shri D. N. Patodia took part in the debate. His speech was not concluded.

The discussion was not concluded. The House was adjourned for want of quorum.

(Lok Sabha adjourned *sine die* at 8-25 P.M.)

S. L. SHAKDHER,  
Secretary.